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*(Please scan this QR code to view the Addendum)*

# LALBABA ENGINEERING LIMITED

Our Company was initially formed as "Lalbaba Steel Industries Private Limited" at Kolkata, West Bengal as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated June 26, 2006 issued by the Registrar of Companies, West Bengal. The name of our Company was changed to "Lal Baba Seamless Tubes Private Limited" pursuant to a resolution of our Board and Shareholders meeting, both dated January 4, 2007, and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, West Bengal dated January 19, 2007. Subsequently, pursuant to the Composite Scheme of Arrangement, our Company was converted into a public limited company as approved by a resolution of our Board dated December 30,2024, and a special resolution of our Shareholders dated December 31, 2024 following which the name of our Company was changed to "Lal Baba Seamless Tubes Limited" and the Registrar of Companies, Central Processing Centre issued a fresh certificate of incorporation dated February 11, 2025. Further, the name of our Company was changed to "Lalbaba Engineering Limited" pursuant to a resolution of our Board dated February 12, 2025 and of our Shareholders dated February 25, 2025 and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Central Processing Centre dated March 10, 2025. For further details, see "*History and Certain Corporate Matters*" on page 243 of the Draft Red Herring Prospectus dated September 29, 2025 filed with SEBI and Stock Exchanges on September 30, 2025 ("**DRHP**" or "**Draft Red Herring Prospectus**").

**Registered Office:** Kashberia, Bardhanyaghata Debhog, Haldia, East Midnapore, Midnapore – 721 657, West Bengal, India.
**Corporate Office:** 1st Floor, 27 Shakespeare Sarani, Kolkata – 700017, West Bengal, India;
**Contact Person**: Anatha B Chakrabartty, Company Secretary and Compliance Officer; **Telephone**: +91 33 22879256;
**E-mail:** investorrelations@lalbabagroup.com; **Website**: www.lalbabagroup.com; **Corporate Identity Number**: U30204WB2006PLC110060

## NOTICE TO INVESTORS: ADDENDUM DATED TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 29, 2025(THE "ADDENDUM")

## OUR PROMOTERS: LBIC ENGINEERING PRIVATE LIMITED, KISHAN DHANUKA, AMIT DHANUKA, NIKUNJ DHANUKA AND NISHIT DHANUKA

**INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF LALBABA ENGINEERING LIMITED ("OUR COMPANY", "THE COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹10,000.00 MILLION COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 6,300.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹3,700.00 MILLION (THE "OFFER FOR SALE") COMPRISING AN OFFER FOR SALE UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UPTO ₹ 1,250.00 MILLION BY LBIC ENGINEERING PRIVATE LIMITED, UP TO [●] EQUITY SHARES OF FACE VALUE ₹ 5 EACH AGGREGATING UP TO ₹950.00 MILLION BY KISHAN DHANUKA, UP TO [●] EQUITY SHARES OF FACE VALUE₹ 5 EACH AGGREGATING UP TO ₹ 150.00 MILLION BY AMIT DHANUKA, UP TO [●] EQUITY SHARES OF FACE VALUE₹ 5 EACH AGGREGATING UP TO ₹ 300.00 MILLION BY NIKUNJ DHANUKA, UP TO [●] EQUITY SHARES OF FACE VALUE₹ 5 EACH AGGREGATING UP TO ₹ 300.00 MILLION BY NISHIT DHANUKA (COLLECTIVEY REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDERS") AND UP TO [●] EQUITY SHARES OF FACE VALUE₹ 5 EACH AGGREGATING UP TO ₹ 750.00 MILLION BY KISHAN DHANUKA & SONS HUF(THE "PROMOTER GROUP SELLING SHAREHOLDER", AND TOGETHER WITH PROMOTER SELLING SHAREHOLDERS, REFERRED TO AS THE "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE" TOGETHER WITH THE FRESH ISSUE, THE "OFFER").**

**OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES, AGGREGATING UP TO ₹ 1,260.00 MILLION, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE REGISTRAR OF COMPANIES, KOLKATA-II AT KOLKATA ("ROC") ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER BEING IN COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.**

Potential Bidders may note the following:

(a) The DRHP included the Restated Financial Information of our Company as at and for the financial years ended March 31, 2025, March 31, 2024 and March 31, 2023, restated in accordance with the SEBI ICDR Regulations, in section titled "Restated Financial Information" which has been updated as "*Restated Financial Information*" to provide recent restated financial information of our Company, as at and for the financial years ended March 31, 2026, March 31, 2025 and March 31, 2024, restated in accordance with the SEBI ICDR Regulations, comprising the restated statement of assets and liabilities as at March 31, 2026, March 31, 2025 and March 31, 2024; the restated statement of profit and loss (including other comprehensive income), the restated statement of cash flows and the restated statement of changes in equity for the year ended March 31, 2026, March 31, 2025 and March 31, 2024 and the material accounting policies and other financial information, prepared in accordance with requirements of Section 26 of Part I of Chapter III of the Companies Act, 2013, the SEBI ICDR Regulations and the Guidance Note on "Reports in Company Prospectuses (Revised 2019)" issued by the ICAI. These Restated Financial Information have been derived from our audited consolidated financial statements as at and for the financial years ended March 31, 2026, March 31, 2025 and March 31, 2024, prepared in accordance with Ind AS specified under Section 133 of the Companies Act 2013, read with the Companies (Indian Accounting Standards) Rules, 2015, as amended and restated in accordance with the SEBI ICDR Regulations, through this Addendum. All details in the section titled, "*Restated Financial Information*" in this Addendum will be disclosed appropriately in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, the SEBI and Stock Exchanges.

(b) The section titled "*Basis of Offer Price*" on page 135 of the DRHP has been updated to include details of updated relevant portions for Restated Financial Information as at and for the financial years ended March 31, 2026, March 31, 2025 and March 31, 2024 and the Key Performance Indicators that our Company considers have

a bearing for arriving at the basis for Offer Price. All details in the section titled "*Basis for Offer Price*" from this Addendum will be disclosed appropriately in the RHP, and the Prospectus, as and when filed with the RoC, the SEBI and the Stock Exchanges.

In order to assist the Bidders to get an understanding of the updated information, the updated relevant portions of the sections titled "*Basis for Offer Price*", and "*Restated Financial Information*", beginning on pages 135 and 284, respectively, of the DRHP, has been included in this Addendum

The above changes in this Addendum are to be read in conjunction with the DRHP and accordingly, the corresponding references in the DRHP stand updated pursuant to this Addendum. The information in this Addendum supplements and updates the information in the DRHP, as applicable. However, this Addendum does not reflect all the changes that have occurred between the date of filing of the DRHP and the date hereof including to the extent stated in this Addendum, along with other factual updates, as may be applicable, and accordingly does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus as and when filed with the RoC, SEBI and the Stock Exchanges. Please note that all other details / information included in the DRHP will be suitably updated, including to the extent stated in this Addendum, along with other factual updates, as may be applicable, in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, SEBI and Stock Exchanges. Investors should not rely on the DRHP or this Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and Stock Exchanges before making an investment decision with respect to the Offer.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

This Addendum will be available on the website of SEBI at www.sebi.gov.in, the websites of BSE i.e., www.bseindia.com, NSE i.e., www.nseindia.com, the website of our Company i.e., https://lalbabagroup.com and the websites of the BRLMs, i.e., IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com, and, Nuvama Wealth Management Limited at www.nuvama.com.

All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

Place: Kolkata
Date: September 21, 2026

For **Lalbaba Engineering Limited**
On behalf of the Board of Directors

Sd/-
Anatha B Chakrabartty
**Company Secretary and Compliance Officer**

| **BOOK RUNNING LEAD MANAGERS[$]** | | | **REGISTER TO THE OFFER** |
|---|---|---|---|
| IIFL CAPITAL | motilal oswal Investment Banking | nuvama | MUFG MUFG Intime |
| **IIFL Capital Services Limited (*formerly known as IIFL Securities Limited*)**<br>24th Floor, One Lodha Place<br>Senapati Bapat Marg, Lower Parel (West)<br>Mumbai 400 013<br>Maharashtra, India<br>**Telephone:** +91 22 4646 4728<br>**Email:** lalbabaengineering.ipo@iiflcap.com<br>**Investor grievance email**: ig.ib@iiflcap.com<br>**Website:** www.iiflcapital.com<br>**Contact person**: Yogesh Malpani/Dhruv Bhavsar<br>**SEBI registration number**: INM000010940 | **Motilal Oswal Investment Advisors Limited**<br>Motilal Oswal Tower, Rahimtullah, Sayani Road,<br>Opposite Parel ST Depot, Prabhadevi<br>Mumbai –400 025, Maharashtra, India<br>**Telephone:** +91 22 7193 4380<br>**Email:** lalbaba.ipo@motilaloswal.com<br>**Investor grievance email**:<br>moiaplredressal@motilaloswal.com<br>**Website** www.motilaloswalgroup.com<br>**Contact person**: Sankita Ajinkya/Shashank Pisat<br>**SEBI registration number**: INM000011005 | **Nuvama Wealth Management Limited**<br>801-804, Wing A<br>Building No 3 Inspire BKC,<br>G Block Bandra Kurla Complex,<br>Bandra East Mumbai - 400 051<br>Maharashtra, India<br>**Telephone**: +91 22 4009 4400<br>**E-mail**: lalbaba.ipo@nuvama.com<br>**Investor Grievance ID**:<br>customerservice.mb@nuvama.com<br>**Website**: www.nuvama.com<br>**Contact person**: Pari Vaya<br>**SEBI Registration No.:** INM000013004 | **MUFG Intime India Private Limited *(formerly Link Intime India Private Limited)***<br>C-101, 1st Floor, Embassy 247, LBS Marg,<br>Vikhroli (West), Mumbai - 400 083,<br>Maharashtra, India<br>**Telephone**: +91 8108114949<br>**E-mail**: lalbabaengineering.ipo@in.mpms.mufg.com<br>**Investor Grievance E-mail**:<br>lalbabaengineering.ipo@in.mpms.mufg.com<br>**Website**: www.in.mpms.mufg.com<br>**Contact Person**: Shanti Gopalkrishnan<br>**SEBI Registration Number**: INR000004058 |

| **BID/OFFER PERIOD** | |
|---|---|
| **ANCHOR INVESTOR BIDDING DATE*** | [●] |
| **BID/OFFER OPENS ON** | [●] |
| **BID/OFFER CLOSES ON**^#^** | [●] |

**Our Company, in consultation with the BRLMs, may consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investors shall Bid on the Anchor Investor Bidding Date, i.e., one Working Day prior to the Bid/Offer Opening Date.*

***Our Company, in consultation with the BRLMs, may consider closing the Bid/Offer Period for QIBs one Working Day prior to the Bid/Offer Closing Date in accordance with the SEBI ICDR Regulations.*

*# The UPI mandate end time and date shall be at 5:00 p.m. on Bid/Offer Closing Date.*

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## BASIS FOR THE OFFER PRICE

The Floor Price, Price Band and the Offer Price will be determined by our Company, in consultation with the Book Running Lead Managers, on the basis of assessment of market demand for the Equity Shares offered through the Book Building Process and on the basis of the qualitative and quantitative factors as described below. The face value of the Equity Shares is ₹5 each, and the Offer Price is [●] times the face value at the lower end of the Price Band and [●] times the face value at the higher end of the Price Band. The financial information included herein is derived from our Restated Financial Information. The Prospective Investors should also refer to "*Risk Factors*", "*Our Business*", and "Management's Discussion and Analysis of Financial Condition and Results of Operations" on pages 38, 206 and 377, respectively, of the Draft Red Herring Prospectus and "*Restated Financial Information*" on page 10 of this Addendum, to have an informed view before making an investment decision.

### Qualitative factors

Some of the qualitative factors and our strengths which form the basis for computing the Offer Price are:

- Integrated and comprehensive engineering solutions provider with a diverse range of offerings;
- Long standing relationships with marquee customers;
- Largest cold finished seamless tube manufacturer with operational fungibility, well-positioned to serve multiple sectors;
- Engineered process for process for manufacturing cold drawn seamless tubes driving efficiency and scalability;
- Leveraging R&D to enhance product offering and develop capabilities; and
- Track record of consistently delivering strong financial growth with robust return metrics.

For further details, see "*Our Business – Competitive Strengths*" on page 206 of the Draft Red Herring Prospectus.

### Quantitative factors

Some of the quantitative factors, which may form the basis for computing the Offer Price are as follows:

**I. Basic and diluted earnings per share ("EPS") (as adjusted for changes in capital on a consolidated basis)**

***Based on / derived from the Restated Financial Information:***

| Financial Year ended | Basic EPS (in ₹) | Diluted EPS (in ₹) | Weight |
|---|---|---|---|
| March 31, 2026 | 5.80 | 5.80 | 3 |
| March 31, 2025 | 4.35 | 3.99 | 2 |
| March 31, 2024 | 2.90 | 2.64 | 1 |
| Weighted Average | 4.83 | 4.67 | |

*Notes:*

*i. The face value of each Equity Share is ₹5. Pursuant to resolution passed by our Board dated July 3, 2025 and resolution passed by the Shareholders dated July 14, 2025, our Company has sub-divided the face value of its equity shares from ₹10 each into Equity Shares of ₹5 each. Basic EPS and Diluted EPS for all the year have been derived post the impact of split of equity shares*

*ii. EPS has been calculated in accordance with the Indian Accounting Standard 33 – "Earnings per share notified under the Companies (Indian Accounting Standards) Rules of 2015 (as amended)".*

*iii. Basic EPS = Restated profit for the year attributable to equity shareholders of the Company divided by weighted average number of equity shares outstanding during the year*

*iv. Diluted EPS = Restated profit for the year attributable to equity shareholders of the Company divided by weighted average number of equity shares outstanding during the year adjusted for the effects of all dilutive potential equity shares, if any.*

**II. Price / Earning ("P/E") ratio in relation to the Price Band of ₹[●] to ₹[●] per Equity Share (of face value of ₹5 each):**

| Particulars | P/E ratio at Floor Price (number of times)* | P/E ratio at Cap Price (number of times)* |
|---|---|---|
| Based on basic EPS as per the Restated Financial Information for Fiscal 2026 | [●] | [●] |

| Particulars | P/E ratio at Floor Price (number of times)* | P/E ratio at Cap Price (number of times)* |
|---|---|---|
| Based on diluted EPS as per the Restated Financial Information for Fiscal 2026 | [●] | [●] |

**To be computed after finalisation of the Price Band.*

### III. Industry peer group P/E ratio

Based on the peer group information (excluding our Company) which has been given below:

| Particulars | Industry P/E |
|---|---|
| Highest | 89.08 |
| Lowest | 22.88 |
| Average | 48.22 |

*Notes:*

*i. The highest and lowest industry P/E shown above is based on the peer set provided below under "Comparison with listed industry peers". The industry average has been calculated as the arithmetic average P/E of the peer set provided below.*

*ii. P/E figures for the peer are computed based on closing market price as on September 15, 2026 on BSE, divided by Diluted EPS (on consolidated basis) based on the financial results declared by the peers for the Financial Year ending March 31, 2026 submitted to the stock exchanges.*

### IV. Return on Net Worth attributable to the owners of our Company ("RoNW") on a consolidated basis

***As derived from the Restated Financial Information:***

| Financial Year ended | RoNW (%) | Weightage |
|---|---|---|
| March 31, 2026 | 28.07 | 3 |
| March 31, 2025 | 25.32 | 2 |
| March 31, 2024 | 24.27 | 1 |
| Weighted Average | 26.52 | |

*Notes:*

*i. Return on Net Worth (%) = Profit after tax attributable to owners / Average Net worth (Average Net Worth is calculated as the arithmetic average of the opening and closing balance of Net Worth).*

*ii. Net Worth = Aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account and debit or credit balance of profit and loss account, after deducting the aggregate value of the accumulated losses and miscellaneous expenditure not written off, as per the Restated Financial Information, but does not include reserves created out of revaluation of assets, capital reserve, foreign currency translation reserve, write-back of depreciation as at period /year end, as per Restated Financial Statement of Assets and Liabilities of the Company .*

### V. Net Asset Value ("NAV") per Share (of face value of ₹5 each) on a consolidated basis

***As derived from the Restated Financial Information***

| As at | NAV per Share (in ₹) [(ii)] |
|---|---|
| March 31, 2026 | 23.67 |
| After the completion of the Offer: | |
| (i) At Floor Price* | [●] |
| (ii) At Cap Price* | [●] |
| Offer Price [(i)] | [●] |

*i. Offer Price per Equity Share will be determined on conclusion of the Book Building Process.*

*ii. Net asset value per share = Total Equity minus Non-Controlling Interest, as restated divided by shares outstanding at the end of the financial year, in accordance with the principles of IND AS 33. Number of shares outstanding at the end of the year includes dilutive number of shares such as convertible preference shares.*

*iii. The figures disclosed above are based on the Restated Financial Information of our Company.*

**To be provided after finalisation of Price Band.*

### VI. Comparison of accounting ratios with listed industry peers

The following is the comparison with our peer group companies listed in India and engaged in the same line of business as that of our Company:

| Name of Company | Face Value | Closing price on September 15, 2026 | Revenue from Operation, for Fiscal 2026 | EPS (₹) | | NAV | P/E | RoNW (%) |
|---|---|---|---|---|---|---|---|---|
| | (₹ Per Equity Share) | (₹ Per Equity Share) | (in ₹ million) | Basic | Diluted | (₹ per share) | | |
| Lalbaba Engineering Limited | 5.00 | N.A. | 10,937.25 | 5.80 | 5.80 | 23.67 | N.A. | 28.07% |
| **Listed Peers** | | | | | | | | |
| Titagarh Rail Systems Limited | 2.00 | 811.55 | 31,858.20 | 9.12 | 9.11 | 182.35 | 89.08x | 5.18% |
| Texmaco Rail & Engineering Limited | 1.00 | 110.75 | 43,772.66 | 4.84 | 4.84 | 58.86 | 22.88x | 7.55% |
| Jupiter Wagons Limited | 10.00 | 231.30 | 29,157.03 | 4.02 | 4.02 | 69.69 | 57.54x | 5.97% |
| Frontier Springs Limited | 10.00 | 1,227.35 | 3,220.61 | 51.07 | 51.07 | 155.28 | 24.03x | 39.89% |
| Venus Pipes & Tubes Limited | 10.00 | 1,938.30 | 11,668.48 | 49.51 | 49.43 | 322.69 | 39.21x | 16.99% |
| Tube Investments of India Limited | 1.00 | 2,533.60 | 228,474.30 | 32.91 | 32.90 | 400.60 | 77.01x | 9.59% |
| Goodluck India Limited | 2.00 | 518.95 | 41,002.83 | 18.69* | 18.69* | 448.56 | 27.77x | 12.90% |

**Adjusted to Bonus issue that took place on August 21, 2026*

Notes:

i. *All the financial information for listed industry peers mentioned above is on a consolidated basis (unless otherwise available only on standalone basis) and is sourced from the annual reports as available of the respective company for the relevant year ended March 31, 2026.*

ii. *P/E Ratio has been computed based on the closing market price of equity shares on BSE on September 15, 2026, divided by the Diluted EPS for the Fiscal 2026.*

iii. *Return on Net Worth (%) = Profit after tax attributable to owners / Average Net Worth (Average Net Worth is calculated as the arithmetic average of opening and closing balance of Net Worth).*

iv. *Net Worth = Aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account and debit or credit balance of profit and loss account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the Restated Financial Information / audited consolidated financial information (as applicable), but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation.*

v. *Net asset value per share = Total Equity minus Non-Controlling Interest, divided by shares outstanding at the end of the financial year. Number of shares outstanding at the end of the year includes dilutive number of shares such as convertible preference shares.*

## VII. Key performance indicators ("KPIs")

The KPIs disclosed below have been used historically by our Company to understand and analyse its business performance, which in result, help us in analysing the growth of business in comparison to our peers. Our Company considers that the KPIs set forth below are the ones that may have a bearing for arriving at the basis for the Offer Price. The KPIs disclosed below have been approved and confirmed by a resolution of our Audit Committee dated September 21, 2026. Further, the members of the Audit Committee have confirmed that there are no KPIs pertaining to our Company that have been disclosed to any investors at any point of time during the three years period prior to the date of filing of this Addendum.

The KPIs disclosed herein below have been verified and certified by (i) our Chief Financial Officer pursuant to a certificate dated September 21, 2026; (ii) KASG & Co., Chartered Accountants, pursuant to a certificate dated September 21, 2026, which has been included as part of the "*Material Contracts and Documents for Inspection*" with updates as applicable in the Red Herring Prospectus and the Prospectus.

The management of our Company has prepared a note that, among other matters, takes on record GAAP, Non-GAAP and operational measures identified as KPIs along with the rationale for the classification of each of these KPIs under GAAP, Non-GAAP and operational measures along with the rationale for such classification. The note was placed before the members of our Audit Committee prior to the resolution dated September 21, 2026, approving and confirming the KPIs disclosed below.

Our Company confirms that it shall continue to disclose all the KPIs disclosed in this section, (a) at least once a year after the date of listing of the Equity Shares on the Stock Exchanges; (b) till complete utilisation of the proceeds of the Fresh Issue as disclosed in "*Objects of the Offer*" on page 117 of the Draft Red Herring Prospectus, whichever is later, or for such other duration as may be required under the SEBI ICDR Regulations. We have described and defined the KPIs, as applicable, in "Definitions and Abbreviations - Key Performance Indicators" on page 15 of the Draft Red Herring Prospectus. Bidders are encouraged to review the Ind AS financial measures and not to rely on any single financial metric to evaluate our business.

**The list of our KPIs along with brief explanation of the relevance of the KPI for our business operations are set forth below:**

**Description on the historic use of the KPIs by our Company to analyse, track or monitor the operational and/or financial performance of our Company**

In evaluating our business, we consider and use certain KPIs, as presented below, as a supplemental measure to review and assess our financial and operating performance. The presentation of these KPIs is not intended to be considered in isolation or as a substitute for the Restated Financial Information. Some of these KPIs are not defined under Ind AS and are not presented in accordance with Ind AS. These KPIs have limitations as analytical tools. Further, these KPIs may differ from the similar information used by other companies, including peer companies, and hence their comparability may be limited. Therefore, these KPIs should not be considered in isolation or construed as an alternative to Ind AS measures or as an indicator of our operating performance, liquidity, profitability or results of operation. Although these KPIs are not a measure of performance calculated in accordance with applicable accounting standards, our Company's management believes that it provides an additional tool for investors to use in evaluating our operating results and trends and in comparing our financial results with other companies in our industry.

Set out below are explanations for how the KPIs listed above have been used by the management historically to analyse, track or monitor the operational and/or financial performance of our Company.

| **Explanation** | |
|---|---|
| Revenue from Operations | Revenue from operations is used by our management to track the revenue generated from the overall business and help assess the overall financial performance of our Company and also represents the scale of our business. |
| Gross Profit | Gross Profit is used by the management to track information regarding the efficiency with which the Company is manufacturing its products and assess profitability at a manufacturing level.<br><br>Gross Profit is calculated as Revenue from Operations as reduced by cost of materials consumed and changes in inventories of finished goods, work-in-progress, stock-in-trade and scrap |
| Gross Margin (%) | Gross profit margin is calculated as Gross Profit for the year divided by Revenue from Operations for the year, multiplied by 100. |
| EBITDA | EBITDA is used by the management to track the operational profitability of the business<br><br>EBITDA is calculated as profit before tax plus depreciation and amortisation expense and finance costs less share of profit of joint ventures / associate and other income as per the Restated Financial Information. |
| EBITDA Margin | EBITDA margin is an indicator of the operational profitability margin and financial performance of the business. It tracks operational efficiency and operational profitability of the business and assist in tracking the operational margin profile of our business benchmarked against our historical performance and against our peers.<br><br>EBITDA Margin (%) is calculated as EBITDA divided by revenue from operations for the year, multiplied by 100. |
| PAT | Profit for the year track overall profitability of the business.<br><br>PAT represents total net profit after tax for the year as per the Restated Financial Information. |
| PAT Margin | PAT Margin (%) track overall profitability of the business and assist in tracking the overall profitability of our business benchmarked against our historical performance and against our peers. PAT margin is calculated as PAT divided by Total Income for the year, multiplied by 100. Total Income is calculated as Revenue from operations plus other income for the year. |
| Return on Equity (ROE) | ROE is used by the management to track how efficiently the Company generates profits from shareholders funds and how well it is converting shareholders funds to generate profits. |

| Explanation | |
|---|---|
| | Return on Equity is calculated as Restated Profit for the year attributable to owners of the company divided by average of equity attributable to owners of the company. |
| Return on Capital Employed (ROCE) | ROCE is used by the management to track how efficiently our Company generates earnings from the capital employed in the business and how well it is converting its total capital to generate profits.<br><br>ROCE is calculated as a percentage of earnings before interest and taxes / Average Capital Employed of the company during the year. Capital employed is calculated as the sum of net worth plus total borrowings plus deferred tax liability as reduced by intangible assets and intangible assets under development, as per the Restated Financial Information. EBIT is calculated as profit before tax plus finance costs |
| Net Debt /Equity | Net debt / equity is calculated as net debt divided by total equity. Net Debt is calculated as total debt reduced by cash and cash equivalents. |
| Net Debt / EBITDA | Net debt / EBITDA is calculated as net debt divided by EBITDA. Net Debt is calculated as total debt reduced by cash and cash equivalents. |
| Cash Conversion Cycle | Cash conversion cycle is computed as trade receivables days plus inventory days minus trade payable days; Wherein, trade receivable days is calculated as average trade receivables divided by revenue from operations multiplied by 365 for financial years; Inventory Days is calculated as average inventory divided by cost of goods sold multiplied by 365 for financial years; and trade payable days is calculated as average trade payables divided by revenue from operations multiplied by 365 for financial years. |
| Gross Fixed Asset Turnover Ratio | Gross Fixed Asset Turnover Ratio measures how efficiently fixed assets are being utilized.<br><br>It is calculated as revenue from operations divided by average gross fixed assets. Gross Block of fixed assets represents the total gross block / worth of property plant and equipment, capital work-in progress and right of use assets. |

**Details of KPIs as at and for the financial years ended March 31, 2026, March 31, 2025 and March 31, 2024:**

| KPIs | Unit | Fiscal 2026 | Fiscal 2025 | Fiscal 2024 |
|---|---|---|---|---|
| Revenue from Operations[1] | ₹ (in million) | 10,937.25 | 7,716.07 | 5,995.01 |
| Gross Profit[2] | ₹ (in million) | 4,042.70 | 2,976.74 | 2,382.03 |
| Gross Margin %[3] | % | 36.96% | 38.58% | 39.73% |
| EBITDA[4] | ₹ (in million) | 1,503.40 | 974.79 | 718.41 |
| EBITDA Margin %[5] | % | 13.75% | 12.63% | 11.98% |
| PAT[6] | ₹ (in million) | 713.56 | 424.42 | 266.08 |
| PAT Margin[7] | % | 6.50% | 5.49% | 4.43% |
| Return On Equity[8] | % | 27.93% | 25.19% | 24.19% |
| Return On Capital Employed[9] | % | 24.79% | 21.01% | 22.06% |
| Net Debt to Equity[10] | Ratio | 1.44x | 1.41x | 1.39x |
| Net Debt to EBITDA[11] | Ratio | 2.45x | 2.67x | 2.74x |
| Cash Conversion Cycle[12] | Days | 77 | 82 | 63 |
| Gross Fixed Asset Turnover Ratio[13] | Ratio | 4.70x | 4.02x | 4.07x |

*i. Revenue from operations is calculated as revenue from sale of products, services and other operating revenue for the year*

*ii. Gross Profit is calculated as revenue from operations as reduced by Cost of Materials Consumed and Changes in Inventories of Work in Progress, Finished Goods, Stock-in-trade and Scrap*

*iii. Gross Margin % is calculated as Gross Profit for the year divided by Revenue from Operations for the year, multiplied by 100*

*iv. EBITDA is calculated as profit/(loss) before share of profit /(loss) of Associate and Joint Venture plus depreciation and amortisation expense and finance costs less other income as per the Restated Financial Information*

*v. EBITDA Margin (%) is calculated as EBITDA divided by revenue from operations multiplied by 100.*

*vi. PAT represents total profit after tax for the year as per the Restated Financial Information.*

*vii. PAT margin is calculated as PAT divided by Total Income multiplied by 100.*

*viii. Return on Equity is calculated as Restated Profit for the year attributable to Owners of the Company divided by average equity attributable to owners of the company.*

*ix. Return on capital employed is calculated as EBIT divided by Average Capital Employed of the Company during the year. Capital employed is calculated as the sum of net worth plus total borrowings plus deferred tax liability as reduced by intangible assets and intangible assets under development*

*x. Net Debt to Equity is calculated as net debt divided by total equity.*

*xi. Debt to EBITDA is calculated as net debt divided by EBITDA*

*xii. Cash Conversion Cycle is computed as trade receivables days plus inventory days minus trade payable days; Wherein, trade receivable days is calculated as average trade receivables divided by revenue from operations multiplied by 365 for financial years, inventory days is calculated as average inventory divided by cost of goods sold multiplied by 365 for financial years and trade payable days is*

*calculated as average trade payables divided by revenue from operations multiplied by 365 for financial years. Rounded off to the nearest whole number*

xiii. *Gross Fixed Asset Turnover Ratio is calculated as revenue from operations divided by average gross fixed assets. Gross fixed assets represents the total gross block / worth of property plant and equipment, capital work-in progress and right of use assets.*

For details of our other operating metrics disclosed elsewhere in this Addendum, see "*Our Business*" and "*Management's Discussion and Analysis of Financial Condition and Results of Operations*" on pages 206 and 377, respectively of the Draft Red Herring Prospectus.

**Comparison of KPIs with our listed industry peers**

| Key Performance Indicators | As at and for Fiscal 2026 | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | Lalbaba Engineering Limited | Titagarh Rail Systems Limited | Texmaco Rail & Engineering Limited | Jupiter Wagons Limited | Frontier Springs Limited | Venus Pipes & Tubes Limited | Tube Investments of India Limited | Good Luck India Limited |
| Revenue from Operations1 | 10,937.25 | 31,858.20 | 43,772.66 | 29,157.03 | 3,220.61 | 11,668.48 | 228,474.30 | 41,002.83 |
| Gross Profit2 | 4,042.70 | 8,647.90 | 8,219.74 | 8,218.32 | 1,726.18 | 3,963.19 | 78,728.10 | 12,610.83 |
| Gross Margin %3 | 36.96% | 27.14% | 18.78% | 28.19% | 53.60% | 33.96% | 34.46% | 30.76% |
| EBITDA4 | 1,503.40 | 3,480.00 | 3,904.17 | 3,626.00 | 863.10 | 1,906.00 | 22,579.10 | 3,982.58 |
| EBITDA Margin %5 | 13.75% | 10.92% | 8.92% | 12.40% | 26.80% | 16.30% | 9.88% | 9.71% |
| PAT6 | 713.56 | 1,228.20 | 1,935.71 | 1,659.58 | 613.10 | 1,019.00 | 11,182.20 | 1,825.75 |
| PAT Margin7 | 6.50% | 3.80% | 4.39% | 5.70% | 18.97% | 8.70% | 4.81% | 4.43% |
| Return On Equity8 | 27.93% | NA | NA | NA | NA | 17.00% | NA | NA |
| Return On Capital Employed9 | 24.79% | NA | NA | NA | 43.56% | 27.00% | NA | NA |
| Net Debt to Equity10 | 1.44x | NA | NA | NA | NA | 0.50x | NA | NA |
| Net Debt to EBITDA11 | 2.45x | NA | NA | NA | NA | NA | NA | NA |
| Cash Conversion Cycle12 | 77 | NA | NA | NA | NA | NA | NA | NA |
| Gross Fixed Asset Turnover Ratio13 | 4.70x | NA | NA | NA | NA | NA | NA | NA |

| Key Performance Indicators | As at and for Fiscal 2025 | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | Lalbaba Engineering Limited | Titagarh Rail Systems Limited | Texmaco Rail & Engineering Limited | Jupiter Wagons Limited | Frontier Springs Limited | Venus Pipes & Tubes Limited | Tube Investments of India Limited | Good Luck India Limited |
| Revenue from Operations1 | 7,716.07 | 38,677.50 | 51,065.72 | 39,632.80 | 2,313.37 | 9,585.26 | 1,94,646.50 | 39,358.91 |
| Gross Profit2 | 2,976.74 | 9,389.00 | 11,671.17 | 9,874.38 | 1,160.72 | 3,190.00 | 66,812.60 | 10,786.34 |
| Gross Margin %3 | 38.58% | 24.28% | 22.86% | 24.91% | 50.17% | 33.28% | 34.33% | 27.41% |
| EBITDA4 | 974.79 | 4,330.40 | 4,672.63 | 5,775.26 | 496.60 | 1,676.00 | 18,492.50 | 3,108.40 |
| EBITDA Margin %5 | 12.63% | 11.20% | 9.15% | 14.57% | 21.47% | 17.49% | 9.50% | 7.90% |
| PAT6 | 424.42 | 2,749.20 | 2,488.77 | 3,802.71 | 346.64 | 928.89 | 10,542.90 | 1,656.28 |
| PAT Margin7 | 5.49% | 6.97% | 4.82% | 9.49% | 14.92% | 9.69% | 5.32% | 4.17% |
| Return On Equity8 | 25.19% | 11.70% | 9.34% | 17.43% | 27.96% | 19.81% | 19.82% | 13.26% |
| Return On Capital Employed9 | 21.01% | 15.00% | 13.57% | 17.27% | 35.33% | 21.74% | 22.01% | 14.39% |
| Net Debt to Equity10 | 1.41x | 0.20x | NA | 0.02x | NA | 0.35x | NA | 0.62x |
| Net Debt to EBITDA11 | 2.67x | 1.16x | NA | 0.11x | NA | NA | NA | 2.69x |
| Cash Conversion Cycle12 | 82 | NA | NA | NA | NA | NA | NA | 90 |
| Gross Fixed Asset Turnover Ratio13 | 4.02x | NA | NA | NA | NA | NA | NA | NA |

| Key Performance Indicators | As at and for Fiscal 2024 | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | Lalbaba Engineering Limited | Titagarh Rail Systems Limited | Texmaco Rail & Engineering Limited | Jupiter Wagons Limited | Frontier Springs Limited | Venus Pipes & Tubes Limited | Tube Investments of India Limited | Good Luck India Limited |
| Revenue from Operations1 | 5,995.01 | 38,533.00 | 35,028.70 | 36,437.33 | 1,354.15 | 8,021.98 | 1,68,903.30 | 35,247.76 |
| Gross Profit2 | 2,382.03 | 8,652.20 | 8,372.97 | 8,147.36 | 687.75 | 2,269.00 | 58,837.90 | 9,424.64 |
| Gross Margin %3 | 39.73% | 22.45% | 23.90% | 22.36% | 50.79% | 28.28% | 34.84% | 26.74% |

| Key Performance Indicators | As at and for Fiscal 2024 | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| | Lalbaba Engineering Limited | Titagarh Rail Systems Limited | Texmaco Rail & Engineering Limited | Jupiter Wagons Limited | Frontier Springs Limited | Venus Pipes & Tubes Limited | Tube Investments of India Limited | Good Luck India Limited |
| EBITDA4 | 718.41 | 4,519.31 | 2,635.19 | 4,892.48 | 207.70 | 1,463.00 | 19,494.20 | 2,822.41 |
| EBITDA Margin %5 | 11.98% | 11.73% | 7.52% | 13.43% | 15.34% | 18.24% | 11.54% | 8.01% |
| PAT6 | 266.08 | 2,861.42 | 1,129.79 | 3,310.17 | 129.86 | 859.79 | 17,329.90 | 1,322.68 |
| PAT Margin7 | 4.43% | 7.35% | 3.16% | 9.02% | 9.55% | 10.72% | 10.11% | 3.74% |
| Return On Equity8 | 24.19% | 17.99% | 5.76% | 27.59% | 14.54% | 23.61% | 38.27% | 14.94% |
| Return On Capital Employed9 | 22.06% | 20.13% | 9.91% | 24.94% | 18.21% | 24.50% | 26.77% | 14.59% |
| Net Debt to Equity10 | 1.39x | NA | NA | 0.14x | NA | 0.36x | NA | 0.35x |
| Net Debt to EBITDA11 | 2.74x | (0.58x) | NA | 0.46x | NA | NA | NA | 1.42x |
| Cash Conversion Cycle12 | 63 | NA | NA | NA | NA | NA | NA | 85 |
| Gross Fixed Asset Turnover Ratio13 | 4.07x | NA | NA | NA | NA | NA | NA | NA |

*All the financial information for listed industry peers mentioned above is on a consolidated basis (unless otherwise available only on standalone basis) and is sourced from the annual reports and investor presentation as available of the respective company for the relevant year.*

*^In computing the above ratios and KPIs of the listed peer, we have used the same formulas as defined and considered for the Company.*
*NA: The data for the referenced period could not be located from the sources identified above.*

*Notes:*

1. *Revenue from operations is calculated as revenue from sale of products, services and other operating revenue for the year*
2. *Gross Profit is calculated as revenue from operations as reduced by Cost of Materials Consumed and Changes in Inventories of Work in Progress, Finished Goods, Stock-in-trade and Scrap*
3. *Gross Margin % is calculated as Gross Profit for the year divided by Revenue from Operations for the year, multiplied by 100*
4. *EBITDA is calculated as profit/(loss) before share of profit /(loss) of Associate and Joint Venture plus depreciation and amortisation expense and finance costs less other income as per the Restated Financial Information*
5. *EBITDA Margin (%) is calculated as EBITDA divided by revenue from operations multiplied by 100.*
6. *PAT represents total profit after tax for the year as per the Restated Financial Information.*
7. *PAT margin is calculated as PAT divided by Total Income multiplied by 100.*
8. *Return on Equity is calculated as Restated Profit for the year attributable to Owners of the Company divided by average equity attributable to owners of the company.*
9. *Return on capital employed is calculated as EBIT divided by Average Capital Employed of the Company during the year. Capital employed is calculated as the sum of net worth plus total borrowings plus deferred tax liability as reduced by intangible assets and intangible assets under development*
10. *Net Debt to Equity is calculated as net debt divided by total equity.*
11. *Net Debt to EBITDA is calculated as net debt divided by EBITDA*
12. *Cash Conversion Cycle is computed as trade receivables days plus inventory days minus trade payable days; Wherein, trade receivable days is calculated as average trade receivables divided by revenue from operations multiplied by 365 for financial years, inventory days is calculated as average inventory divided by cost of goods sold multiplied by 365 for financial years and trade payable days is calculated as average trade payables divided by revenue from operations multiplied by 365 for financial years. Rounded off to the nearest whole number*
13. *Gross Fixed Asset Turnover Ratio is calculated as revenue from operations divided by average gross fixed assets. Gross fixed assets represents the total gross block / worth of property plant and equipment, capital work-in progress and right of use assets.*

*Please note the KPI data of peer industries has been taken from the annual reports of the respective companies.*

## VIII. Weighted average cost of acquisition ("WACA"), Floor Price and Cap Price

*a) The price per share of our Company (as adjusted for corporate actions, including bonus issuances) based on the primary / new issue of shares (equity / convertible securities), excluding shares issued under the ESOP Scheme and issuance of bonus shares, during the 18 months preceding the date of this Addendum to the Draft Red Herring Prospectus, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Offer capital before such transaction(s) and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days ("**Primary Issuances**")*

Not applicable. There are no transactions of Equity Shares or convertible securities during the 18 months preceding the date of filing of this Addendum to the Draft Red Herring Prospectus, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of the Company (calculated based on the pre-Offer

capital before such transaction(s)), in a single transaction or multiple transactions combined together over a span of 30 days.

b) *The price per share of our Company (as adjusted for corporate actions, including bonus issuances) based on the secondary sale / acquisition of shares (equity / convertible securities) (excluding gifts) involving any of the Promoter or Promoter Group or Selling Shareholders or other shareholders with the right to nominate directors on our Board during the 18 months preceding the date of filing of this Addendum to the Draft Red Herring Prospectus, where the acquisition or sale is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Offer capital before such transaction/s and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days ("**Secondary Transactions**")*

The details of secondary sale / acquisitions of Equity Shares or any convertible securities, where the Promoters, members of the Promoter Group, Selling Shareholders or Shareholders having the right to nominate director(s) on the Board of Directors of the Company are a party to the transaction (excluding gifts), during the 18 months preceding the date of this Addendum to the Draft Red Herring Prospectus, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of the Company (calculated based on the pre-Offer capital before such transaction(s) and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days are as follows:

| Name | Date of Acquisition | Face value per equity share (in ₹) | No. of equity shares acquired of face value of ₹ 10) | No. of Equity Shares acquired considering impact of sub division of face value of ₹5 | Acquisition price per equity share of face value of ₹ 10) (in ₹) | Acquisition price per equity share considering impact of sub division of face value of ₹5 | Type of Allotment | Total Cost (in ₹ million) |
|---|---|---|---|---|---|---|---|---|
| **Secondary Transactions** | | | | | | | | |
| Nikunj Dhanuka | May 27, 2025[&] | 10.00 | 567,120 | 11,34,240 | 30.00 | 15.00 | Transfer | 17.01 |
| Nikunj Dhanuka | May 27, 2025[&] | 10.00 | 832,000 | 16,64,000 | 30.00 | 15.00 | Transfer | 24.96 |
| Nikunj Dhanuka | May 27, 2025[&] | 10.00 | 456,528 | 9,13,056 | 30.00 | 15.00 | Transfer | 13.70 |
| Nishit Dhanuka | May 27, 2025[&] | 10.00 | 1,236,272 | 24,72,544 | 30.00 | 15.00 | Transfer | 37.09 |
| Kishan Dhanuka | June 17, 2025[&] | 10.00 | 100,800 | 2,01,600 | 30.00 | 15.00 | Transfer | 3.02 |
| Kishan Dhanuka | June 16, 2025[&] | 10.00 | 35,200 | 70,400 | 30.00 | 15.00 | Transfer | 1.06 |
| Kishan Dhanuka | July 2, 2025[&] | 10.00 | 24,000 | 48,000 | 30.00 | 15.00 | Transfer | 0.72 |
| **Total** | | | | 65,03,840 | | | | 97.56 |
| **Weighted average cost of acquisition per share** | | | | | | | | ₹ 15.00 |

*As certified by KASG & Co., Chartered Accountants, (FRN: 002228C), pursuant to their certificate dated September 21, 2026.*
*[&]Share transfers pursuant to agreements towards sale of equity shares each dated March 28, 2025, and the consideration for each of the transfers was received on March 28, 2025. For further details, see "Restated Financial Information – Note 22 – Equity Share Capital" on page 52.*
*Note: Pursuant to a resolution passed by our Board dated July 3, 2025, and Shareholders' resolution dated July 14, 2025, each equity share of our Company of face value of ₹10 was sub-divided into Equity Shares of face value of ₹ 5 each.*

c) *In case there are no such transactions to report to under (a) and (b) above, the following are the details basis the last five primary or secondary transactions (secondary transactions where the Promoters, members of the Promoter Group, Promoter Selling Shareholder or Shareholder(s) having the right to nominate Director(s) on our Board, are a party to the transaction), not older than three years prior to the date of this Addendum to the Draft Red Herring Prospectus irrespective of the size of transactions:*

Not applicable, since there are transactions to report under (a) and (b) above, therefore, this information for price per share based on the last five primary or secondary transactions (secondary transactions where the Promoters,

members of the Promoter Group, Selling Shareholders or shareholders with special rights to nominate director(s) in the Board of our Company are a party to the transaction), not older than three years prior to the date of the filing of this Addendum is irrespective of the size of transactions, and is accordingly not applicable.

*The Floor Price is [●] times and the Cap Price is [●] times the weighted average cost of acquisition at which the Equity Shares were issued by our Company, or acquired or sold by our Promoters or members of our Promoter Group or Selling Shareholder or shareholder(s) having the right to nominate director(s) on the Board* in the last 18 months or three years preceding the date of this Addendum are disclosed below:*

Based on the disclosures in (a), (b) and (c) above, the weighted average cost of acquisition of the securities compared with the Floor Price and the Cap Price is set forth below:

| Past transactions | Weighted average cost of acquisition per Equity Share (in ₹) | Comparison with Floor Price (₹[●]) | Comparison with Cap Price (₹[●]) |
|---|---|---|---|
| Weighted average cost of acquisition of primary issuances as set out in (a) above | Not applicable | [●] times | [●] times |
| Weighted average cost of acquisition of secondary issuances as set out in (b) above | 15.00 | [●] times | [●] times |
| Incase there are no such transactions to report to under (a) and (b) above, the following are the details as per (c) above basis the last five primary or secondary transactions (secondary transactions where the Promoters, members of the Promoter Group, Promoter Selling Shareholder or Shareholder(s) having the right to nominate Director(s) on our Board, are a party to the transaction), not older than three years prior to the date of this Addendum irrespective of the size of transactions: | Not applicable | | |
| - Based on primary transactions | | | |
| - Based on secondary transactions | | | |

*As certified by KASG & Co., Chartered Accountants, (FRN: 002228C), pursuant to their certificate dated September 21, 2026.*

*Notes:*
*1. Details have been left intentionally blank as the Floor Price and Cap Price are not available as on date.*

**Explanation for Offer Price / Cap Price being [●] times of weighted average cost of acquisition of primary issuance price / secondary transaction price of Equity Shares (as set out above) along with our Company's key performance indicators and financial ratios for Fiscals 2026, 2025 and 2024.**

[●]*
**To be included on finalisation of Price Band*

**Explanation for Offer Price / Cap Price being [●] times of weighted average cost of acquisition of primary issuance price / secondary transaction price of Equity Shares (as set out above) in view of the external factors which may have influenced the pricing of the Offer.**

[●]*
**To be included on finalisation of Price Band*

The Offer Price of ₹[●] has been determined by our Company, in consultation with the BRLMs, on the basis of market demand from investors for Equity Shares, as determined through the Book Building Process, and is justified in view of the above qualitative and quantitative parameters. Investors should read the aforementioned information along with "*Risk Factors*", "*Our Business*", "*Management's Discussion and Analysis of Financial Condition and Results of Operations*" on pages 38, 206 and 377 respectively, of the Draft Red Herring Prospectus and "*Restated Financial Information*" on page 10 of this Addendum to have a more informed view. The trading price of the Equity Shares could decline due to the factors mentioned in the "*Risk Factors*" and you may lose all or part of your investments.

**RESTATED FINANCIAL INFORMATION**

*[The remainder of this page has intentionally been left blank]*

**INDEPENDENT AUDITOR'S EXAMINATION REPORT ON RESTATED FINANCIAL INFORMATION**

**To,**
**The Board of Directors**
**Lalbaba Engineering Limited**
***(formerly known as Lal Baba Seamless Tubes Private Limited)***
**27, Shakespeare Sarani,**
**Kolkata – 700017**
**West Bengal, India**

**Dear Sirs,**

1. We, Singhi & Co., Chartered Accountants ("we" or "us" or "Singhi"), have examined, the attached restated financial information of Lalbaba Engineering Limited *(formerly known as Lal Baba Seamless Tubes Private Limited)* ("the Company" or the "Issuer") and its subsidiaries (the Company and its subsidiaries together referred to as the "**Group**") along with its associates and joint ventures (refer Annexure A for the list of subsidiaries, associates and joint ventures included in the Statement) comprising the Restated Consolidated Statement of Assets and Liabilities as at March 31, 2026, March 31, 2025 and March 31, 2024; the Restated Consolidated Statement of Profit and Loss (including Other Comprehensive Income), the Restated Consolidated Statement of Cash Flows and the Restated Consolidated Statement of Changes in Equity for the year ended March 31, 2026, March 31, 2025 and March 31, 2024, and the material accounting policies and other Financial Information (together referred to as "**Restated Financial Information**"), as approved by the Board of Directors of the Company at their meeting held on September 21, 2026 for the purpose of inclusion in the addendum to the draft red herring prospectus dated September 29, 2025 ("**DRHP**") prepared by the Company in connection with its proposed initial public offer of equity shares of the Company (the "**IPO**"). The Restated Financial Information have been prepared in terms of the requirements of:

    a) Section 26 of Part I of Chapter III of the Companies Act, 2013 (the "**Act**");
    b) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("**ICDR Regulations**"); and
    c) The Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountant of India ("**ICAI**"), as amended from time to time (the "**Guidance Note**").

**Management Responsibility for the Restated Financial Information**

2. The Company's Board of Directors is responsible for the preparation of the Restated Financial Information for the purpose of inclusion in the addendum to the DRHP to be filed with Securities and Exchange Board of India ("**SEBI**"), National Stock Exchange of India Limited ("**NSE**") and BSE Limited ("**BSE**" and together with NSE, the "**Stock Exchanges**") in connection with the proposed IPO. The Restated Financial Information have been prepared by the management of the Company ("**Management**") based on the basis of preparation stated in Note 2.1 to the Restated Financial Information.

    The respective board of directors of the companies included in the Group, its associates and its joint ventures are responsible for designing, implementing, and maintaining adequate internal control relevant to the preparation and presentation of the Restated Financial Information, which have been used for the purpose of preparation of these Restated Financial Information by the management of the Company, as aforesaid. The respective board of directors are also responsible for identifying and ensuring that the Group, its associates and joint ventures complies with the Act, the ICDR Regulations and the Guidance Note.

**Auditor's Responsibility**

3. We have examined such Restated Financial Information taking into consideration:

   a) The terms of reference and terms of our engagement agreed upon with you in accordance with our engagement letter dated July 15, 2025 in connection with the proposed IPO;
   b) The Guidance Note also requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI;
   c) Concepts of test checks and materiality to obtain reasonable assurance based on verification of evidence supporting the Restated Financial Information; and
   d) The requirements of Section 26 of the Act and the ICDR Regulations.

   Our work was performed solely to assist you in meeting your responsibilities in relation to your compliance with the Act, the ICDR Regulations and the Guidance Note in connection with the proposed IPO.

**Restated Financial Information**

4. The Restated Financial Information has been compiled by the management from:

a) audited consolidated financial statements of the Group and its associates and joint ventures as at and for the financial year ended March 31, 2026 and March 31, 2025 prepared in accordance with Indian Accounting Standard (Ind AS), specified under section 133 of the Act and other accounting principles generally accepted in India, which have been approved by the Board of Directors at their meeting held on September 14, 2026 and August 5, 2025 respectively on which we have issued unmodified opinion vide our report dated September 14, 2026 and August 5, 2025 respectively ("**Audited Consolidated Financial Statements**").

b) special purpose audited consolidated financial statements of the Group and its associates and joint ventures as at and for the financial year ended March 31, 2024 prepared in accordance with the Indian Accounting Standards as prescribed under section 133 of the Act, read with the Companies (Indian Accounting Standards) Rules, 2015 as amended, and other accounting principles generally accepted in India to the extent applicable, which have been approved by the Board of Directors at their meetings held on September 25, 2025 and on which we have issued our unmodified opinion vide our reports dated September 25, 2025 (the "**2024 Special Purpose Audited Consolidated Financial Statements**"). The 2024 Special Purpose Audited Consolidated Financial Statements have been prepared by making Ind AS adjustments to the audited consolidated Indian GAAP financial statements as at and for the years ended 31 March 2024 which have been approved by the Board of Directors at their meeting held on December 30, 2024 and on which we had issued our unmodified opinion vide our report dated December 30, 2024.

**Auditors' Report**

5. For the purpose of our examination, we have relied on:

   a) Auditors' report issued by us dated September 14, 2026 on the Audited Consolidated Financial Statements of the Group and its associates and joint ventures as at and for the year ended March 31, 2026, as referred in Paragraph 4(a) above.

   b) Auditors' report issued by us dated August 5, 2025 on the Audited Consolidated Financial Statements of the Group and its associates and joint ventures as at and for the year ended March 31, 2025, as referred in Paragraph 4(a) above.

c) Auditors' reports issued by us dated September 25, 2025 on the 2024 Special Purpose Audited Consolidated Financial Statements of the Group and its associates and joint ventures for year ended March 31, 2024 as referred in paragraph 4(b) above.

6. As indicated in our audit reports above:

a) We did not audit the financial statements of one subsidiary included under the Group whose financial statements reflects total assets of Rs. 521.02 million and net assets of Rs. 284.25 million as at March 31, 2026, total revenue of Rs. 2,937.34 million, total net profit after tax Rs. 245.16 million, total comprehensive income (comprising of profit and other comprehensive loss) of Rs. 245.15 million and net cash inflow of Rs. 0.22 million for the year ended on that date, as considered in the Audited Consolidated Financial Statements as at and for the financial year ended March 31, 2026. The Audited Consolidated Financial Statements also includes the Group's share of net profit/(loss) after tax of Rs. (-) 64.44 million and total comprehensive income/(loss) of Rs. (-) 64.19 million for the year ended March 31, 2026, in respect of two associate companies and one joint venture, whose financial statements / financial information have not been audited by us. The Audited Consolidated Financial Statements also includes the Group's share of net profit/ (loss) after tax of Rs. 5.01 million and total comprehensive income/(loss) of Rs. 5.01 million for the period 3rd July 2025 to 31st March 2026, in respect of one associate, whose financial statements / financial information have not been audited by us. These financial statements have been audited by other auditors as detailed in Annexure A whose reports have been furnished to us by the Management. Our opinion on the Audited Consolidated Financial Statements, in so far as it relates to the amounts and disclosures included in respect of the subsidiary and that of associates and joint ventures and our report in terms of sub-section (3) of Section 143 of the Act including report on Other Information, is based solely on the reports of the other auditors furnished to us by the Management.

The Audited Consolidated Financial Statements also includes the Group's share of net profit / (loss) after tax of Rs. (-) 1.24 million and total comprehensive income / (loss) of Rs. (-) 1.24 million for the year ended March 31, 2026, in respect of one joint venture (which is a limited liability partnership ("LLP")), whose financial statements/financial information have not been audited by us. In terms of Section 34(4) of the Limited Liability Partnership Act, 2008, read with Rule 24 of the Limited Liability Partnership Rules, 2009, an LLP is required to get its accounts audited only where the prescribed criteria are fulfilled. In the case of the aforesaid LLP, the turnover and contribution are within the limits prescribed under the aforesaid provisions and, accordingly, audit of its accounts is not mandatory for the financial year then ended. Consequently, the financial statements of the said joint venture are unaudited and have been furnished to us by the Management, and our opinion on the consolidated financial statements, in so far as it relates to the amounts and disclosures included in respect of the joint venture and our report in terms of sub-section (3) of Section 143 of the Act including report on Other Information, is based solely on such unaudited financial information. In our opinion and according to the information and explanations given to us by the Management, these financial information are not material to the Group.

Our opinion on the Audited Consolidated Financial Statements and our report is not modified in respect of the above matters with regard to our reliance on the work done and the reports of the other auditors and the financial statements certified by the respective Company's Management and furnished to us by the Management.

b) We did not audit the financial statements of one subsidiary included under the Group whose financial statements reflects total assets of Rs. 665.01 million and net assets Rs. 37.75 million as at March 31, 2025, total revenues of Rs. 841.57 million, total net profit after tax Rs. 32.89 million, total comprehensive income (comprising of profit and other comprehensive loss) of Rs. 32.87 million for the year ended on that date and net cash outflow of Rs. 0.98 million for the Fiscal 2025 as considered in the Audited Consolidated Financial Statements as at and for the financial year ended March 31, 2025. The Audited Consolidated Financial Statements also includes the Group's share of net profit after tax of Rs. 1.18 million and total comprehensive

income of Rs. 1.26 million for the year ended March 31, 2025, in respect of one associate company and one joint venture (which is a LLP), whose financial statements / financial information have not been audited by us. We have also not audited the financial statements of one subsidiary included under the Group whose financial statements reflects total assets of Rs. NIL and net assets of Rs. NIL as at March 31, 2025, total revenue of Rs. NIL, total net loss after tax of Rs. 1.38 million, total comprehensive loss of Rs. 1.38 million for the period from 1st April 2024 to 7th July 2024, as considered in the Audited Consolidated Financial Statements. This subsidiary ceases to be the subsidiary of the Group w.e.f. 8th July, 2024 post which it became a joint venture. The Audited Consolidated Financial Statements also includes the Group's share of net loss after tax of Rs. 3.98 million and total comprehensive loss of Rs. 3.98 million for the period 8th July 2024 to 31st March 2025, in respect of the said joint venture, whose financial statements / financial information have not been audited by us. The Audited Consolidated Financial Statements also includes the Group's share of net profit after tax of Rs. 2.60 million and total comprehensive loss of Rs. 2.60 million for the period 1st October 2024 to 31st March 2025, in respect of one associate company, whose financial statements / financial information have not been audited by us. These financial statements have been audited by other auditors as detailed in Annexure A whose reports have been furnished to us by the Management and our opinion on the Audited Consolidated Financial Statements, in so far as it relates to the amounts and disclosures included in respect of the subsidiaries and that of associates and joint ventures and our report in terms of sub-section (3) of Section 143 of the Act including report on Other Information, is based solely on the reports of the other auditors.

Our opinion on the Audited Consolidated Financial Statements and our report is not modified in respect of the above matters with regard to our reliance on the work done and the reports of the other auditors.

c) As indicated in our audit reports above, we did not audit the financial statements of one subsidiary included under the Group whose financial statements reflect total assets of Rs. 0.12 million and net assets Rs. (-) 2.14 million as at March 31, 2024, total revenues of Rs. Nil, total net loss after tax Rs. (-) 2.24 million, total comprehensive loss of Rs. (-) 2.24 million for the year ended on that date and net cash inflow of Rs. 0.10 million for the Fiscal 2024 as considered in the 2024 Special Purpose Audited Consolidated Financial Statements. The 2024 Special Purpose Audited Consolidated Financial Statements also includes the Group's share of net profit after tax of Rs. 3.04 million and total comprehensive income of Rs. 3.04 million for the year ended March 31, 2024, in respect of one associate company, one joint venture and one joint venture (which is a LLP), whose financial statements/financial information have not been audited by us. These financial statements have been audited by other auditors as detailed in Annexure A whose reports have been furnished to us by the Management and our opinion on the 2024 Special Purpose Audited Consolidated Financial Statements, in so far as it relates to the amounts and disclosures included in respect of the subsidiary and that of associates and joint ventures and our report in terms of sub-section (3) of Section 143 of the Act including report on Other Information, is based solely on the reports of the other auditors.

Our opinion on the 2024 Special Purpose Audited Consolidated Financial Statements Financial Information and our report is not modified in respect of the above matters with regard to our reliance on the work done and the reports of the other auditors.

7. Based on our examination and according to the information and explanations given to us we report that the Restated Financial Information:

a) have been prepared after incorporating adjustments, if any, for the changes in accounting policies, material errors and regrouping / reclassifications retrospectively in the financial years ended March 31, 2025 and March 31, 2024 to reflect the same accounting treatment as per the accounting policies and grouping / classifications followed as at and for the year ended March 31, 2026.

b) there are no qualifications in the auditor's report issued on the Audited Consolidated Financial Statements of the Group and its associates and joint ventures as at and for the year ended March 31,

2026 and March 31, 2025 and on the 2024 Special Purpose Consolidated Audited Financial Statements of the Group and its associates its joint ventures as at and for the financial year ended March 31, 2024, which require any adjustments to the Restated Financial Information. However, there were certain observations in CARO, 2020 and reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014 (as amended) which do not require any corrective adjustments in the Restated Financial Information have been disclosed in Annexure VII to the Restated Financial Information; and

c) have been prepared in accordance with the Act, the ICDR Regulations and the Guidance Note.

8. We have not audited any financial statements of the Group /Company as of any date or for any period subsequent to March 31, 2026. Accordingly, we express no opinion on the financial position, results of operations, cash flows and statements of changes in equity of the Group / Company as of any date or for any period subsequent to March 31, 2026.

9. The Restated Financial Information do not reflect the effects of events that occurred subsequent to the respective dates of the auditor's report on the Audited Consolidated Financial Statements / 2024 Special Purpose Audited Consolidated Financial Statements mentioned in paragraph 4 above.

10. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

11. This report should not in any way be construed as a reissuance or re-dating of any of the previous audit reports issued by us, nor should this report be construed as a new opinion on any of the financial statements referred to herein.

12. We have no responsibility to update our report for events and circumstances occurring after the date of the report.

13. Our report is intended solely for use of the Board of Directors for inclusion in the addendum to the DRHP to be filed with SEBI and Stock Exchanges in connection with the proposed IPO. Our report should not be used, referred to or distributed for any other purpose except with our prior consent in writing. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this report is shown or into whose hands it may come without our prior consent in writing.

**For SINGHI & CO.,**
*Chartered Accountants*
Firm Registration No.302049E

**(Navindra Kumar Surana)**
*Partner*
Membership No. 053816
**UDIN:** 26053816BLBUCE1522

**Place :** Kolkata
**Date :** September 21, 2026

**Annexure A**

| Name of the Entity | Period | Relationship | Name of the Auditors |
|---|---|---|---|
| Lalbaba NF Rail Engg Private Limited | FY 25-26 | Subsidiary | Surana Naveen Vikash & Co. |
| Indodeutsche Precision Tubes Private Limited | FY 25-26 | Joint Venture | Singhi Chugh & Kumar LLP |
| DTL Lalbaba Rail Engg LLP^ | FY 25-26 | Joint Venture | Not Applicable (Refer note 6a) |
| Railex Engineering Private Limited | FY 25-26 | Associate | D J A S & Co. |
| Lalbaba Projects Private Limited^ | FY 25-26 | Associate | Surana Naveen Vikash & Co. |
| DTL India Holdings Limited (w.e.f 03-07-2025) | FY 25-26 | Associate | Mantri Maru & Co |
| Lalbaba NF Rail Engg Private Limited (w.e.f 13-04-2024) | FY 24-25 | Subsidiary | Surana Naveen Vikash & Co. |
| Indodeutsche Precision Tubes Private Limited (w.e.f 08-07-2024) | FY 24-25 | Joint Venture | Singhi Chugh & Kumar |
| DTL Lalbaba Rail Engg LLP^ | FY 24-25 | Joint Venture | Mantri Maru & Co. |
| Railex Engineering Private Limited (w.e.f 01-10-2024) | FY 24-25 | Associate | D J A S & Co. |
| Lalbaba Projects Private Limited^ | FY 24-25 | Associate | Surana Naveen Vikash & Co. |
| Indodeutsche Precision Tubes Private Limited | FY 23-24 | Subsidiary | Singhi Chugh & Kumar |
| DTL Lalbaba Rail Engg LLP^ | FY 23-24 | Joint Venture | Mantri Maru & Co. |
| Lalbaba Projects Private Limited^ | FY 23-24 | Associate | Surana Naveen Vikash & Co. |
| Lalbaba NF Rail Engg Private Limited | FY 23-24 | Joint Venture | Surana Naveen Vikash & Co. |

^ Pursuant to the Hon'ble NCLT, Kolkata order dated 18th December 2024, PEW Engineering Private Limited and the Ulluberia Unit of Lalbaba Industrial Corporation Private Limited have been merged with the Company, from the appointed date of 1st April 2023. Consequently, the investments held by the merged entities in DTL Lalbaba Rail Engg LLP and Lalbaba Projects Private Limited have been transferred and vested with the Company.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-I Restated Statement of Assets and Liabilities**

**(All amounts are in INR Millions, unless otherwise stated)**

| | Particulars | Note | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|---|---|
| | **ASSETS** | | | | |
| **1** | **NON-CURRENT ASSETS** | | | | |
| a | Property, Plant and Equipment | **5** | 2,033.21 | 1,646.05 | 1,623.18 |
| b | Right of Use Assets | **6** | 143.86 | 36.27 | 25.34 |
| c | Capital Work-In-Progress | **7** | - | 109.68 | - |
| d | Goodwill | **8A** | 13.36 | 13.36 | 13.35 |
| e | Intangible Assets | **8B** | 2.90 | 5.84 | 8.22 |
| f | Intangible Assets under Development | **9** | 6.12 | 2.54 | - |
| g | **Financial Assets** | | | | |
| | i. Investments | **10** | 316.15 | 129.60 | 28.11 |
| | ii. Loans | **11** | 310.47 | 191.94 | - |
| | iii. Other Financial Assets | **12** | 83.15 | 128.99 | 101.78 |
| h | Other Non-Current Assets | **13** | 216.20 | 20.30 | 12.43 |
| | **Total Non-current Assets** | | **3,125.42** | **2,284.57** | **1,812.41** |
| **2** | **CURRENT ASSETS** | | | | |
| a | Inventories | **14** | 1,678.03 | 1,379.95 | 997.70 |
| b | **Financial Assets** | | | | |
| | i. Trade Receivables | **15** | 1,857.97 | 1,566.74 | 1,110.59 |
| | ii. Loans | **16** | 141.50 | - | - |
| | iii. Cash and Cash Equivalents | **17** | 14.35 | 44.76 | 4.77 |
| | iv. Other Bank Balances | **18** | 91.85 | 46.97 | 32.13 |
| | v. Other Financial Assets | **19** | 313.43 | 230.88 | 136.60 |
| c | Other Current Assets | **20** | 446.02 | 286.12 | 245.58 |
| d | Current Tax Assets (Net) | **21** | 46.85 | 29.62 | 16.84 |
| | **Total Current Assets** | | **4,590.00** | **3,585.04** | **2,544.21** |
| | **Total Assets** | | **7,715.42** | **5,869.61** | **4,356.62** |
| | **EQUITY AND LIABILITIES** | | | | |
| | **EQUITY** | | | | |
| a | Equity Share Capital | **22** | 511.92 | 511.92 | 395.21 |
| b | Instruments entirely equity in Nature | **23** | - | - | 45.90 |
| c | Equity Share Suspense | **24** | - | - | 318.66 |
| d | Other Equity | **25** | 1,911.33 | 1,313.57 | 656.40 |
| | **Equity attributable to owners of the Company** | | **2,423.25** | **1,825.49** | **1,416.17** |
| e | Non-Controlling Interest | | 139.34 | 18.54 | - |
| | **Total Equity** | | **2,562.59** | **1,844.03** | **1,416.17** |
| | **LIABILITIES** | | | | |
| **1** | **NON-CURRENT LIABILITIES** | | | | |
| a | **Financial Liabilities** | | | | |
| | i. Borrowings | **26** | 658.66 | 400.69 | 486.54 |
| | ii. Lease Liabilities | **27** | 97.78 | 99.83 | 20.40 |
| | iii. Other Financial Liabilities | **28** | 0.84 | 0.19 | 0.13 |
| b | Provisions | **29** | 27.08 | 25.08 | 16.90 |
| c | Deferred Tax Liabilities (Net) | **30** | 110.97 | 85.62 | 81.46 |
| | **Total Non-Current Liabilities** | | **895.33** | **611.41** | **605.43** |
| **2** | **CURRENT LIABILITIES** | | | | |
| a | **Financial Liabilities** | | | | |
| | i. Borrowings | **31** | 3,033.55 | 2,246.55 | 1,483.66 |
| | ii. Lease Liabilities | **32** | 34.91 | 33.73 | 7.75 |
| | **iii. Trade Payables** | **33** | | | |
| | (a) Total outstanding dues of micro and small enterprises | | 53.18 | 33.11 | 23.73 |
| | (b) Total outstanding dues of creditors other than micro and small enterprises | | 854.84 | 887.42 | 614.76 |
| | iv. Other Financial Liabilities | **34** | 115.90 | 70.16 | 48.64 |
| b | Other Current Liabilities | **35** | 128.50 | 126.88 | 146.47 |
| c | Provisions | **36** | 19.91 | 4.48 | 5.34 |
| d | Current Tax Liabilities (Net) | **37** | 16.71 | 11.84 | 4.67 |
| | **Total Current Liabilities** | | **4,257.50** | **3,414.17** | **2,335.02** |
| | **Total Equity and Liabilities** | | **7,715.42** | **5,869.61** | **4,356.62** |

The above Restated Statement of Assets and Liabilities should be read in conjunction with Material Accounting Policies to Restated Financial Information in Annexure - V, Notes to the Restated Financial Information appearing in Annexure - VI and Statement of Adjustments to Audited Consolidated Financial Statements appearing in Annexure - VII.

As per our report of even date

**For Singhi & Co.**
Chartered Accountants
(Firm Registration No. 302049E)

**For and on behalf of the Board of Directors**

**Navindra Kumar Surana**
Partner
**(Membership No. 053816)**

**Kishan Dhanuka**
Chairman-cum- Managing Director
(DIN: 00569035)

**Nishit Dhanuka**
Whole Time Director
(DIN: 07937765)

**Neeraj Sureka**
Chief Financial Officer
(FCA: 058687)

**Anatha Bandhaba Chakrabartty**
Company Secretary and Compliance officer
(FCS: 7184)

UDIN: 26053816BLBUCE1522
Place: Kolkata
Date: 21st September , 2026

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**

**Annexure-II Restated Statement of Profit and Loss**

**(All amounts are in INR Millions, unless otherwise stated)**

| | Particulars | Note | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|---|---|
| (i) | **INCOME** | | | | |
| | Revenue from Operations | 38 | 10,937.25 | 7,716.07 | 5,995.01 |
| | Other Income | 39 | 42.29 | 18.44 | 9.39 |
| | **Total Income** | | **10,979.54** | **7,734.51** | **6,004.40** |
| (ii) | **EXPENSES** | | | | |
| | Cost of Materials Consumed | 40 | 6,985.51 | 4,861.10 | 3,865.81 |
| | Change in Inventories of Work in Progress, Finished Goods, Stock-in-trade and Scrap | 41 | (90.96) | (121.77) | (252.83) |
| | Employee Benefits Expense | 42 | 555.28 | 433.53 | 297.68 |
| | Finance Costs | 43 | 356.18 | 273.45 | 232.54 |
| | Depreciation and Amortization Expenses | 44 | 153.09 | 153.56 | 125.90 |
| | Other Expenses | 45 | 1,984.02 | 1,568.42 | 1,365.94 |
| | **Total Expenses** | | **9,943.12** | **7,168.29** | **5,635.04** |
| (iii) | **Restated Profit/(Loss) before share of profit /(loss) of Associates and Joint Ventures (i-ii)** | | **1,036.42** | **566.22** | **369.36** |
| (iv) | Share of profit / (loss) of Associates and Joint Ventures | | (60.67) | (0.20) | 3.04 |
| (v) | **Restated Profit /(Loss) before Tax (iii + iv)** | | **975.75** | **566.02** | **372.40** |
| (vi) | **Tax Expenses:** | 46 | | | |
| | Current Tax | | 243.88 | 136.50 | 86.79 |
| | Income Tax relating to earlier years | | (6.74) | 1.30 | 6.54 |
| | Deferred Tax | | 25.05 | 3.80 | 12.99 |
| | **Total Tax Expenses** | | **262.19** | **141.60** | **106.32** |
| (vii) | **Restated Profit / (Loss) after Tax (v - vi)** | | **713.56** | **424.42** | **266.08** |
| (viii) | **Other Comprehensive Income / (Loss)** | 47 | | | |
| | **Items that will not be reclassified to profit or loss** | | | | |
| | a) Remeasurement of defined benefit plan | | 2.37 | (1.07) | 0.23 |
| | b) Fair value changes on Equity Instruments through other comprehensive income | | 2.68 | - | - |
| | c) Income tax relating to above items | | (0.98) | 0.27 | (0.06) |
| | d) Share of Other Comprehensive Income/(loss) of Associates and Joint Ventures (net of tax) | | 0.25 | 0.08 | 0.00 |
| | **Restated Other Comprehensive Income for the Year (Net of Tax)** | | **4.32** | **(0.72)** | **0.17** |
| (ix) | **Restated Total Comprehensive Income for the Year (vii + viii)** | | **717.88** | **423.70** | **266.25** |
| (x) | **Restated Profit for the year attributable to:** | | | | |
| | -Owners of the company | | 593.43 | 408.30 | 266.08 |
| | -Non controlling interest | | 120.13 | 16.12 | - |
| | | | **713.56** | **424.42** | **266.08** |
| (xi) | **Restated Other Comprehensive Income for the year attributable to:** | | | | |
| | -Owners of the company | | 4.33 | (0.71) | 0.17 |
| | -Non controlling interest | | (0.01) | (0.01) | - |
| | | | **4.32** | **(0.72)** | **0.17** |
| (xii) | **Restated Total Comprehensive Income for the year attributable to:** | | | | |
| | -Owners of the company | | 597.76 | 407.59 | 266.25 |
| | -Non controlling interest | | 120.12 | 16.11 | - |
| | | | **717.88** | **423.70** | **266.25** |
| | **Earnings per Equity Shares of par value of Rs. 5 each** | 48 | | | |
| | Basic Earnings Per Share (Rs.) | | 5.80 | 4.35 | 2.90 |
| | Diluted Earnings Per Share (Rs.) | | 5.80 | 3.99 | 2.64 |

The above Restated Statement of Profit and Loss should be read in conjunction with Material Accounting Policies to Restated Financial Information in Annexure - V, Notes to the Restated Financial Information appearing in Annexure - VI and Statement of Adjustments to Audited Consolidated Financial Statements appearing in Annexure - VII.

As per our report of even date

**For Singhi & Co.**
Chartered Accountants
**(Firm Registration No. 302049E)**

**For and on behalf of the Board of Directors**

**Navindra Kumar Surana**
Partner
**(Membership No. 053816)**

**Kishan Dhanuka**
Chairman-cum- Managing Director
(DIN: 00569035)

**Nishit Dhanuka**
Whole Time Director
(DIN: 07937765)

**Neeraj Sureka**
Chief Financial Officer
(FCA: 058687)

**Anatha Bandhaba Chakrabartty**
Company Secretary and Compliance Officer
(FCS: 7184)

UDIN: 26053816BLBUCE1522
Place : Kolkata
Date: 21st September , 2026

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-III Restated Statement of Cash Flow**

**(All amounts are in INR Millions, unless otherwise stated)**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **A CASH FLOW FROM OPERATING ACTIVITIES** | | | |
| **Restated Profit/ (Loss) Before Tax** | **975.75** | **566.02** | **372.40** |
| Adjustments for: | | | |
| Depreciation / Amortization | 153.09 | 153.56 | 125.90 |
| Foreign Exchange (Gain)/Loss | (17.52) | (6.98) | (13.37) |
| Finance Costs | 356.18 | 273.45 | 232.54 |
| Interest Income | (36.50) | (9.77) | (5.62) |
| Sundry balances written off/back (net) | 4.43 | 0.72 | 14.72 |
| Allowance for expected credit loss | (10.36) | (10.05) | 10.75 |
| Reversal of net liability on termination of lease | (0.57) | (0.20) | - |
| Financial Guarantee Income | (0.74) | (0.67) | - |
| Gain on loss of control | - | (3.62) | - |
| Share in (profit)/ loss in equity accounted investments (Net of tax) | 60.67 | 0.20 | (3.04) |
| (Profit)/Loss on disposal of Property, Plant & Equipment | (0.84) | 1.05 | (0.73) |
| **Operating Profit before Working Capital Changes** | **1,483.59** | **963.71** | **733.55** |
| **Movement in Working Capital :** | | | |
| (Increase)/Decrease in Trade Receivables | (267.87) | (439.83) | (349.77) |
| (Increase)/Decrease in Inventories | (298.09) | (380.06) | (177.00) |
| (Increase)/Decrease in Other Financial Assets | (23.84) | (101.00) | (17.45) |
| (Increase)/Decrease in Other Assets | (159.92) | (38.93) | 120.49 |
| Increase/(Decrease) in Trade Payables | (12.50) | 281.75 | (71.81) |
| Increase/(Decrease) in Other Financial Liabilities | 34.14 | 13.26 | (37.43) |
| Increase/(Decrease) in Provisions | 19.80 | 6.25 | 6.46 |
| Increase/(Decrease) in Other Liabilities | 1.61 | (25.02) | (44.40) |
| **Cash Generated from Operations** | **776.92** | **280.13** | **162.64** |
| Direct Taxes Paid | (249.50) | (143.41) | (100.54) |
| **Net Cash Flow generated from Operating Activities** | **527.42** | **136.72** | **62.10** |
| **B Cash Flow from Investing Activities** | | | |
| Purchase of property, plant & equipment and intangible asset | (702.79) | (240.83) | (228.67) |
| Proceed from the sale of property, plant & equipment | 7.50 | 61.99 | 3.95 |
| Deposits with Banks | (51.22) | (37.94) | (38.20) |
| Investments in Subsidiary, Associates and Joint Venture | (244.29) | (89.70) | (0.55) |
| Loan given | (241.50) | (190.00) | - |
| Interest Received | 15.76 | 7.83 | 5.63 |
| **Net Cash Flow from / (used in) Investing Activities** | **(1216.54)** | **(488.65)** | **(257.84)** |
| **C Cash Flow from Financing Activities** | | | |
| Proceeds from shares issued | - | - | 39.90 |
| Proceeds from non current borrowings | 551.15 | 156.05 | 253.32 |
| Repayment of non current borrowings | (196.30) | (191.38) | (107.78) |
| Proceeds/(Repayment) of current borrowings (Net) | 690.11 | 712.36 | 239.66 |
| Principal payments of lease liabilities | (28.35) | (18.56) | (5.62) |
| Interest paid | (357.90) | (266.49) | (229.74) |
| **Net Cash Flow from/(used in) Financing Activities** | **658.71** | **391.98** | **189.74** |
| **Net increase/(decrease) in Cash and Cash equivalent (A+B+C)** | **(30.41)** | **40.05** | **(6.00)** |
| Cash & Cash equivalent at the beginning of the year | 44.76 | 4.77 | 6.05 |
| Cash & Cash equivalent of Subsidiary acquired at the beginning of the year | - | 0.98 | - |
| Cash & Cash equivalent derecognised on loss of control of subsidiary | - | (1.04) | - |
| Cash and Cash Equivalents pursuant to Business Combination (Refer note 70) | - | - | 4.72 |
| **Cash & Cash equivalent at the end of the year (Refer Note 17)** | **14.35** | **44.76** | **4.77** |

**Notes :**

a) The above Restated Statement of Cash Flows has been prepared under the 'Indirect Method' as set out in Ind AS 7, 'Statement of Cash Flows'.
b) The composition of Cash & Cash Equivalent has been determined based on the Accounting Policy Note No. 3.2
c) Direct Taxes paid are treated as arising from operating activities and are not bifurcated between investing and financing activities.
d) Figures for the previous year have been re-grouped wherever considered necessary.

The above Restated Statement of Cash Flow should be read in conjunction with Material Accounting Policies to Restated Financial Information in Annexure - V, Notes to the Restated Financial Information appearing in Annexure - VI and Statement of Adjustments to Audited Consolidated Financial Statements appearing in Annexure - VII.

As per our report of even date

**For Singhi & Co.**
Chartered Accountants
(Firm Registration No. 302049E)

**Navindra Kumar Surana**
Partner
(Membership No. 053816)

**For and on behalf of the Board of Directors**

**Kishan Dhanuka**
Chairman-cum- Managing Director
(DIN: 00569035)

**Nishit Dhanuka**
Whole Time Director
(DIN: 07937765)

**Neeraj Sureka**
Chief Financial Officer
(FCA: 058687)

**Anatha Bandhaba Chakrabartty**
Company Secretary and Compliance Officer
(FCS: 7184)

UDIN: 26053816BLBUCE1522
Place : Kolkata
Date: 21st September , 2026

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-IV Restated Statement of Changes in Equity**

**A. Equity Share Capital**

**(All amounts are in INR Millions, unless otherwise stated)**

| Particulars | Amount |
|---|---|
| **Balance as at 1st April 2025** | **511.92** |
| Add/(Less): Changes in Equity Share Capital during the year | - |
| **Balance as at 31st March 2026** | **511.92** |
| | |
| **Balance as at 1st April 2024** | **395.21** |
| Add/(Less): Changes in Equity Share Capital during the year | 116.71 |
| **Balance as at 31st March 2025** | **511.92** |
| | |
| **Balance as at 1st April 2023** | **386.34** |
| Add/(Less): Changes in Equity Share Capital during the year | 8.87 |
| **Balance as at 31st March 2024** | **395.21** |

**B. Instruments entirely equity in nature**

| Particulars | Amount |
|---|---|
| **Balance as at 1st April 2025** | - |
| Add/(Less): Changes in Instruments entirely equity in nature during the year | - |
| **Balance as at 31st March 2026** | - |
| | |
| **Balance as at 1st April 2024** | **45.90** |
| Add/(Less): Changes in Instruments entirely equity in nature during the year | (45.90) |
| **Balance as at 31st March 2025** | - |
| | |
| **Balance as at 1st April 2023** | **45.90** |
| Add/(Less): Changes in Instruments entirely equity in nature during the year | - |
| **Balance as at 31st March 2024** | **45.90** |

**C. Equity Share Suspense**

| Particulars | Amount |
|---|---|
| **Balance as at 1st April 2025** | - |
| Add/(Less): Changes in Equity Share Suspense during the year | - |
| **Balance as at 31st March 2026** | - |
| | |
| **Balance as at 1st April 2024** | **318.66** |
| Add/(Less): Changes in Equity Share Suspense during the year | (318.66) |
| **Balance as at 31st March 2025** | - |
| | |
| **Balance as at 1st April 2023** | - |
| Add/(Less): Changes in Equity Share Suspense during the year | 318.66 |
| **Balance as at 31st March 2024** | **318.66** |

**Note:** Refer note 22 for information regarding split of shares

**D. Other Equity**

| Particulars | Reserves and Surplus | | | | Other Comprehensive Income | | | Total Other Equity attributable to owners of the Company | Non-controlling Interest | Total Other Equity |
|---|---|---|---|---|---|---|---|---|---|---|
| | Retained Earnings | Capital Reserve | General Reserves | Securities Premium | Remeasurements of defined benefit plans | Gain/(Loss) on Equity Instruments FVTOCI | Other Comprehensive Income/(loss) in Associate, Joint Venture | | | |
| **Balance as at 1st April 2025** | **844.52** | **9.11** | **129.33** | **330.53** | **-** | **-** | **0.08** | **1,313.57** | **18.54** | **1,332.11** |
| Profit for the year | 593.43 | - | - | - | - | - | - | 593.43 | 120.13 | 713.56 |
| Other Comprehensive Income | - | - | - | - | 1.78 | 2.30 | 0.25 | 4.33 | (0.01) | 4.32 |
| **Total Comprehensive Income for the year** | **593.43** | **-** | **-** | **-** | **1.78** | **2.30** | **0.25** | **597.76** | **120.12** | **717.88** |
| Deemed contribution by NCI | - | - | - | - | - | - | - | - | 0.68 | 0.68 |
| Transfer of Remeasurements of defined benefit plans to Retained Earnings | 1.78 | - | - | - | (1.78) | - | - | - | - | - |
| **Total** | **1.78** | **-** | **-** | **-** | **(1.78)** | **-** | **-** | **-** | **0.68** | **0.68** |
| **Balance as at 31st March 2026** | **1,439.73** | **9.11** | **129.33** | **330.53** | **-** | **2.30** | **0.33** | **1,911.33** | **139.34** | **2,050.67** |
| **Balance as at 1st April 2024** | **436.76** | **7.63** | **129.33** | **82.68** | **-** | **-** | **0.00** | **656.40** | **-** | **656.40** |
| Profit for the year | 408.30 | - | - | - | - | - | - | 408.30 | 16.12 | 424.42 |
| Other Comprehensive Income | - | - | - | - | (0.79) | - | 0.08 | (0.71) | (0.01) | (0.72) |
| **Total Comprehensive Income for the year** | **408.30** | **-** | **-** | **-** | **(0.79)** | **-** | **0.08** | **407.59** | **16.11** | **423.70** |
| Addition of NCI on acquisition of subsidiary | - | - | - | - | - | - | - | - | 0.41 | 0.41 |
| Deemed contribution by NCI | - | - | - | - | - | - | - | - | 2.02 | 2.02 |
| On account of Acquisition of Associate (Refer note 65(e)) | - | 1.48 | - | - | - | - | - | 1.48 | - | 1.48 |
| Transfer of Remeasurements of defined benefit plans to Retained Earnings | (0.79) | - | - | - | 0.79 | - | - | - | - | - |
| Equity adjustment on disposal of cross holding by associate company | 0.25 | - | - | - | - | - | - | 0.25 | - | 0.25 |
| Issue of Equity shares | - | - | - | 247.85 | - | - | - | 247.85 | - | 247.85 |
| **Total** | **(0.54)** | **1.48** | **-** | **247.85** | **0.79** | **-** | **-** | **249.58** | **2.43** | **252.01** |
| **Balance as at 31st March 2025** | **844.52** | **9.11** | **129.33** | **330.53** | **-** | **-** | **0.08** | **1,313.57** | **18.54** | **1,332.11** |
| **Balance as at 1st April 2023** | **240.02** | **-** | **59.82** | **51.65** | **-** | **-** | **-** | **351.49** | **-** | **351.49** |
| Profit for the year | 266.08 | - | - | - | - | - | - | 266.08 | - | 266.08 |
| Other Comprehensive Income | - | - | - | - | 0.17 | - | 0.00 | 0.17 | - | 0.17 |
| **Total Comprehensive Income for the year** | **266.08** | **-** | **-** | **-** | **0.17** | **-** | **0.00** | **266.25** | **-** | **266.25** |
| Transferred to General Reserve | (69.51) | - | - | - | - | - | - | (69.51) | - | (69.51) |
| Transferred from Retained Earnings | - | - | 69.51 | - | - | - | - | 69.51 | - | 69.51 |
| Transfer of Remeasurements of defined benefit plans to Retained Earnings | 0.17 | - | - | - | (0.17) | - | - | - | - | - |
| On account of Business Combination (Refer note 72) | - | 7.63 | - | - | - | - | - | 7.63 | - | 7.63 |
| Issue of Equity shares | - | - | - | 31.03 | - | - | - | 31.03 | - | 31.03 |
| **Total** | **(69.34)** | **7.63** | **69.51** | **31.03** | **(0.17)** | **-** | **-** | **38.66** | **-** | **38.66** |
| **Balance as at 31st March 2024** | **436.76** | **7.63** | **129.33** | **82.68** | **-** | **-** | **0.00** | **656.40** | **-** | **656.40** |

The above Restated Statement of Changes in Equity should be read in conjunction with Material Accounting Policies to Restated Financial Information in Annexure - V, Notes to the Restated Financial Information appearing in Annexure - VI and Statement of Adjustments to Audited Consolidated Financial Statements appearing in Annexure - VII.

As per our report of even date

**For Singhi & Co.**
Chartered Accountants
(Firm Registration No. 302049E)

**For and on behalf of the Board of Directors**

**Navindra Kumar Surana**
Partner
(Membership No. 053816)

**Kishan Dhanuka**
Chairman-cum- Managing Director
(DIN: 00569035)

**Nishit Dhanuka**
Whole Time Director
(DIN: 07937765)

**Neeraj Sureka**
Chief Financial Officer
(FCA: 058687)

**Anatha Bandhaba Chakrabartty**
Company Secretary and Compliance Officer
(FCS: 7184)

UDIN: 26053816BLBUCE1522

Place : Kolkata
Date: 21st September , 2026

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN U30204WB2006PLC110060**

**Annexure-V Material Accounting Policy to Restated Financial Information**

## 1. CORPORATE AND GENERAL INFORMATION

Lalbaba Engineering Limited ("the holding company or the company") (formerly known as Lal Baba Seamless Tubes Private Limited) which has been converted from private limited company to public limited company on 11th February 2025) is an unlisted public limited company incorporated on 26th December 2006 under the Companies Act, 1956 and having its registered office at Kashberia, Bardhanyaghata, Debhog, Haldia, East Midnapore, West Bengal - 721657, India. The Company along with its Subsidiaries (collectively referred to as "the Group") and its interest in Associates and Joint Ventures is involved in the business of manufacturing of seamless tubes, stainless steel and alloy steel, pipes and pipe fittings, air brake pipes and equipments, slack adjusters for railways rolling stock applications, hydraulic tubes, railway wagon parts and other fuel injection tubes, forging & fabrication of wagon, bogie components and also provide other value added services. The Company's Corporate office is situated at Kolkata and manufacturing units at Howrah, Haldia & Uluberia, West Bengal and Ahmednagar, Maharashtra.

## 2.1 Basis of Preparation and Statement of Compliance

The Restated financial information of Lalbaba Engineering Limited and its Subsidiary (collectively, 'the Group') and its interest in Associates and Joint Ventures comprises of the Restated Statement of Assets and Liabilities as at year ended March 31, 2026, March 31, 2025 and March 31, 2024, the Restated Statement of Profit and Loss (including Restated Other Comprehensive Income), the Restated Statement of Changes in Equity and the Restated Statement of Cash flows for the year ended March 31, 2026, March 31, 2025 and March 31, 2024, Material Accounting Policies to Restated Financial Information, Notes to the Restated Financial Information and Statement of Adjustments to Audited Consolidated Financial Statements (collectively referred as the "Restated Financial Information").

This restated financial information have been prepared by the Management of the Holding Company for the purpose of inclusion in the addendum to the Draft Red Herring Prospectus ('DRHP') to be filed by the Company with the Securities and Exchange Board of India ("SEBI"), National Stock Exchange of India Limited and BSE Limited in connection with the proposed Initial Public Offering ("IPO") of its equity shares.

The restated financial information, which have been approved by the Board of Directors of the Company in their meeting held on September 21, 2026, have been prepared for the Company/Group as a going concern on the basis of relevant Ind AS that are effective in accordance with the requirements of:

(a) Section 26 Chapter III of the Companies Act 2013 (the "Act") as amended from time to time (the "Act"); and

(b) Paragraph (A) of Clause 11 (I) of Part A of Schedule VI of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended to date (the "SEBI ICDR Regulations") issued by the Securities and Exchange Board of India (the "SEBI"); and

(c) The Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India (the "ICAI") as amended from time to time (the "Guidance Note").

These Restated Financial Information have been compiled by the Management from:

a) the Audited Consolidated Financial Statements of the Group as at and for the year ended March 31, 2026 and March 31, 2025; and
b) the Company has prepared Special Purpose Consolidated financial statements as at and for the year ended March 31, 2024 (the "Special Purpose Consolidated Financial Statements") as per following basis, which have been approved by the Board of Directors at their meeting held on September 25, 2025.

As such, the Consolidated Financial Statements for year ended 31st March, 2026, 31st March, 2025 and the Special Purpose Consolidated Financial Statements for year ended 31st March, 2024 are prepared considering the accounting principles stated in Ind AS, as adopted by the Group and its associates and its joint ventures and described in subsequent paragraphs. The Special Purpose Consolidated Financial Statements have been prepared solely for the purpose of preparation of Restated Financial Information for inclusion in offer documents in relation to the proposed IPO, which requires financial statements of all the periods included, to be presented under Ind AS. As such, these Special Purpose Consolidated Financial Statements are not suitable for any other purpose other than for the purpose of preparation of the Restated Financial Information and are also not financial statements prepared pursuant to any requirements under Section 129 of the Act.

The accounting policies have been consistently applied by the Group and its Associates and Joint Ventures in preparation of the Restated Financial Information.

These Restated Financial Information do not reflect the effects of events that occurred subsequent to the respective dates of board meeting for adoption of the Consolidated Financial Statements and the Special Purpose Consolidated Financial Statements.

The Restated Financial Information:

(a) have been prepared after incorporating adjustments for the changes, if any, in material errors and regrouping/reclassifications retrospectively in the financial years ended March 31, 2026, March 31, 2025 and March 31, 2024 respectively.

(b) do not require any adjustment for modification as there is no modification in the underlying audit reports;

The Restated financial information for all periods up to and including the year ended 31st March, 2024, were prepared in accordance with Generally Accepted Accounting Principles (GAAP) in India, which includes the accounting standards prescribed under section 133 of the Act read with Rule 7 of the Companies (Accounts) Rules, 2014 and other provisions of the Act (collectively referred to as "Indian GAAP"). The Group has adopted Ind AS and the consolidated financial statements for the year ended 31st March, 2025 are the first Ind AS Consolidated financial statements with comparatives, prepared under Ind AS. The Group has consistently applied the accounting policies used in the preparation of its opening Ind AS Balance Sheet at 1st April, 2023 throughout all periods presented, as if these policies had always been in effect and are covered by Ind AS 101 "First Time Adoption of Indian Accounting Standards".

An explanation of how the transition to Ind AS has affected the previously reported financial position, financial performance and cash flows of the Group is provided in note no. 73 to the restated financial information. Certain of the Group's Ind-AS accounting policies used in the opening Balance Sheet differed from its Indian GAAP policies applied as at 31st March, 2023 and accordingly the adjustments were made to restate the opening balances as per Ind-AS. The resulting adjustment arising from events and transactions before the date of transition to Ind-AS were recognized directly through retained earnings as at 1st April, 2023 as required by Ind- AS 101.

## 2.2 Basis of Consolidation

**Subsidiaries**

Subsidiaries are all entities over which the Group has control. The Group controls an entity when the Group is exposed to, or has rights to, variable returns from its involvement with the entity and has the ability to affect those returns through its power to direct the relevant activities of the entity. Subsidiaries are fully consolidated from the date on which control is transferred to the Group. They are deconsolidated from the date when control ceases. Profit/ (loss) and Other Comprehensive Income ('OCI') of subsidiaries acquired or disposed of during the period are recognized from the effective date of acquisition, or up to the effective date of disposal, as applicable. All the consolidated subsidiaries have a consistent reporting date of 31st March, 2026. The Group consolidates the financial statements of the parent and its subsidiaries on line by line basis adding together the items of assets, liabilities, equity, income and expenses. Intercompany transactions, balances and unrealised gains on transactions between group companies are eliminated. Unrealized losses are also eliminated unless the transaction provides evidence of an impairment of the transferred asset. Accounting policies of subsidiaries have been changed where necessary to ensure consistency with the policies adopted by the Group. Non-controlling interests, presented as part of equity, represent the portion of a subsidiary's Statement of Profit and Loss and net assets that is not held by the Group. Profit/ (loss) and each component of OCI are attributed to the equity holders of the Parent Company and to the non-controlling interests, even if this results in the non-controlling interests having a deficit balance. The Group attributes total comprehensive income or loss of the subsidiaries between the owners of the Group and to the non-controlling interests based on their respective ownership interests.

The Group treats transactions with non-controlling interests that do not result in a loss of control, as transactions with equity owners of the Group. Such a change in ownership interest results in an adjustment between the carrying amounts of the controlling and non-controlling interests to reflect their relative interests in the Subsidiary. Any difference between the amount of the adjustment to non-controlling interests and any consideration paid or received is recognized within equity.

When the Group loses control over a subsidiary, it derecognises the assets and liabilities of the subsidiary, any non-controlling interests, and other components of equity related to the subsidiary. Any resulting gain or loss is recognised in profit or loss. If the Group retains any interest in the former subsidiary, such interest is measured at fair value at the date when control is lost. This fair value becomes the initial carrying amount for the purposes of subsequently accounting for the retained interest as an associate, joint venture or financial asset, as appropriate.

Following subsidiary company have been considered in the preparation of the consolidated financial statements:

| Name of the subsidiary company | Ownership in % as on | | | Country of Incorporation |
|---|---|---|---|---|
| | 31st March 2026 | 31st March 2025 | 31st March 2024 | |
| Lalbaba NF Rail Engg Private Limited | 51% | 51% | - | INDIA |
| Indodeutsche Precision Tubes Private Limited | - | - | 100.00% | INDIA |

**Associates and Joint Ventures**

Investment in entities in which there exists significant influence but not a controlling interest are accounted for under the equity method i.e. the investment is initially recorded at cost, identifying any goodwill/capital reserve arising at the time of acquisition, as the case may be, which will be inherent in investment. The carrying amount of the investment is adjusted thereafter for the post acquisition change in the share of net assets of the investee, adjusted where necessary to ensure consistency with the accounting policies of the Group. The Restated Financial Information of Profit and Loss includes the Group's share of the results of the operations of the investee. Dividends received or receivable from associate or joint ventures are recognized as a reduction in the carrying amount of the investment. Unrealized gains on transactions between the Group and associates are eliminated to the extent of the Group's interest in these entities.
Following associate and Joint venture companies have been considered in the preparation of the consolidated financial statements:

| Name of the Company | Associate/Joint Venture | Ownership in % as on | | | Country of Incorporation |
|---|---|---|---|---|---|
| | | 31st March 2026 | 31st March 2025 | 31st March 2024 | |
| Indodeutsche Precision Tubes Private Limited | Joint Venture | 50.00% | 50.00% | - | INDIA |
| DTL Lalbaba Rail Engg LLP | Joint Venture | 49.00% | 20.00% | 49.00% | INDIA |
| Lalbaba NF Rail Engg Private Limited | Joint Venture | - | - | 50.00% | INDIA |
| Railex Engineering Private Limited | Associate | 50.00% | 49.00% | - | INDIA |
| Lalbaba Projects Private Limited | Associate | 49.00% | 49.00% | 49.00% | INDIA |
| DTL India Holdings Limited | Associate | 29.49% | - | - | INDIA |

**2.3 Basis of measurement**

The Restated financial information have been prepared and presented on the going concern basis using accrual basis of accounting and under the historical cost basis except for the following:

- Certain Financial Assets and Liabilities are measured at Fair value/ Amortized cost (refer accounting policy regarding financial instruments);
- Defined Benefit Plans – The liability for defined benefit obligations is recognised based on actuarial valuations using the projected unit credit method.
- Business Combinations – Assets acquired and liabilities assumed in a business combination are measured at fair value as per Ind AS 103 – *Business Combinations*.

**2.4 Functional and Presentation Currency**

The Restated financial information are presented in Indian Rupee (INR), which is the functional currency of the Group and the currency of the primary economic environment in which the Group operates. All amounts disclosed in restated financial information and notes have been rounded off to the nearest millions (with two places of decimal) unless otherwise stated.

**2.5 Use of Estimates and Critical Accounting Judgements**

The preparation of restated financial information in conformity with Ind AS requires judgements, estimates and assumptions to be made that affect the reported amount of assets and liabilities, disclosure of contingent liabilities on the date of the restated financial information and the reported amount of revenues and expenses during the reporting period. Difference between the actual results and estimates are recognized in the period in which the results are known/ materialized.

**2.6 Operating Cycle for current and non-current classification**

All assets and liabilities have been classified as current or non-current as per the Group's normal operating cycle and other criteria set out in the Schedule III to the Companies Act, 2013 and Ind AS 1. The Group has ascertained its operating cycle as twelve months for the purpose of current and non-current classification of assets and liabilities.

An asset is classified as current when it is:

- Expected to be realized or intended to sold or consumed in normal operating cycle;
- Held primarily for the purpose of trading;
- Expected to be realized within twelve months after the reporting period; or
- Cash or cash equivalent unless restricted from being exchanged or used to settle a liability for at least twelve months after the reporting period.

All the other assets are classified as non-current.

A liability is current when:

- It is expected to be settled in normal operating cycle;
- It is held primarily for the purpose of trading;
- It is due to be settled within twelve months after the reporting period; or
- There is no unconditional right to defer the settlement of the liability for at least twelve months after the reporting period.

The Group classifies all other liabilities as non-current. Deferred Tax Assets and Liabilities are classified as non-current assets and liabilities respectively.

**2.7 Measurement of Fair Values**

A number of the Group's accounting policies and disclosures require the measurement of fair values, for both financial and non-financial assets and liabilities.

Fair value is the price that would be received to sell an asset or paid to transfer a liability in an orderly transaction between market participants at the measurement date. The fair value measurement is based on the presumption that the transaction to sell the asset or transfer the liability takes place either:

- In the principal market for the asset or liability, or
- In the absence of a principal market, in the most advantageous market for the asset or liability.

The principal or the most advantageous market must be accessible by the Group. The fair value of an asset or a liability is measured using the assumptions that market participants would use when pricing the asset or liability, assuming that market participants act in their economic best interest. A fair value measurement of a non-financial asset takes into account a market participant's ability to generate economic benefits by using the asset in its highest and best use or by selling it to another market participant that would use the asset in its highest and best use.

The Group uses valuation techniques that are appropriate in the circumstances and for which sufficient data are available to measure fair value, maximizing the use of relevant observable inputs and minimizing the use of unobservable inputs.

All assets and liabilities for which fair value is measured or disclosed in the restated financial information are categorised within the fair value hierarchy, described as follows, based on the input that is significant to the fair value measurement as a whole:

- Level 1 — Quoted (unadjusted) market prices in active markets for identical assets or liabilities
- Level 2 — Valuation techniques for which the lowest level input that is significant to the fair value measurement is directly or indirectly observable and
- Level 3 — Valuation techniques for which the lowest level input that is significant to the fair value measurement is unobservable.

External valuers are involved for valuation of significant assets & liabilities. Involvement of external valuers is decided by the management of the Group considering the requirements of Ind AS and selection criteria include market knowledge, reputation, independence and whether professional standards are maintained.

## 3 SUMMARY OF MATERIAL ACCOUNTING POLICIES

### 3.1 INVENTORIES

Raw materials, packaging materials and stores and spare parts are valued at lower of cost and net realizable value. However, material and other items held for use in production of inventories are not written down below cost if the finished products in which they will be incorporated are expected to be sold at or above cost.
Work-in-progress and Finished Goods are valued at lower of cost and net realisable value. Cost includes cost of direct materials and direct labour and a proportion of manufacturing overhead based on the normal operating capacity. Cost is determined on weighted average basis.
Scrap is valued at Net Realisable Value.
Cost includes purchase price, (excluding those subsequently recoverable by the enterprise from the concerned revenue authorities), freight inwards and other expenditure incurred in bringing such inventories to their present location and condition.
Net realizable value is the estimated selling price in the ordinary course of business, less the estimated cost of completion and the estimated costs necessary to make the sale.

### 3.2 CASH AND CASH EQUIVALENTS

Cash and cash equivalent in the balance sheet comprise cash at banks and on hand and short term deposits with an original maturity of three months or less, which are subject to an insignificant risk of change in value.

For the purpose of the statement of cash flows, cash and cash equivalents includes cash on hand, term deposits and other short-term highly liquid investments, net of bank overdrafts as they are considered an integral part of the Group's cash management. Bank overdrafts are shown within short term borrowings in the balance sheet.

### 3.3 INCOME TAX

The income tax expense or credit for the period is the tax payable on the current period's taxable income based on the applicable income tax rate for each jurisdiction adjusted by changes in deferred tax assets and liabilities attributable to temporary differences and to unused tax losses. Current and deferred tax is recognized in the statement of profit & loss, except to the extent that it relates to items recognized in other comprehensive income or directly in equity. In this case, the tax is also recognized in other comprehensive income or directly in equity, respectively.

#### 3.3.1 Current Tax:

Current tax liabilities (or assets) for the current and prior periods are measured at the amount expected to be paid to (recovered from) the taxation authorities using the tax rates (and tax laws) that have been enacted or substantively enacted, at the end of the reporting period.

### 3.3.2 Deferred Tax

- Deferred Tax assets and liabilities is measured at the tax rates that are expected to apply to the period when the asset is realized or the liability is settled based on tax rates (and tax laws) that have been enacted or substantively enacted by the end of the reporting period.

- Deferred tax is recognized in respect of temporary differences between the carrying amounts of assets and liabilities for financial reporting purposes and the corresponding amounts used for taxation purposes (i.e., tax base). Deferred tax is also recognized for carry forward of unused tax losses and unused tax credits.

- Deferred tax assets are recognized to the extent that it is probable that taxable profit will be available against which the deductible temporary differences, and the carry forward of unused tax credits and unused tax losses can be utilized.

- The carrying amount of deferred tax assets is reviewed at the end of each reporting period. The Group reduces the carrying amount of a deferred tax asset to the extent that it is no longer probable that sufficient taxable profit will be available to allow the benefit of part or that entire deferred tax asset to be utilized. Any such reduction is reversed to the extent that it becomes probable that sufficient taxable profit will be available.

- Deferred tax relating to items recognized outside the Statement of Profit and Loss is recognized either in other comprehensive income or in equity. Deferred tax items are recognized in correlation to the underlying transaction either in OCI or directly in equity.

- Deferred tax assets and liabilities are offset when there is a legally enforceable right to set off current tax assets against current tax liabilities and when they relate to income taxes levied by the same taxation authority and the Group intends to settle its current tax assets and liabilities on a net basis.

## 3.4 PROPERTY, PLANT AND EQUIPMENT

### 3.4.1 Tangible Assets

#### 3.4.1.1 Recognition and Measurement:

- Property, plant and equipment held for use in the production or/and supply of goods or services, or for administrative purposes, are stated in the balance sheet at cost, less any accumulated depreciation and accumulated impairment losses (if any), except for freehold land which are carried at historical cost.

- Cost of an item of property, plant and equipment acquired comprises its purchase price, including import duties and non-refundable purchase taxes, after deducting any trade discounts and rebates, any directly attributable costs of bringing the assets to its working condition and location for its intended use and present value of any estimated cost of dismantling and removing the item and restoring the site on which it is located.

- If significant parts of an item of property, plant and equipment have different useful lives, then they are accounted for as separate items (major components) of property, plant and equipment.

- Profit or loss arising on the disposal of property, plant and equipment are recognized in the Statement of Profit and Loss.

**3.4.1.2 Subsequent Measurement:**

- Subsequent costs are included in the asset's carrying amount, only when it is probable that future economic benefits associated with the cost incurred will flow to the Group and the cost of the item can be measured reliably. The carrying amount of any component accounted for as a separate asset is derecognized when replaced.

- Major Inspection/ Repairs/ Overhauling expenses are recognized in the carrying amount of the item of property, plant and equipment as a replacement if the recognition criteria are satisfied. Any Unamortized part of the previously recognized expenses of similar nature is derecognized.

**3.4.1.3 Depreciation and Amortization:**

- Depreciation on Property, Plant & Equipment is provided on straight line method in terms of life span of assets prescribed in Schedule II of the Companies Act, 2013 or as reassessed by the Group based on the technical evaluation.

| Type of Assets | Useful life |
|---|---|
| Leasehold Land | As per lease agreement |
| Buildings | 30 - 60 Years |
| Plant and Machinery | 5 - 20 Years |
| Furniture and Fixtures | 10 Years |
| Electrical Installations & Equipments | 10 Years |
| Vehicles | 8 - 10 Years |
| Office equipment | 5 Years |
| Computers | 3 - 6 Years |

- Depreciation on additions (disposals) during the year is provided on a pro-rata basis i.e., from (up to) the date on which asset is ready for use (disposed of).

- Depreciation method, useful lives and residual values are reviewed at each financial year-end and adjusted if appropriate.

**3.4.1.4 Disposal of Assets**

An item of property, plant and equipment is derecognized upon disposal or when no future economic benefits are expected to arise from the continued use of the asset. Any gain or loss arising on the disposal or retirement of an item of property, plant and equipment is determined as the difference between net disposal proceeds and the carrying amount of the asset and is recognized in the statement of profit and loss.

**3.4.1.5 Capital Work in Progress**

Capital work-in-progress is stated at cost which includes expenses incurred during construction period, interest on amount borrowed for acquisition of qualifying assets and other expenses incurred in connection with project implementation in so far as such expenses relate to the period prior to the commencement of commercial production.

### 3.5 LEASES

#### 3.5.1 Group as lessor

- Finance Lease

  Leases which effectively transfer to the lessee substantially all the risks and benefits incidental to ownership of the leased item are classified and accounted for as finance lease. Lease rental receipts are apportioned between the finance income and capital repayment based on the implicit rate of return. Contingent rents are recognized as revenue in the period in which they are earned.

- Operating Lease

  Leases in which the Group does not transfer substantially all the risks and rewards of ownership of an asset are classified as operating leases. Rental income from operating leases is recognized on a straight-line basis over the term of the relevant lease except where scheduled increase in rent compensates the Group with expected inflationary costs.

#### 3.5.2 Group as lessee

The Group's lease asset classes primarily consist of leases for Land, Buildings and Plant & Machinery. The Group assesses whether a contract is or contains a lease, at inception of a contract. A contract is, or contains, a lease if the contract conveys the right to control the use of an identified asset for a period of time in exchange for consideration. To assess whether a contract conveys the right to control the use of an identified asset, the Group assesses whether:

(i) the contract involves the use of an identified asset;
(ii) the Group has substantially all of the economic benefits from use of the asset through the period of the lease and;
(iii) the Group has the right to direct the use of the asset.

At the date of commencement of the lease, the Group recognises a right-of-use asset ("ROU") and a corresponding lease liability for all lease arrangements in which it is a lessee, except for leases with a term of twelve months or less (short term leases) and leases of low value assets. For these short term and leases of low value assets, the Group recognises the lease payments as an operating expense on a straight line basis over the term of the lease.

The lease liability is initially measured at the present value of the future lease payments. The lease payments are discounted using the interest rate implicit in the lease or, if not readily determinable, using the incremental borrowing rates. The lease liability is subsequently re-measured by increasing the carrying amount to reflect interest on the lease liability, reducing the carrying amount to reflect the lease payments made.

A lease liability is re-measured upon the occurrence of certain events such as a change in the lease term or a change in an index or rate used to determine lease payments. The re-measurement normally also adjusts the leased assets.

Lease liability and ROU asset have been separately presented in the Balance Sheet and lease payments have been classified as financing activity in statement of cash flow.

The right-of-use assets are initially recognised at cost, which comprises the initial amount of the lease liability adjusted for any lease payments made at or prior to the commencement date of the lease plus any initial direct costs less any lease incentives. They are subsequently measured at cost less accumulated depreciation and impairment losses, if any. Right-of-use assets are depreciated from the commencement date on a straight-line basis over the shorter of the lease term and useful life of the underlying asset.

### 3.6 REVENUE RECOGNITION

Revenue from contracts with customers is recognized on transfer of control of promised goods or services to a customer at an amount that reflects the consideration to which the Group is expected to be entitled to in exchange for those goods or services.

Revenue towards satisfaction of a performance obligation is measured at the amount of transaction price (net of variable consideration) allocated to that performance obligation. The transaction price of goods sold and services rendered is net of variable consideration on account of various discounts and schemes offered by the Group as part of the contract. This variable consideration is estimated based on the expected value of outflow. Revenue (net of variable consideration) is recognized only to the extent that it is highly probable that the amount will not be subject to significant reversal when uncertainty relating to its recognition is resolved.

### 3.7 EMPLOYEE BENEFITS

#### 3.7.1 Short Term Benefits

Short term employee benefit obligations are measured on an undiscounted basis and are expensed as the related services are provided. Liabilities for wages and salaries, including non-monetary benefits that are expected to be settled wholly within twelve months after the end of the period in which the employees render the related service are recognized in respect of employees' services up to the end of the reporting period.

#### 3.7.2 Post-Employment Benefits

The Group operates the following post-employment schemes:

- **Defined Contribution Plan**

  Defined contribution plans such as Provident Fund etc. are charged to the statement of profit and loss when employees have rendered service entitling them to the contributions.

- **Defined Benefit Plans**

  The liability or asset recognized in the Balance Sheet in respect of defined benefit plans is the present value of the defined benefit obligation at the end of the reporting period less the fair value of plan assets. The Group's net obligation in respect of defined benefit plans is calculated separately for each plan by estimating the amount of future benefit that employees have earned in the current and prior periods. The defined benefit obligation is calculated annually by Actuaries using the projected unit credit method.

The liability recognized for defined benefit plans is the present value of the defined benefit obligation at the reporting date less the fair value of plan assets, together with adjustments for unrecognized actuarial gains or losses and past service costs. The net interest cost is calculated by applying the discount rate to the net balance of the defined benefit obligation and the fair value of plan assets. The benefits are discounted using the government securities (G-Sec) at the end of the reporting period that have terms approximating to the terms of related obligation.

Remeasurements of the net defined benefit obligation, which comprise actuarial gains and losses, the return on plan assets (excluding interest) and the effect of the asset ceiling, are recognized in other comprehensive income. Remeasurements recognized in other comprehensive income are reflected immediately in retained earnings and will not be reclassified to the statement of profit and loss.

- **Other Long term employee benefits**

The liabilities for leave are not expected to be settled wholly within 12 months after the end of the period in which the employees render the related service. They are therefore measured annually at year end by actuaries as the present value of expected future benefits in respect of services provided by employees up to the end of the reporting period using the projected unit credit method. The benefits are discounted using the market yields on government bonds at the end of the reporting period that have terms approximating to the terms of the related obligation. Remeasurements as a result of experience adjustments and changes in actuarial assumptions are recognised in profit or loss. The Group presents the leave as a current liability & Non - current liability based on Actuarial Valuation report.

## 3.8 BORROWING COSTS

- Borrowing Costs consists of interest and other costs that an entity incurs in connection with the borrowings of funds. Borrowing costs also includes foreign exchange difference to the extent regarded as an adjustment to the borrowing costs.

- Borrowing costs directly attributable to the acquisition or construction of a qualifying asset are capitalized as a part of the cost of that asset that necessarily takes a substantial period of time to complete and prepare the asset for its intended use or sale.

- Transaction costs in respect of long term borrowing are amortized over the tenure of respective loans using Effective Interest Rate (EIR) method. All other borrowing costs are recognized in the statement of profit and loss in the period in which they are incurred.

## 3.9 GOVERNMENT GRANTS

Government grants are recognized at their fair value, where there is reasonable assurance that the grant will be received and all attached conditions will be complied with. When the grant relates to an expense item, it is recognized as income on a systematic basis over the periods that the related costs, for which it is intended to compensate, are expensed.
The grant relating to the acquisition/ construction of an item of property, plant and equipment, the same is presented by deducting the grant from the carrying amount of the asset.

### 3.10 FINANCIAL INSTRUMENTS

A financial instrument is any contract that gives rise to a financial asset of one entity and a financial liability or equity instrument of another entity.

#### 3.10.1 Financial Assets

- Recognition and Initial Measurement:

All financial assets are initially recognized when the Group becomes a party to the contractual provisions of the instruments. A financial asset is initially measured at fair value plus, in the case of financial assets not recorded at fair value through profit or loss, transaction costs that are attributable to the acquisition of the financial asset. However, trade receivables that do not contain a significant financing component are measured at transaction price.

- Classification and Subsequent Measurement:

For purposes of subsequent measurement, financial assets are classified in four categories:

- Measured at Amortized Cost;
- Measured at Fair Value Through Other Comprehensive Income (FVTOCI);
- Measured at Fair Value Through Profit or Loss (FVTPL); and
- Equity Instruments designated at Fair Value through Other Comprehensive Income (FVTOCI).

Financial assets are not reclassified subsequent to their initial recognition, except if and in the period the Group changes its business model for managing financial assets.

- Measured at Amortized Cost: A debt instrument is measured at the amortized cost if both the following conditions are met:
  - The asset is held within a business model whose objective is to hold asset in order to collect contractual cash flows; and
  - The contractual terms of the financial asset give rise on specified dates to cash flows that are solely payments of principal and interest (SPPI) on the principal amount outstanding.

  After initial measurement, such financial assets are subsequently measured at amortized cost using the effective interest rate (EIR) method. Amortized cost is calculated by taking into account any discount or premium on acquisition and fees or costs that are an integral part of the EIR. The EIR amortization is included in finance income in the statement of profit or loss. The losses arising from impairment are recognized in the profit or loss. This category generally applies to trade receivables, cash and bank balances, loans and other financial assets of the Group.

- Measured at FVTOCI: A debt instrument is measured at the FVTOCI if both the following conditions are met:
  - The objective of the business model is achieved by both collecting contractual cash flows and selling the financial assets; and
  - The asset's contractual cash flows represent SPPI.

Debt instruments meeting these criteria are measured initially at fair value plus transaction costs. They are subsequently measured at fair value with any gains or losses arising on remeasurement recognized in other comprehensive income, except for impairment gains or losses and foreign exchange gains or losses. Interest calculated using the effective interest method is recognized in the statement of profit and loss in investment income.

- Measured at FVTPL: FVTPL is a residual category for debt instruments. Any debt instrument, which does not meet the criteria for categorization as at amortized cost or as FVTOCI, is classified as FVTPL. In addition, the Group may elect to designate a debt instrument, which otherwise meets amortized cost or FVTOCI criteria, as at FVTPL. Debt instruments included within the FVTPL category are measured at fair value with all changes recognized in the statement of profit and loss. Equity instruments which are, held for trading are classified as at FVTPL.

- Equity Instruments designated at FVTOCI: For equity instruments, which has not been classified as FVTPL as above, the Group may make an irrevocable election to present in other comprehensive income subsequent changes in the fair value. The Group makes such election on an instrument-by-instrument basis. The classification is made on initial recognition and is irrevocable. In case the Group decides to classify an equity instrument as at FVTOCI, then all fair value changes on the instrument, excluding dividends, are recognized in the OCI. There is no recycling of the amounts from OCI to P&L, even on sale of investment.

- Derecognition:

The Group derecognizes a financial asset on trade date only when the contractual rights to the cash flows from the asset expire, or when it transfers the financial asset and substantially all the risks and rewards of ownership of the asset to another entity. In arrangements where the Group transfers its rights to receive cash flows from trade receivables (such as bill discounting or factoring facilities) but retains substantially all the risks and rewards of ownership (including credit risk and late payment risk), the transferred trade receivables are not derecognised in their entirety. Instead, the Group continues to recognise the trade receivables in their entirety, and the proceeds received from the banks/financial institutions are recognised as a financial liability (Borrowings). Where the Group transfers substantially all the risks and rewards of ownership of the financial asset (e.g., factoring without recourse), the financial asset is derecognised, and any rights and obligations created or retained in the transfer are recognised separately as assets or liabilities.

- Impairment of Financial Assets:

The Group assesses at each date of balance sheet whether a financial asset or a group of financial assets is impaired. Ind AS – 109 requires expected credit losses to be measured through a loss allowance. The Group recognizes impairment loss for trade receivables that do not constitute a financing transaction using expected credit loss model, which involves use of a provision matrix constructed on the basis of historical credit loss experience. For all other financial assets, expected credit losses are measured at an amount equal to the 12 month expected credit losses or at an amount equal to the life time expected credit losses if the credit risk on the financial asset has increased significantly since initial recognition.

### 3.10.2 Financial Liabilities

- Recognition and Initial Measurement:

  Financial liabilities are classified, at initial recognition, as at fair value through profit or loss, loans and borrowings, payables or as derivatives, as appropriate. All financial liabilities are recognized initially at fair value and, in the case of loans and borrowings and payables, net of directly attributable transaction costs.

- Subsequent Measurement:

  Financial liabilities are measured subsequently at amortized cost or FVTPL. A financial liability is classified as FVTPL if it is classified as held-for-trading, or it is a derivative or it is designated as such on initial recognition. Financial liabilities at FVTPL are measured at fair value and net gains and losses, including any interest expense, are recognized in profit or loss. Other financial liabilities are subsequently measured at amortized cost using the effective interest rate method. Interest expense and foreign exchange gains and losses are recognized in profit or loss. Any gain or loss on derecognition is also recognized in profit or loss.
- Financial Guarantee Contracts:

  Financial guarantee contracts issued by the Group are those contracts that require a payment to be made to reimburse the holder for a loss it incurs because the specified debtor fails to make a payment when due in accordance with the terms of a debt instrument. Financial guarantee contracts are recognized initially as a liability at fair value, adjusted for transaction costs that are directly attributable to the issuance of the guarantee. Subsequently, the liability is measured at the higher of the amount of loss allowance determined as per impairment requirement of Ind AS 109 and the amount recognized less cumulative amortization.

- Derecognition:

  A financial liability is derecognized when the obligation under the liability is discharged or cancelled or expires.

### 3.10.3 Offsetting financial instruments

Financial assets and liabilities are offset and the net amount is reported in the balance sheet when there is a legally enforceable right to offset the recognized amounts and there is an intention to settle on a net basis or realize the asset and settle the liability simultaneously. The legally enforceable right must not be contingent on future events and must be enforceable in the normal course of business and in the event of default, insolvency or bankruptcy of the counterparty.

### 3.11 Earnings Per Share

Basic Earnings per share (EPS) amounts are calculated by dividing the profit for the year attributable to equity holders by the weighted average number of equity shares outstanding during the year. Diluted EPS amounts are calculated by dividing the profit attributable to equity holders adjusted for the effects of potential equity shares by the weighted average number of equity shares outstanding during the year plus the weighted average number of equity shares that would be issued on conversion of all the dilutive potential equity shares into equity shares.

### 3.12 Impairment of Non-Financial Assets

The Group assesses, at each reporting date, whether there is an indication that an asset may be impaired. An asset is treated as impaired when the carrying cost of the asset exceeds its recoverable value being higher of value in use and net selling price. Value in use is computed at net present value of cash flow expected over the balance useful lives of the assets. For the purpose of assessing impairment, assets are grouped at the lowest levels for which there are separately identifiable cash inflows which are largely independent of the cash inflows from other assets or group of assets (Cash Generating Units – CGU).

An impairment loss is recognized as an expense in the Statement of Profit and Loss in the year in which an asset is identified as impaired. Non-financial assets other than goodwill that suffered an impairment are reviewed for possible reversal of the impairment at the end of each reporting period.

### 3.13 Provisions, Contingent Liabilities and Contingent Assets

#### 3.13.1 Provisions

Provisions are recognized when there is a present obligation (legal or constructive) as a result of a past event and it is probable that an outflow of resources embodying economic benefits will be required to settle the obligation and a reliable estimate can be made of the amount of the obligation. Provisions are determined by discounting the expected future cash flows (representing the best estimate of the expenditure required to settle the present obligation at the balance sheet date) at a pre-tax rate that reflects current market assessments of the time value of money and the risks specific to the liability. The unwinding of the discount is recognized as finance cost.

#### 3.13.2 Contingent Liabilities

Contingent liability is a possible obligation arising from past events and the existence of which will be confirmed only by the occurrence or non-occurrence of one or more uncertain future events not wholly within the control of the Group or a present obligation that arises from past events but is not recognized because it is not probable that an outflow of resources embodying economic benefit will be required to settle the obligations or reliable estimate of the amount of the obligations cannot be made. The Group discloses the existence of contingent liabilities in Other Notes to Restated financial information.

#### 3.13.3 Contingent Assets

Contingent assets usually arise from unplanned or other unexpected events that give rise to the possibility of an inflow of economic benefits. Contingent Assets are not recognized though are disclosed, where an inflow of economic benefits is probable.

### 3.14 Intangible Assets

#### 3.14.1 Recognition and Measurement

Intangible asset are stated at cost on initial recognition and subsequently measured at cost less accumulated amortization and accumulated impairment loss, if any.
Goodwill is initially recognised based on the accounting policy for business combinations.

#### 3.14.2 Amortization

- Software's are amortized over a period of three years and technical knowhow are amortised over a period of four years.

- The amortization period and the amortization method are reviewed at least at the end of each financial year. If the expected useful life of the assets is significantly different from previous estimates, the amortization period is changed accordingly.

### 3.15 Operating Segment

Operating segments are reported in a manner consistent with the internal reporting provided to the chief operating decision maker. The chief operating decision maker of the Group is responsible for allocating resources and assessing performance of the operating segments and accordingly is identified as the chief operating decision maker.

The Group has identified one reportable segment i.e., business of manufacturing of seamless tubes, stainless steel and alloy steel, pipes and pipe fittings, air brake pipes and equipments, slack adjusters for railways rolling stock applications, hydraulic tubes, railway wagon parts and other fuel injection tubes, forging & fabrication of wagon, bogie components and value added services based on the information reviewed by the CODM.

### 3.16 Business Combination

Business combinations are accounted for using the acquisition accounting method as at the date of the acquisition, which is the date at which control is transferred to the Group. The consideration transferred in the acquisition and the identifiable assets acquired and liabilities assumed are recognised at fair values on their acquisition date. Goodwill is initially measured at cost, being the excess of the aggregate of the consideration transferred and the amount recognised for non-controlling interests, and any previous interest held, over the net identifiable assets acquired and liabilities assumed. On the other hand in case of any deficit the same is recognised in Capital Reserve. The Group recognises any non-controlling interest in the acquired entity on an acquisition-by-acquisition basis either at fair value or at the non-controlling interest's proportionate share of the acquired entity's net identifiable assets. Consideration transferred does not include amounts related to settlement of pre-existing relationships. Such amounts are recognised in the Statement of Profit and Loss. Transaction costs are expensed in the statement of profit and loss as incurred, other than those incurred in relation to the issue of debt or equity securities which are directly adjusted in other equity. Any contingent consideration payable is measured at fair value at the acquisition date. Subsequent changes in the fair value of contingent consideration are recognised in the Statement of Profit and Loss.

### 3.17 Supplier Finance Arrangements

The Group enters into deferred payment arrangements whereby lenders such as banks and other financial institutions make payments to supplier's on due date. The banks and financial institutions are subsequently repaid by the Group at a later date providing working capital benefits, where the Group is availing the benefit of extended credit period with banks and financial institutions. These arrangements are recognised as borrowings and interest borne by the group on such arrangements is accounted as finance cost.

### 3.18 Recent accounting pronouncement

The Ministry of Corporate Affairs ("MCA") notifies new standards or amendments to existing standards under the Companies (Indian Accounting Standards) Rules from time to time. MCA has notified amendments to Ind AS 1 – Presentation of Financial Statements (classification of liabilities as current or non-current, including liabilities with covenants), Ind AS 12 – Income Taxes (International Tax Reform – Pillar Two Model Rules), Ind AS 21 – The Effects of Changes in Foreign Exchange Rates (Lack of Exchangeability), and Ind AS 7 – Statement of Cash Flows and Ind AS 107 – Financial Instruments: Disclosures (Supplier Finance Arrangements), effective from April 1, 2025. The Group has reviewed these amendments and based on its evaluation, has determined that they do not have any impact on the Group's financial statements. However, pursuant to the adoption of the amendments to Ind AS 7 and Ind AS 107, the Group has provided the required disclosures relating to liabilities under supplier finance arrangements in the notes to the financial statements.

**Standards (Including Amendments) Issued but not yet effective**

In exercise of the powers conferred by section 133 read with section 469 of the Companies Act, 2013 (18 of 2013), the Central Government in consultation with the National Financial Reporting Authority have issued certain amendments to the Indian Accounting Standards (Ind AS) that have not yet become effective for the Group's reporting periods at the date of these financial statements. The Companies (Indian Accounting Standards) Second Amendment Rules, 2025, notified on 13 August 2025, include amendments that are effective for annual reporting periods beginning on or after 1 April 2026:

Ind AS 1 — Presentation of Financial Statements: Further amendments on classification of liabilities as current or non-current, including requirements relating to breaches of loan covenants, grace periods, and disclosure of related risks (paragraphs 74, 75, 75A and 76).
Ind AS 10 — Events after the Reporting Period: Consequential amendments aligning terminology and treatment with Ind AS 1
Ind AS 12 — Income Taxes: Certain disclosure requirements relating to international tax reform (Pillar Two model rules), including qualitative and quantitative information on exposure to Pillar Two income taxes are mandatory for interim reporting's.
The Group is in the process of evaluating the requirements of these amendments and their impact on the Group's financial statements. The impact, if any, will be given effect to in the period of initial application.

## 4 SIGNIFICANT JUDGEMENTS AND KEY SOURCES OF ESTIMATION IN APPLYING ACCOUNTING POLICIES

Estimates and judgments are continually evaluated. They are based on historical experience and other factors, including expectations of future events that may have a financial impact on the Group and that are believed to be reasonable under the circumstances. Information about Significant judgements and Key sources of estimation made in applying accounting policies that have the most significant effects on the amounts recognized in the restated financial information is included in the following notes:

- **Recognition of Deferred Tax Assets**: The extent to which deferred tax assets can be recognized is based on an assessment of the probability of the Group's future taxable income against which the deferred tax assets can be utilized. In addition, significant judgement is required in assessing the impact of any legal or economic limits.

- **Right-of-use assets and lease liability**: The Group has exercised judgement in determining the lease term as the noncancellable term of the lease, together with the impact of options to extend or terminate the lease if it is reasonably certain to be exercised. Where the rate implicit in the lease is not readily available, an incremental borrowing rate is applied. This incremental borrowing rate reflects the rate of interest that the lessee would have to pay to borrow over a similar term, with a similar security, the funds necessary to obtain an asset of a similar nature and value to the right-of-use asset in a similar economic environment. Determination of the incremental borrowing rate requires estimation.

- **Defined Benefit Obligation (DBO):** Employee benefit obligations are measured on the basis of actuarial assumptions which include mortality and withdrawal rates as well as assumptions concerning future developments in discount rates, medical cost trends, anticipation of future salary increases and the inflation rate. The Group considers that the assumptions used to measure its obligations are appropriate. However, any changes in these assumptions may have a material impact on the resulting calculations.

- **Provisions and Contingencies:** The assessments undertaken in recognising provisions and contingencies have been made in accordance with Indian Accounting Standards (Ind AS) 37, 'Provisions, Contingent Liabilities and Contingent Assets'. The evaluation of the likelihood of the contingent events is applied best judgement by management regarding the probability of exposure to potential loss.

- **Impairment of Financial Assets:** The Group reviews its carrying value of investments carried at amortized cost annually, or more frequently when there is indication of impairment. If recoverable amount is less than its carrying amount, the impairment loss is accounted for.

- **Allowances for Doubtful Debts**: The Group makes allowances for doubtful debts through appropriate estimations of irrecoverable amount. The identification of doubtful debts requires use of judgment and estimates. Where the expectation is different from the original estimate, such difference will impact the carrying value of the trade and other receivables and doubtful debts expenses in the period in which such estimate has been changed.

- **Fair value measurement of financial Instruments:** When the fair values of financial assets and financial liabilities recorded in the balance sheet cannot be measured based on quoted prices in active markets, their fair value is measured using valuation techniques. The input to these models are taken from observable markets where possible, but where this not feasible, a degree of judgement is required in establishing fair values. Judgements include considerations of inputs such as liquidity risk, credit risk and volatility.

(All amounts are in INR Millions, unless otherwise stated)

## 5 PROPERTY, PLANT AND EQUIPMENT (PPE)

**Cost**

| Particulars | Leasehold Land | Freehold Land | Factory Shed & Buildings | Plant & Machinery | Furniture & Fixtures | Motor Vehicles | Electrical Installations & Fittings | Computer & Data Processing Units | Office Equipments | Total |
|---|---|---|---|---|---|---|---|---|---|---|
| **Cost as at April 1, 2025 (Consolidated)** | **98.31** | **52.35** | **332.99** | **1,237.41** | **48.69** | **29.11** | **73.02** | **12.30** | **17.39** | **1,901.57** |
| Additions | - | - | 23.88 | 448.89 | 24.49 | 9.60 | 8.94 | 5.24 | 3.85 | 524.89 |
| Disposals | - | - | - | 7.25 | 0.31 | 1.26 | - | - | - | 8.82 |
| **Cost as at March 31, 2026 (Consolidated)** | **98.31** | **52.35** | **356.87** | **1,679.05** | **72.87** | **37.45** | **81.96** | **17.54** | **21.24** | **2,417.64** |
| **Cost as at April 1, 2024 (Consolidated)** | **98.31** | **115.07** | **320.22** | **1,052.25** | **35.78** | **25.39** | **69.28** | **8.54** | **13.75** | **1,738.59** |
| Additions | - | - | 12.77 | 185.45 | 12.93 | 3.79 | 3.74 | 3.76 | 3.76 | 226.20 |
| Disposals | - | 62.72 | - | 0.29 | 0.02 | 0.07 | - | - | 0.12 | 63.22 |
| **Cost as at March 31, 2025 (Consolidated)** | **98.31** | **52.35** | **332.99** | **1,237.41** | **48.69** | **29.11** | **73.02** | **12.30** | **17.39** | **1,901.57** |
| **Deemed Cost as at April 1, 2023 (Standalone)** | **98.68** | **-** | **247.86** | **690.24** | **19.14** | **8.75** | **46.92** | **2.08** | **3.50** | **1,117.17** |
| Acquired Pursuant to Business Combination (Refer Note 72) | - | 52.35 | 51.46 | 205.82 | 0.76 | 8.03 | 11.37 | 1.77 | 3.61 | 335.17 |
| Additions | - | 62.72 | 21.08 | 159.70 | 15.88 | 8.61 | 11.17 | 4.69 | 6.64 | 290.49 |
| Disposals | 0.37 | - | 0.18 | 3.51 | - | - | 0.18 | - | - | 4.24 |
| **Cost as at March 31, 2024 (Consolidated)** | **98.31** | **115.07** | **320.22** | **1,052.25** | **35.78** | **25.39** | **69.28** | **8.54** | **13.75** | **1,738.59** |

**Accumulated depreciation**

| Particulars | Leasehold Land | Freehold Land | Factory Shed & Buildings | Plant & Machinery | Furniture & Fixtures | Motor Vehicles | Electrical Installations & Fittings | Computer & Data Processing Units | Office Equipments | Total |
|---|---|---|---|---|---|---|---|---|---|---|
| **Accumulated depreciation as at April 1, 2025 (Consolidated)** | **3.08** | **-** | **23.12** | **195.79** | **6.35** | **7.06** | **10.29** | **5.06** | **4.77** | **255.52** |
| Depreciation charge for the year | 1.54 | - | 12.01 | 92.21 | 5.45 | 4.26 | 8.05 | 4.12 | 3.44 | 131.08 |
| Disposals | - | - | - | 1.47 | 0.00 | 0.70 | - | - | - | 2.17 |
| **Accumulated depreciation as at March 31, 2026 (Consolidated)** | **4.62** | **-** | **35.13** | **286.53** | **11.80** | **10.62** | **18.34** | **9.18** | **8.21** | **384.43** |
| **Accumulated depreciation as at April 1, 2024 (Consolidated)** | **1.54** | **-** | **10.96** | **91.40** | **2.39** | **3.04** | **2.59** | **1.65** | **1.84** | **115.41** |
| Depreciation charge for the year | 1.54 | - | 12.16 | 104.39 | 3.96 | 4.08 | 7.70 | 3.41 | 3.04 | 140.28 |
| Disposals | - | - | - | 0.00 | - | 0.06 | - | - | 0.11 | 0.17 |
| **Accumulated depreciation as at March 31, 2025 (Consolidated)** | **3.08** | **-** | **23.12** | **195.79** | **6.35** | **7.06** | **10.29** | **5.06** | **4.77** | **255.52** |
| **Accumulated depreciation as at April 1, 2023 (Standalone)** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** | **-** |
| Depreciation charge for the year | 1.54 | - | 10.96 | 92.40 | 2.39 | 3.04 | 2.61 | 1.65 | 1.84 | 116.43 |
| Disposals | - | - | - | 1.00 | - | - | 0.02 | - | - | 1.02 |
| **Accumulated depreciation as at March 31, 2024 (Consolidated)** | **1.54** | **-** | **10.96** | **91.40** | **2.39** | **3.04** | **2.59** | **1.65** | **1.84** | **115.41** |

**Net carrying value**

| Particulars | Leasehold Land | Freehold Land | Factory Shed & Buildings | Plant & Machinery | Furniture & Fixtures | Motor Vehicles | Electrical Installations & Fittings | Computer & Data Processing Units | Office Equipments | Total |
|---|---|---|---|---|---|---|---|---|---|---|
| **Net carrying value as at 31st March, 2026 (Consolidated)** | **93.69** | **52.35** | **321.74** | **1,392.52** | **61.07** | **26.83** | **63.62** | **8.36** | **13.03** | **2,033.21** |
| **Net carrying value as at 31st March, 2025 (Consolidated)** | **95.23** | **52.35** | **309.87** | **1,041.62** | **42.34** | **22.05** | **62.73** | **7.24** | **12.62** | **1,646.05** |
| **Net carrying value as at 31st March, 2024 (Consolidated)** | **96.77** | **115.07** | **309.26** | **960.85** | **33.39** | **22.35** | **66.69** | **6.89** | **11.91** | **1,623.18** |

**5.1** As permitted by para D5-D8B of Ind AS 101, on transition to Ind AS, the Group had elected to use the carrying value as deemed cost for all items of PPE.
**5.2** The Group has not revalued its property, plant and equipment during the year ended March 31, 2026, March 31, 2025 and March 31, 2024.
**5.3** For lien / charge against property, plant and equipment, Refer note 26.1 and Refer note 31.1
**5.4** With respect to above leasehold land, the Group is in the process of getting the same converted into freehold land, hence the same has been classified under Property, Plant & Equipment.
**5.5** The title deeds of all the immovable properties (other than properties where the Company is the lessee and the lease agreements are duly executed in favour of the lessee), are held in the name of the Company, except for the following :

| Relevant line item in the Balance Sheet | Description of item of property | Gross carrying value as at 31st March, 2026 | Gross carrying value as at 31st March, 2025 | Gross carrying value as at 31st March, 2024 | Title deeds held in the name of | Whether title deed holder is a promoter, director or relative of promoter / director or employee of promoter / director | Property held since which date* | Reasons |
|---|---|---|---|---|---|---|---|---|
| Property, Plant and Equipment | Freehold Land | - | 303.12 | 303.12 | Lalbaba Industrial Corporation Private Limited (LBIC) | No | 01-04-2023 | The Company was in the process of transferring the title deeds in its name as these were transferred by way of scheme of arrangement with these companies. During the current financial year, the Company has completed the necessary legal and registration formalities. Accordingly, the title deeds have been duly executed and the freehold land has been transferred in the name of the Company. |
| Property, Plant and Equipment | Freehold Land | 220.38 | 220.38 | 220.38 | PEW Engineering Private Limited (PEW) | No | 01-04-2023 | The Company is in the process of transferring the title deeds in its name as these were transferred by way of scheme of arrangement with these companies. Subsequent to the balance sheet date, the Company has completed the necessary legal and registration formalities. Accordingly, the title deeds have been duly executed and the freehold land has been transferred in the name of the Company on 28th July 2026. |

* In case of immovable properties acquired from PEW Engineering Private Limited (Transferor Company), which got amalgamated with the Company pursuant to National Company Law Tribunal (NCLT) Order dated 18th December, 2024, dates have been considered with effect from the merger set out in the said NCLT order i.e. 1st April, 2023.

(All amounts are in INR Millions, unless otherwise stated)

**6 Right of Use (ROU) Assets**

**Cost**

| Particulars | Plant & Machinery | Building | Total |
|---|---|---|---|
| **Cost as at April 1, 2025 (Consolidated)** | - | 54.30 | **54.30** |
| Additions | 102.81 | 26.25 | **129.06** |
| Modification | 0.41 | - | **0.41** |
| Disposals/Adjustment * | - | 10.66 | **10.66** |
| **Cost as at March 31, 2026 (Consolidated)** | **103.22** | **69.89** | **173.11** |
| | | | |
| **Cost as at April 1, 2024 (Consolidated)** | - | 36.30 | **36.30** |
| Additions | - | 23.54 | **23.54** |
| Disposals/Adjustment * | - | 5.54 | **5.54** |
| **Cost as at March 31, 2025 (Consolidated)** | **-** | **54.30** | **54.30** |
| | | | |
| **Cost as at April 1, 2023 (Standalone)** | **-** | 23.21 | **23.21** |
| Acquired Pursuant to Business Combination (Refer Note 72) | - | 2.51 | **2.51** |
| Additions | - | 10.58 | **10.58** |
| Disposals/Adjustment * | - | - | **-** |
| **Cost as at March 31, 2024 (Consolidated)** | - | **36.30** | **36.30** |

**Accumulated Depreciation**

| Particulars | Plant & Machinery | Building | Total |
|---|---|---|---|
| **Accumulated depreciation as at April 1, 2025 (Consolidated)** | - | 18.03 | **18.03** |
| Depreciation charge for the year | 6.57 | 12.49 | **19.06** |
| Disposals/Adjustment * | - | 7.84 | **7.84** |
| **Accumulated depreciation as at March 31, 2026 (Consolidated)** | **6.57** | **22.68** | **29.25** |
| | | | |
| **Accumulated depreciation as at April 1, 2024 (Consolidated)** | - | 10.96 | **10.96** |
| Depreciation charge for the year | - | 10.41 | **10.41** |
| Disposals/Adjustment * | - | 3.34 | **3.34** |
| **Accumulated depreciation as at March 31, 2025 (Consolidated)** | **-** | **18.03** | **18.03** |
| | | | |
| **Accumulated depreciation as at April 1, 2023 (Standalone)** | **-** | **4.04** | **4.04** |
| Depreciation charge for the year | - | 6.92 | **6.92** |
| Disposals/Adjustment * | - | - | **-** |
| **Accumulated depreciation as at March 31, 2024 (Consolidated)** | - | **10.96** | **10.96** |

**Net carrying value**

| Particulars | Plant & Machinery | Building | Total |
|---|---|---|---|
| **Net carrying value as at 31st March, 2026 (Consolidated)** | 96.65 | 47.21 | **143.86** |
| | | | |
| **Net carrying value as at 31st March, 2025 (Consolidated)** | - | 36.27 | **36.27** |
| | | | |
| **Net carrying value as on 31st March, 2024 (Consolidated)** | - | 25.34 | **25.34** |

* Represents amount recognised on deletion on maturity and early termination in lease contracts of various assets where the Company is a lessee.

**6.1 All lease agreements are duly executed in favour of the Company except for the following :**

| Description of property | Gross Carrying Value as at 31st March 2026 | Gross Carrying Value as at 31st March 2025 | Gross Carrying Value as at 31st March 2024 | Lease Agreement in the name of | Whether Lessee is a promoter, director or relative of promoter / director or employee of promoter / director | Property held since which date | Reasons |
|---|---|---|---|---|---|---|---|
| Building | - | - | 2.51 | Lalbaba Industrial Corporation Private Limited (LBIC) | No | 01-04-2023 | The Lease agreement are executed in the name of LBIC of which Uluberia unit has subsequently been merged with the Company. |
| Building | - | - | 5.54 | Lalbaba Industrial Corporation Private Limited (LBIC) | No | 15-01-2024 | The Lease agreement are executed in the name of LBIC of which Uluberia unit has subsequently been merged with the Company. |
| Building | - | 1.47 | - | PEW Engineering Private Limited (PEW) | No | 09-04-2024 | The Lease Agreement are executed in the name of PEW which has subsequently been merged with the Company. In current year, the said lease agreement has been terminated. |

**6.2** Refer Note 62 for information on Right of Use Assets and Lease Liabilities.

**6.3** The Group has not revalued its Right of Use Assets during the year ended March 31, 2026, March 31, 2025 and March 31 ,2024.

(All amounts are in INR Millions, unless otherwise stated)

| 7 CAPITAL WORK-IN-PROGRESS | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Opening Balance | 109.68 | - | 33.38 |
| Add: Additions during the year | 12.66 | 109.68 | 78.33 |
| Less: Capitalized during the year | (122.34) | - | (111.71) |
| Closing Balance | **-** | **109.68** | **-** |

**7.1 Capital Work-in-Progress (CWIP) ageing schedule**

| Particulars | As at 31st March, 2026 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | Less than 1 year | 1-2 years | 2-3 Years | More than 3 years | Total |
| Projects in progress | - | - | - | - | - |
| Projects temporarily suspended | - | - | - | - | - |
| **Total** | **-** | **-** | **-** | **-** | **-** |

| Particulars | As at 31st March, 2025 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | Less than 1 year | 1-2 years | 2-3 Years | More than 3 years | Total |
| Projects in progress | 109.68 | - | - | - | 109.68 |
| Projects temporarily suspended | - | - | - | - | - |
| **Total** | **109.68** | **-** | **-** | **-** | **109.68** |

| Particulars | As at 31st March, 2024 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | Less than 1 year | 1-2 years | 2-3 Years | More than 3 years | Total |
| Projects in progress | - | - | - | - | - |
| Projects temporarily suspended | - | - | - | - | - |
| **Total** | **-** | **-** | **-** | **-** | **-** |

**7.2** Capital Work-in-Progress includes assets taken on lease from Financial Institution during the year ended 31st March 2025, which were under construction or installation stage. These assets being in the nature of leased plant and machinery, were classified earlier as CWIP until the underlying assets were ready for their intended use. Upon completion and readiness for use in the current year, these assets has now been reclassified from CWIP to Right-of-Use (ROU) Assets in FY 2025-26, in accordance with the requirements of Ind AS 116 - Leases.

**7.3** There are no projects as at each reporting period where activity had been suspended.

**7.4** Capital Work in Progress appearing as at 31st March, 2025 is not overdue for completion and its cost has not exceeded as compared to its original plan.

## 8A Goodwill

**Gross carrying amount**

**(All amounts are in INR Millions, unless otherwise stated)**

| Particulars | Goodwill |
|---|---|
| **Cost April 1, 2025 (Consolidated)** | **13.36** |
| Additions | - |
| Impairment | - |
| **Cost as at March 31, 2026 (Consolidated)** | **13.36** |
| | |
| **Cost as at April 1, 2024 (Consolidated)** | **13.35** |
| Additions on acquisition of subsidiary (Refer note 65(b)) | 0.01 |
| Impairment | - |
| **Cost as at March 31, 2025 (Consolidated)** | **13.36** |
| | |
| **Cost as at April 1, 2023 (Standalone)** | **-** |
| Acquired Pursuant to Business Combination (Refer Note 72) | 13.35 |
| Additions | - |
| Impairment | - |
| **Cost as at March 31, 2024 (Consolidated)** | **13.35** |

(All amounts are in INR Millions, unless otherwise stated)

**8B Intangible Assets**

**Cost**

| Particulars | ERP Software | Technical Know How | Total |
|---|---|---|---|
| **Cost as at April 1, 2025 (Consolidated)** | **1.47** | **9.79** | **11.26** |
| Additions | - | - | **-** |
| Disposals | - | - | **-** |
| **Cost as at March 31, 2026 (Consolidated)** | **1.47** | **9.79** | **11.26** |
| | | | |
| **Cost as at April 1, 2024 (Consolidated)** | **0.98** | **9.79** | **10.77** |
| Additions | 0.49 | - | **0.49** |
| Disposals | - | - | **-** |
| **Cost as at March 31, 2025 (Consolidated)** | **1.47** | **9.79** | **11.26** |
| | | | |
| **Deemed Cost as at April 1, 2023 (Standalone)** | **-** | **-** | **-** |
| Acquired Pursuant to Business Combination (Refer Note 72) | - | 9.79 | **9.79** |
| Additions | 0.98 | - | **0.98** |
| Disposals | - | - | **-** |
| **Cost as at March 31, 2024 (Consolidated)** | **0.98** | **9.79** | **10.77** |

**Accumulated depreciation**

| Particulars | ERP Software | Technical Know How | Total |
|---|---|---|---|
| **Accumulated depreciation as at April 1, 2025** | **0.48** | **4.94** | **5.42** |
| Amortization for the year | 0.50 | 2.44 | 2.94 |
| Disposals | - | - | - |
| **Accumulated depreciation as at March 31, 2026 (Consolidated)** | **0.98** | **7.38** | **8.36** |
| | | | |
| **Accumulated depreciation as at April 1, 2024 (Consolidated)** | **0.05** | **2.50** | **2.55** |
| Amortization for the year | 0.43 | 2.44 | 2.87 |
| Disposals | - | - | - |
| **Accumulated depreciation as at March 31, 2025 (Consolidated)** | **0.48** | **4.94** | **5.42** |
| | | | |
| **Accumulated depreciation as at April 1, 2023 (Standalone)** | **-** | **-** | **-** |
| Amortization for the year | 0.05 | 2.50 | **2.55** |
| Disposals | - | - | **-** |
| **Closing Accumulated depreciation as at March 31, 2024 (Consolidated)** | **0.05** | **2.50** | **2.55** |

**Net carrying value**

| Particulars | ERP Software | Technical Know How | Total |
|---|---|---|---|
| **Net carrying value as at 31st March, 2026 (Consolidated)** | **0.49** | **2.41** | **2.90** |
| | | | |
| **Net carrying value as at 31st March, 2025 (Consolidated)** | **0.99** | **4.85** | **5.84** |
| | | | |
| **Net carrying value as at 31st March, 2024 (Consolidated)** | **0.93** | **7.29** | **8.22** |

The Group has not revalued its Intangible Assets during the year ended March 31, 2026, March 31, 2025 and March 31, 2024.

(All amounts are in INR Millions, unless otherwise stated)

| 9 Intangible Assets under development | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Opening Balance | 2.54 | - | - |
| Add: Additions during the year | 3.58 | 2.54 | - |
| Less: Capitalized during the year | - | - | - |
| **Closing Balance** | **6.12** | **2.54** | **-** |

**9.1 Intangible assets under development ageing schedule :**

| Particulars | As at 31st March 2026 (Consolidated) | | | | Total |
|---|---|---|---|---|---|
| | Less than 1 year | 1-2 years | 2-3 years | > 3 years | |
| Projects in progress | 3.58 | 2.54 | - | - | **6.12** |
| Projects temporarily suspended | - | - | - | - | **-** |
| **Total** | **3.58** | **2.54** | **-** | **-** | **6.12** |

| Particulars | As at 31st March 2025 (Consolidated) | | | | Total |
|---|---|---|---|---|---|
| | Less than 1 year | 1-2 years | 2-3 years | > 3 years | |
| Projects in progress | 2.54 | - | - | - | **2.54** |
| Projects temporarily suspended | - | - | - | - | **-** |
| **Total** | **2.54** | **-** | **-** | **-** | **2.54** |

| Particulars | As at 31st March 2024 (Consolidated) | | | | Total |
|---|---|---|---|---|---|
| | Less than 1 year | 1-2 years | 2-3 years | > 3 years | |
| Projects in progress | - | - | - | - | **-** |
| Projects temporarily suspended | - | - | - | - | **-** |
| **Total** | **-** | **-** | **-** | **-** | **-** |

**9.2** Intangible assets under development consists of expenditure on Implementation of new ERP system.

**9.3** There are no projects as at each reporting period where activity had been suspended.

**9.4** Intangible assets under development appearing as at balance sheet date is not overdue for completion and its cost has not exceeded as compared to its original plan.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

| 10 | Non Current Investments | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| | **a) Investment in Associates and Joint Ventures valued using Equity Method - Unquoted** | | | |
| | **Investment in Associate Companies** | | | |
| | Lalbaba Projects Private Limited: Nos. of shares 2,45,000 (31st March 2025: 2,45,000, 31st March 2024: 2,45,000) of Face Value Rs. 10 each [(includes fair value of Financial Guarantee Rs. 1.41 (31st March 2025: Rs. 1.41, 31st March 2024: Rs. 0.80)], (includes Goodwill of Rs. 9.89 (31st March 2025: Rs. 9.89, 31st March 2024: Nil)] | 33.09 | 28.31 | 27.22 |
| | Railex Engineering Private Limited: Nos. of shares 5,000 (31st March 2025: 4,900, 31st March 2024: Nil) Face Value Rs. 10 each* | 14.88 | 13.77 | - |
| | DTL India Holdings Limited: Nos. of shares 3,15,426 (31st March 2025: Nil, 31st March 2024: Nil) of Face Value Rs. 10 each | 62.42 | - | - |
| | **Investment in Joint Ventures** | | | |
| | Lalbaba NF Rail Engg Pvt Ltd: Nos of shares Nil (31st March 2025: Nil, 31st March 2024: 50,000) of Face Value Rs. 10 each ** | - | - | 0.42 |
| | Indodeutsche Precision Tubes Private Limited: Nos of shares 1,40,00,000 (31st March, 2025: 90,00,000, 31st March,2024 : Nil) of Face Value Rs. 10 each [(includes Goodwill of Rs. 1.81) (31st March 2025: Rs. 1.81, 31st March 2024: Nil)] *** | 66.23 | 86.02 | - |
| | **Investment in Limited Liability Partnership (LLP) firms** | | | |
| | DTL Lalbaba Rail Engg LLP **** | 0.26 | 1.49 | 0.46 |
| | **b) Investment in Equity Shares designated and measured at fair value through other comprehensive income** | | | |
| | **Investment in Unquoted Shares:** | | | |
| | DTL Ancillaries Limited: Nos. of shares 4,74,281 (31st March 2025: Nil, 31st March 2024: Nil) of Face Value Rs. 10 each | 139.27 | - | - |
| | **c) Other Investments valued at amortised cost** | | | |
| | **Investments in Government or trust securities** | | | |
| | Investments in Government or Trust Securities | - | 0.01 | 0.01 |
| | **Non Current Investments Total** | **316.15** | **129.60** | **28.11** |
| | **Aggregate amount of quoted investments and market value thereof** | - | - | - |
| | **Aggregate amount of unquoted investments** | 316.15 | 129.60 | 28.11 |
| | **Aggregate amount of impairment in value of investments** | - | - | - |

* During the FY 2024-25, the Holding Company acquired equity shares in Railex Engineering Private Limited on 1st October 2024, thereby obtaining significant influence over the entity. Subsequently, in current year, the Holding Company had acquired further 100 equity shares in the same entity on 1st October 2025, thereby obtaining 50% control from earlier 49% control.

** During the FY 2024-25, the Joint Venture Agreement with Lalbaba NF Rail Engg Pvt Ltd was cancelled. Subsequent to the cancellation, the Holding Company acquired additional equity shares in Lalbaba NF Rail Engg Private Limited, thereby obtaining control over the entity. Consequently, the entity has been reclassified from a Joint Venture to a Subsidiary with effect from 13th April 2024.

*** During the FY 2024-25 the Holding Company entered into a Joint Venture agreement with POPPE + POTTHOFF PRAZISIONSSTAHLROHRE GMBH (German Company) in Indodeutsche Precision Tubes Private Limited (IDPT). IDPT further allotted equity shares to the German Company on 8th July 2024, resulting in loss of control by LEL, i.e. the erstwhile Holding Company and thereafter established joint control over IDPT. Accordingly, the entity has been reclassified from a Subsidiary to a Joint Venture as on 8th July 2024. Further, in FY 2025-26, both the Holding Company and the German Company had further invested in the equity share capital of IDPT in equal proportion thereby maintaining the equal joint control.

**(All amounts are in INR Millions, unless otherwise stated)**

******* Disclosures in respect of Limited Liability partnership firms**

**Total Fixed Capital balance of the firm: Rs. 0.10 million (31st March 2025 - Rs. 0.10 million, 31st March 2024 : Rs. 0.10 million)**

| Share of profit in the firm: DTL LalBaba Rail Engg LLP (Fixed Capital) | As at 31st March, 2026 (Consolidated) | | As at 31st March, 2025 (Consolidated) | | As at 31st March, 2024 (Consolidated) | |
|---|---|---|---|---|---|---|
| **Partners in the Firm** | **Partner's Fixed Capital** | **PSR** | **Partner's Fixed Capital** | **PSR** | **Partner's Fixed Capital** | **PSR** |
| DTL India Holdings Limited | 0.05 | 51% | 0.05 | 80% | 0.05 | 51% |
| Lalbaba Engineering Limited (Refer Note 10.1 below) | 0.05 | 49% | 0.05 | 20% | 0.05 | 49% |

**Receivable from firm: DTL Lalbaba Rail Engg LLP (Current Capital)**

| Partners in the Firm | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| DTL India Holdings Limited | (3.23) | (0.51) | 0.43 |
| Lalbaba Engineering Limited | 0.21 | 1.44 | 0.41 |

**10.1** The Profit Sharing Ratio (PSR) of DTL Lalbaba Rail Engg LLP between it's partners i.e. DTL India Holdings Limited and Lalbaba Engineering Limited was initially 51: 49 which has changed subsequently on 13th September 2024 to 80:20 and again restated to 51:49 on 3rd July 2025.

**10.2** Pursuant to the Hon'ble NCLT, Kolkata order dated 18th December 2024, PEW Engineering Private Limited and the Ulluberia Unit of Lalbaba Industrial Corporation Private Limited have been merged with Holding Company - Lalbaba Engineering Limited, effective 1st April 2023. Consequently, the investments held by the merged entities in DTL Lalbaba Rail Engg LLP and Lalbaba Projects Private Limited have been taken over by Holding Company - Lalbaba Engineering Limited.

| 11 **Non Current Loans** | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **(Unsecured, considered good, unless stated otherwise)** | | | |
| Loan to Related Parties (Refer Note 52) | 310.47 | 191.94 | - |
| **Non Current Loans Total** | **310.47** | **191.94** | **-** |

| 12 **Other Non Current Financial Assets** | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **(Unsecured, considered good, unless stated otherwise)** | | | |
| Security Deposits | 58.19 | 101.70 | 79.67 |
| Bank deposits with original maturity more than 12 months * | 24.96 | 27.29 | 22.11 |
| **Other Non Current Financial Assets Total** | **83.15** | **128.99** | **101.78** |

*Relates to deposits held as security

(All amounts are in INR Millions, unless otherwise stated)

| 13 Other Non Current Assets | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **(Unsecured, considered good, unless stated otherwise)** | | | |
| Capital Advances* | 214.96 | 19.07 | 12.43 |
| Prepaid Expenses | 1.24 | 1.23 | - |
| **Other Non Current Assets Total** | **216.20** | **20.30** | **12.43** |

* includes Rs. 211.59 million (31st March 2025: Rs. Nil, 31st March 2024: Nil) incurred towards the acquisition of 8.37 acres of leasehold land located at Haldia, West Bengal. Subsequent to the balance sheet date, a Deed of Assignment of Lease for the said land was duly registered on 21st July 2026 between the Holding Company and the Haldia Development Authority, a statutory body constituted under the West Bengal Town and Country (Planning & Development) Act, 1979.

| 14 Inventories | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **(At lower of cost or net realisable value)** | | | |
| Raw Materials | 486.95 | 320.23 | 137.65 |
| Work-in-Progress | 773.98 | 397.69 | 593.85 |
| Finished Goods | 226.20 | 479.15 | 198.03 |
| Stores & Consumables, Components, Packaging Material and Spares | 135.21 | 116.57 | 64.18 |
| Stock in Transit of Raw Materials | 47.27 | 25.51 | - |
| Stock in Transit of Finished Goods | - | 19.68 | - |
| Scrap | 8.42 | 21.12 | 3.99 |
| **Inventories Total** | **1,678.03** | **1,379.95** | **997.70** |

**14.1** Basis of valuation : As per material accounting policies Note 3.1

| 15 Trade Receivables | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Trade Receivables Considered Good - Secured | - | 2.80 | 5.20 |
| Trade Receivables Considered Good - Unsecured | 1,872.50 | 1,588.80 | 1,140.28 |
| Trade Receivables which have significant increase in Credit Risk | 2.77 | 2.81 | 2.83 |
| Trade Receivables - Credit Impaired | - | - | - |
| **Trade Receivables Total** | **1,875.27** | **1,594.41** | **1,148.31** |
| Less: Allowances for Credit Losses | 17.30 | 27.67 | 37.72 |
| **Trade Receivables Total** | **1,857.97** | **1,566.74** | **1,110.59** |

**15.1 Expected credit loss allowances**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Opening Balance | 27.67 | 37.72 | 13.56 |
| Add: Impact Pursuant to Business Combination (Refer Note 72) | - | - | 13.41 |
| Add: Movement in Allowance for expected credit loss | (10.37) | (10.05) | 10.75 |
| **Closing Balance** | **17.30** | **27.67** | **37.72** |

(All amounts are in INR Millions, unless otherwise stated)

**15.2 Trade receivables ageing schedule:**

| Particulars | Outstanding from date of transactions as on March 31, 2026 * | | | | | |
|---|---|---|---|---|---|---|
| | Less than 6 months | 6 months - 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| **Undisputed** | | | | | | |
| Considered good | 1,759.43 | 28.84 | 35.98 | 21.73 | 26.52 | 1,872.50 |
| Which have significant increase in credit risk | - | - | - | - | 2.77 | 2.77 |
| Credit impaired | - | - | - | - | - | - |
| **Disputed** | | - | - | - | - | |
| Considered good | - | - | - | - | - | - |
| Which have significant increase in credit risk | - | - | - | - | - | - |
| Credit impaired | - | - | - | - | - | - |
| **Total** | **1,759.43** | **28.84** | **35.98** | **21.73** | **29.29** | **1,875.27** |
| Less: Provision for Expected Credit Loss allowances | | | | | | 17.30 |
| **Total** | | | | | | **1,857.97** |

| Particulars | Outstanding from date of transactions as on March 31, 2025 * | | | | | |
|---|---|---|---|---|---|---|
| | Less than 6 months | 6 months - 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| **Undisputed** | | | | | | |
| Considered good | 1,447.56 | 64.35 | 36.97 | 17.16 | 25.56 | 1,591.60 |
| Which have significant increase in credit risk | - | - | - | - | 2.81 | 2.81 |
| Credit impaired | - | - | - | - | - | - |
| **Disputed** | | - | - | - | - | |
| Considered good | - | - | - | - | - | - |
| Which have significant increase in credit risk | - | - | - | - | - | - |
| Credit impaired | - | - | - | - | - | - |
| **Total** | **1,447.56** | **64.35** | **36.97** | **17.16** | **28.37** | **1,594.41** |
| Less: Provision for Expected Credit Loss allowances | | | | | | 27.67 |
| **Total** | | | | | | **1,566.74** |

| Particulars | Outstanding from date of transactions as on March 31, 2024* | | | | | |
|---|---|---|---|---|---|---|
| | Less than 6 months | 6 months - 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| **Undisputed** | | | | | | |
| Considered good | 1,034.02 | 42.05 | 36.02 | 18.83 | 14.56 | 1,145.48 |
| Which have significant increase in credit risk | - | - | - | 0.48 | 2.35 | 2.83 |
| Credit impaired | - | - | - | - | - | - |
| **Disputed** | | | | | | |
| Considered good | - | - | - | - | - | - |
| Which have significant increase in credit risk | - | - | - | - | - | - |
| Credit impaired | - | - | - | - | - | - |
| **Total** | **1,034.02** | **42.05** | **36.02** | **19.31** | **16.91** | **1,148.31** |
| Less: Provision for Expected Credit Loss allowances | | | | | | 37.72 |
| **Total** | | | | | | **1,110.59** |

*Transaction date has been considered for calculating the ageing of the outstanding amount.

(All amounts are in INR Millions, unless otherwise stated)

**15.3 Debts due by Directors or debts due by firms or private companies in which any director is a partner or director or member**

| Names of Directors / Firms / Companies | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Lalbaba Industrial Corporation Private Limited (Refer Note 72) | - | 13.03 | 9.08 |
| Lalbaba Projects Private Limited | 4.33 | 12.53 | 98.30 |
| Railex Engineering Private Limited | - | 24.32 | 0.92 |
| Lalbaba NF Rail Engg Private Limited | - | - | 0.08 |
| **Total** | **4.33** | **49.88** | **108.38** |

| **16 Current Loans** | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Loans to Related parties (Refer Note 52) | 6.15 | - | - |
| Loans to Others | 135.35 | - | - |
| **Current Loans Total** | **141.50** | **-** | **-** |

| **17 Cash & Cash Equivalents** | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Balances with banks in Current Account | 3.52 | 5.33 | 1.83 |
| Debit Balances in Cash Credit Accounts | - | 36.97 | - |
| Cash on hand | 2.69 | 2.24 | 2.94 |
| Cheques in hand | 8.14 | 0.22 | - |
| **Cash & Cash Equivalents Total** | **14.35** | **44.76** | **4.77** |

| **18 Other Bank Balances** | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Bank Deposits with original maturity of more than 3 months but less than 12 months * | 91.85 | 46.97 | 32.13 |
| **Other Bank Balances Total** | **91.85** | **46.97** | **32.13** |

*Relates to deposits held as security

(All amounts are in INR Millions, unless otherwise stated)

| 19 Other Current Financial Assets | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **(Unsecured, considered good, unless stated otherwise)** | | | |
| Security Deposit | 126.99 | 7.81 | 10.80 |
| Earnest Money Deposit | 58.87 | 77.69 | 45.89 |
| Retention Money | 0.44 | 0.44 | 0.54 |
| Advances to Employees | 17.59 | 23.19 | 17.40 |
| Bank deposits with original maturity more than 12 months * | 56.36 | 47.67 | 29.77 |
| Interest Receivable | 2.21 | - | - |
| Other Government and Subsidy Receivable | 29.90 | 26.63 | 24.53 |
| Insurance Claim | - | 0.58 | 0.58 |
| Other Receivables | 21.07 | 46.87 | 7.09 |
| **Other Current Financial Assets Total** | **313.43** | **230.88** | **136.60** |

*Relates to deposits held as security

| 20 Other Current Assets | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **(Unsecured, considered good, unless stated otherwise)** | | | |
| Advances to Suppliers & Service Providers | 134.82 | 199.58 | 129.96 |
| Advances & Deposits to Related Parties (Refer Note 52) | 56.37 | 11.41 | 41.71 |
| Balances with Government & Statutory Authorities | 55.18 | 47.34 | 27.48 |
| Prepaid Expenses * | 120.48 | 16.14 | 9.52 |
| Advances to others | 79.17 | 11.65 | 36.91 |
| **Other Current Assets Total** | **446.02** | **286.12** | **245.58** |

* Includes Rs. 101.67 million (31st March 2025: Rs 1.79 million, 31st March 2024: Nil) towards expenses against proposed fund raising work which will be allocated in proportion between the selling shareholders and the Holding Company wherein the Holding Company's portion will be adjusted against the Securities Premium on completion of fund raising.

**Advances and Deposits to Directors or to firms or private companies in which any director is a partner or director or member**

| Names of Directors / Firms / Companies | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Lalbaba Industrial Corporation Private Limited (Refer Note 72) | 1.40 | - | 2.37 |
| Lalbaba Projects Private Limited | - | - | 15.52 |
| LBIC Engineering Private Limited | - | 0.01 | 5.55 |
| Indodeutsche Precision Tubes Private Limited | - | - | 0.00 |
| Lalbaba NF Rail Engg Private Limited | - | - | 3.01 |
| **Total** | **1.40** | **0.01** | **26.45** |

(All amounts are in INR Millions, unless otherwise stated)

| 21 Current Tax Assets (Net) | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Advance Tax (net of provision) | 46.85 | 29.62 | 16.84 |
| **Current Tax Assets (Net) Total** | **46.85** | **29.62** | **16.84** |

| 22 Equity Share Capital | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|
| **22.1 Authorised Share Capital** | | | |
| 14,00,00,000 (31st March 2025: 5,20,00,000, 31st March 2024: 4,40,00,000 equity shares of Rs 10/- each) Equity shares of Rs. 5/- each * | 700.00 | 520.00 | 440.00 |
| | **700.00** | **520.00** | **440.00** |
| **22.2 Issued, Subscribed and Paid-up Share Capital** | | | |
| 10,23,84,540 (31st March 2025: 5,11,92,270, 31st March 2024: 3,95,20,867 equity shares of Rs 10/- each) equity shares of Rs. 5/- each * | 511.92 | 511.92 | 395.21 |
| | **511.92** | **511.92** | **395.21** |

**22.3 Reconciliation of the number of Equity shares at the beginning and at the end of the year**

| Particulars | As at 31st March, 2026 | | As at 31st March, 2025 | |
|---|---|---|---|---|
| | No. of Shares | Amount | No. of Shares | Amount |
| Shares Outstanding at the beginning of the year | 5,11,92,270 | 511.92 | 3,95,20,867 | 395.21 |
| Sub-division of 1 share of face value ₹10/- each into 2 share of face value ₹ 5/- each (Increase in shares on account of subdivision) * | 5,11,92,270 | - | - | - |
| Shares issued pursuant to Business Combination (Refer Note 72) | - | - | 70,81,403 | 70.81 |
| Shares Issued during the year | - | - | 45,90,000 | 45.90 |
| Shares Bought back during the year | - | - | - | - |
| Shares Outstanding at the end of the year | 10,23,84,540 | 511.92 | 5,11,92,270 | 511.92 |

| Particulars | As at 31st March, 2024 | |
|---|---|---|
| | No. of Shares | Amount |
| Shares Outstanding at the beginning of the year | 3,86,34,200 | 386.34 |
| Shares Issued during the year | 8,86,667 | 8.87 |
| Shares Bought back during the year | - | - |
| Shares Outstanding at the end of the year | 3,95,20,867 | 395.21 |

**(All amounts are in INR Millions, unless otherwise stated)**

**22.4 The Holding Company during the preceding 5 years -**

i. has not allotted shares pursuant to contracts without payment received in cash except as below:

The Holding Company has allotted 70,81,403 equity shares as fully paid-up without payment being received in cash, pursuant to the Composite Scheme of Arrangement (the 'Scheme') under Sections 230 to 232 of the Companies Act, 2013 among Lalbaba Engineering Limited (LEL) (then known as Lal Baba Seamless Tubes Private Limited ("Resulting Company"/ "Transferee Company")), Uluberia Unit of Lalbaba Industrial Corporation Private Limited (LBIC) ("Demerged Company"), and PEW Engineering Private Limited (PEW) ("Transferor Company"). The Scheme is effective from the appointed date of 1st April, 2023, as sanctioned by the National Company Law Tribunal (NCLT) at Kolkata vide its order dated 18th December 2024.

ii. has not allotted shares by way of bonus shares.

iii. has not bought back any shares.

**22.5 Details of Shares held by its Holding Company**

| **Equity Shares of Rs. 5/- each fully paid** | **As at 31st March, 2026** | |
|---|---|---|
| **Name of Shareholder** | **No. of Shares** | **%age** |
| **Holding Company :** | | |
| LBIC Engineering Private Limited | 6,79,35,428 | 66.35% |

| **Equity Shares of Rs. 10/- each fully paid** | **As at 31st March, 2025** | | **As at 31st March, 2024** | |
|---|---|---|---|---|
| **Name of Shareholder** | **No. of Shares** | **%age** | **No. of Shares** | **%age** |
| **Holding Company :** | | | | |
| LBIC Engineering Private Limited | 3,39,67,714 | 66.35% | 3,38,97,000 | 85.77% |

**22.6 Rights, preferences and restrictions attached to shares**

**Equity Shares:** Each shareholder is eligible for one vote per share held. In the event of liquidation, the equity shareholders are eligible to receive the remaining assets of the Group after distribution of all preferential amounts, in proportion to their shareholding.

**22.7 Details of Equity Shareholders holding more than 5% shares in the Holding Company**

| **Equity Shares of Rs. 5/- each fully paid** | **As at 31st March, 2026** | |
|---|---|---|
| | **No. of Shares** | **% Holding** |
| LBIC Engineering Private Limited | 6,79,35,428 | 66.35% |
| Kishan Dhanuka | 85,63,380 | 8.36% |
| Amit Dhanuka | 76,78,840 | 7.50% |
| Murari Lal Dhanuka | - | - |
| Nikunj Dhanuka | 81,48,406 | 7.96% |
| Nishit Dhanuka | 81,48,406 | 7.96% |

| **Equity Shares of Rs. 10/- each fully paid** | **As at 31st March, 2025** | | **As at 31st March, 2024** | |
|---|---|---|---|---|
| | **No. of Shares** | **% Holding** | **No. of Shares** | **% Holding** |
| LBIC Engineering Private Limited | 3,39,67,714 | 66.35% | 3,38,97,000 | 85.77% |
| Kishan Dhanuka | 42,81,690 | 8.36% | - | 0.00% |
| Amit Dhanuka | 38,39,420 | 7.50% | - | 0.00% |
| Murari Lal Dhanuka | - | - | 21,34,000 | 5.40% |
| Nikunj Dhanuka | 40,74,203 | 7.96% | - | 0.00% |
| Nishit Dhanuka | 40,74,203 | 7.96% | - | 0.00% |

**(All amounts are in INR Millions, unless otherwise stated)**

**22.8 Details of Equity Shares held by Promoters in the Holding Company**

| Equity Shares of Rs. 5/- each fully paid | Class of Shares | As at 31st March, 2026 | | |
|---|---|---|---|---|
| | | No. of Shares | % Holding | % Change during the year |
| LBIC Engineering Private Limited | Equity | 6,79,35,428 | 66.35% | 0.00% |
| Kishan Dhanuka | Equity | 85,63,380 | 8.36% | 0.00% |
| Amit Dhanuka | Equity | 76,78,840 | 7.50% | 0.00% |
| Nikunj Dhanuka | Equity | 81,48,406 | 7.96% | 0.00% |
| Nishit Dhanuka | Equity | 81,48,406 | 7.96% | 0.00% |

| Equity Shares of Rs. 10/- each fully paid | Class of Shares | As at 31st March, 2025 | | |
|---|---|---|---|---|
| | | No. of Shares | % Holding | % Change during the year |
| LBIC Engineering Private Limited | Equity | 3,39,67,714 | 66.35% | 0.21% |
| Murari Lal Dhanuka** | Equity | - | 0.00% | -100.00% |
| Kishan Dhanuka | Equity | 42,81,690 | 8.36% | 239.28% |
| Amit Dhanuka | Equity | 38,39,420 | 7.50% | 333.02% |
| Nikunj Dhanuka | Equity | 40,74,203 | 7.96% | 1205.83% |
| Nishit Dhanuka | Equity | 40,74,203 | 7.96% | 5346.80% |
| Kishan Dhanuka and Sons HUF through its karta Kishan Dhanuka** | Equity | 9,54,400 | 1.86% | 0.00% |

| Equity Shares of Rs. 10/- each fully paid | Class of Shares | As at 31st March, 2024 | | |
|---|---|---|---|---|
| | | No. of Shares | % Holding | % Change during the year |
| LBIC Engineering Private Limited | Equity | 3,38,97,000 | 85.77% | 0.00% |
| Murari Lal Dhanuka** | Equity | 21,34,000 | 5.40% | 0.00% |
| Kishan Dhanuka | Equity | 12,62,000 | 3.19% | 0.00% |
| Amit Dhanuka ## | Equity | 8,86,667 | 2.24% | 100.00% |
| Nikunj Dhanuka | Equity | 3,12,000 | 0.79% | 0.00% |
| Nishit Dhanuka # | Equity | 74,800 | 0.19% | 100.00% |
| Kishan Dhanuka and Sons HUF through its karta Kishan Dhanuka** | Equity | 9,54,400 | 2.41% | 0.00% |

# Appointed as promoter on 30-6-2023

## Appointed as a promoter on 26-12-2023

* The Board of Directors of the Holding Company in the Board meeting dated July 3, 2025 and Shareholders of the Company in the Extra Ordinary General Meeting dated July 14, 2025 have approved the following: -
(i) sub-division of each of the Equity Share of the Holding Company having a face value of 10/- each in the Equity Share Capital of the Holding Company be sub-divided into 2 Equity Shares having a face value of Rs 5/- each ("Sub-division").
(ii) increase in Authorised Equity Share Capital of the Holding company from Rs. 5,200 lakhs divided into 10,40,00,000 Equity shares of Rs. 5/- each to Rs. 7,000 lakhs divided into 14,00,00,000 Equity shares of Rs. 5/- each.

** Pursuant to the resolution passed by the Board of Directors at its meeting held on 25 September 2025, Kishan Dhanuka and Sons HUF through its karta Kishan Dhanuka and Murari Lal Dhanuka have ceased to be promoters of the Holding Company with effect from the said date.

Note: Pursuant to gift deeds dated 25 March 2025 and share transfer agreements dated 28 March 2025, equity shares aggregating to 66,97,015 of the Company have been considered to be transferred by promoter group shareholders to the promoters. The consideration, where applicable, was fully paid and the Company was duly intimated by the respective promoter group shareholders. As all the rights, obligations and beneficial ownership in respect of these shares were transferred prior to 31 March 2025, the aforesaid shares have been considered in the shareholding of the promoters as at 31 March 2025. The corresponding corporate action with the depositories were effected subsequent to 31 March 2025.

(All amounts are in INR Millions, unless otherwise stated)

| 23 Instruments entirely equity in nature | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|
| **23.1 Authorised Share Capital** | | | |
| 50,00,000 (31st March 2025: 50,00,000, 31st March 2024: 50,00,000) preference shares of Rs. 10/- each | 50.00 | 50.00 | 50.00 |
| | **50.00** | **50.00** | **50.00** |
| **23.2 Issued, Subscribed and Paid-up Share Capital** | | | |
| Nil (31st March 2025: NIL, 31st March 2024: 45,90,000) preference shares of Rs. 10/- each | - | - | 45.90 |
| | **-** | **-** | **45.90** |

**23.3 Reconciliation of the number of Preference Shares at the beginning and at the end of the year**

| Particulars | As at 31st March, 2026 | | As at 31st March, 2025 | | As at 31st March, 2024 | |
|---|---|---|---|---|---|---|
| | No. of Shares | Amount | No. of Shares | Amount | No. of Shares | Amount |
| Shares Outstanding at the beginning of the year | - | - | 45,90,000 | 45.90 | 45,90,000 | 45.90 |
| Shares Issued during the year | - | - | - | - | - | - |
| Shares converted during the year | - | - | (45,90,000) | (45.90) | (45,90,000) | (45.90) |
| Shares Outstanding at the end of the year | - | - | - | - | - | - |

**23.4 Rights, preferences and restrictions attached to shares**

At the option of the Holding Company, the Preference Shares shall be converted in the ratio of 1:1, i.e., 1 equity share of face value of Rs. 10/- each for every 1 Preference Share of face value of Rs. 10/- each, on a fully diluted basis. The equity shares issued on conversion shall be of par value i.e., Rs. 10 each fully paid up.

**23.5 Details of Preference Shares held by shareholders holding more than 5% of the aggregate preference shares in the Holding Company**

| Preference Shares of Rs. 10/- each fully paid | As at 31st March, 2026 | | As at 31st March, 2025 | | As at 31st March, 2024 | |
|---|---|---|---|---|---|---|
| | No. of Shares | % Holding | No. of Shares | % Holding | No. of Shares | % Holding |
| Kishan Dhanuka | - | 0.00% | - | 0.00% | 16,37,247 | 35.67% |
| Amit Dhanuka* | - | 0.00% | - | 0.00% | 29,52,753 | 64.33% |

* Appointed as a promoter on 26-12-2023

**23.6 Details of Preference Shares held by Promoters in the Holding Company**

| Preference Shares of Rs. 10/- each fully paid | Class of Shares | As at 31st March, 2026 | | |
|---|---|---|---|---|
| | | No. of Shares | % Holding | % Change during the year |
| Kishan Dhanuka | Preference | - | 0.00% | (0.00%) |
| Amit Dhanuka | Preference | - | 0.00% | (0.00%) |

| Preference Shares of Rs. 10/- each fully paid | Class of Shares | As at 31st March, 2025 | | |
|---|---|---|---|---|
| | | No. of Shares | % Holding | % Change during the year |
| Kishan Dhanuka | Preference | - | 0.00% | (100.00%) |
| Amit Dhanuka | Preference | - | 0.00% | (100.00%) |

| Preference Shares of Rs. 10/- each fully paid | Class of Shares | As at 31st March, 2024 | | |
|---|---|---|---|---|
| | | No. of Shares | % Holding | % Change during the year |
| Kishan Dhanuka | Preference | 16,37,247 | 35.67% | 100.00% |
| Amit Dhanuka * | Preference | 29,52,753 | 64.33% | 100.00% |

* Appointed as a promoter on 26-12-2023

| 24 Equity Share Suspense | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|
| **Equity Shares pending issue/ cancellation *** | | | |
| Balance at the beginning of the year | - | 318.66 | - |
| Add: Shares issued during the year | - | (318.66) | 318.66 |
| **Balance as at the end of the year** | **-** | **-** | **318.66** |

*Equity Share Suspense A/c was created in FY 2023-2024 pursuant to give effect the order of the Hon'ble National Company Law Tribunal, Kolkata Bench dated 18/12/2024 (Refer note 72), as allotment of 70,81,403 number of equity shares plus fractional entitlement having Face Value of Rs. 10/- each was not possible retrospectively. However, in FY 2024-2025, the above equity shares were allotted on 11/03/2025 and correspondingly Equity Share Suspense was transferred to Equity Share Capital and Securities Premium Account.

(All amounts are in INR Millions, unless otherwise stated)

| 25 | Other Equity | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|---|
| 25.1 | **Retained Earnings** | | | |
| | Balance as at beginning of the year | 844.52 | 436.76 | 240.02 |
| | Less: Transfer to General Reserve | - | - | (69.51) |
| | **Total Balance** | **844.52** | **436.76** | **170.51** |
| | Profit/(loss) for the year | 593.43 | 408.30 | 266.08 |
| | Add/ (Less): Remeasurement of the defined benefit plans (net of taxes) | 1.78 | (0.79) | 0.17 |
| | Add/(Less): Equity adjustment on disposal of cross holding by associate company | - | 0.25 | - |
| | **Balance as at the end of the year** | **1,439.73** | **844.52** | **436.76** |
| 25.2 | **Securities Premium Account** | | | |
| | Balance as at beginning of the year | 330.53 | 82.68 | 51.65 |
| | Add: Issue of Equity shares | - | 247.85 | 31.03 |
| | **Balance as at the end of the year** | **330.53** | **330.53** | **82.68** |
| 25.3 | **Capital Reserve** | | | |
| | Balance at the beginning of the year | 9.11 | 7.63 | - |
| | Add: Created on account of Business Combination (Refer Note 65(e) & 72) | - | 1.48 | 7.63 |
| | **Balance as at the end of the year** | **9.11** | **9.11** | **7.63** |
| 25.4 | **General Reserve** | | | |
| | Balance at the beginning of the year | 129.33 | 129.33 | 59.82 |
| | Add: Transfer from Retained Earnings | - | - | 69.51 |
| | **Balance as at the end of the year** | **129.33** | **129.33** | **129.33** |
| 25.5 | **Other Comprehensive Income** | | | |
| | **i) Remeasurement of the defined benefit plans** | | | |
| | Balance at the beginning of the year | - | - | - |
| | Add/(Less): Change during the year (Net of tax) | 1.78 | (0.79) | 0.17 |
| | Add/(Less): Transferred to Retained Earnings | (1.78) | 0.79 | (0.17) |
| | **Balance as at the end of the year** | **-** | **-** | **-** |
| | **ii) Gain/ (Loss) on Equity Instruments FVTOCI** | | | |
| | Balance at the beginning of the year | - | - | - |
| | Add/(Less): Change during the year (Net of tax) | 2.30 | - | - |
| | Add/(Less): Transferred to Retained Earnings | - | - | - |
| | **Balance as at the end of the year** | **2.30** | **-** | **-** |
| | **iii) Other Comprehensive Income/(loss) in Associate and Joint Ventures** | | | |
| | Share of Other Comprehensive Income/(loss) of Associate and Joint Venture (net of tax) | 0.08 | 0.00 | - |
| | Add/(Less): Change during the year | 0.25 | 0.08 | 0.00 |
| | **Balance as at the end of the year** | **0.33** | **0.08** | **0.00** |
| | **Other Equity Total** | **1,911.33** | **1,313.57** | **656.40** |

**(All amounts are in INR Millions, unless otherwise stated)**

**Nature/ Purpose of each reserve**

a) Retained Earnings: Retained earnings are the profits that the Group has earned till date, less any transfers to general reserve, dividends or other distributions paid to shareholders. Retained earnings includes re-measurement (loss)/gain on defined benefit plans, net of taxes that will not be reclassified to Statement of Profits and Losses.

b) Securities Premium Account: The amount received in excess of face value of the equity shares is recognised in Securities Premium as per the provision of Companies Act, 2013 ('the Act'). This reserve is utilised in accordance with the provisions of the Act.

c) Capital Reserve: During amalgamation / merger / acquisition, the excess/ deficit of net assets taken, over the consideration paid, if any, is treated as capital reserve.

d) General Reserve: General reserve is created from time to time by way of transfer of profits from accumulated profit for appropriation purpose. General reserve is created by a transfer from one component of reserve & surplus to another.

e) Other Comprehensive Income (OCI) : Other Comprehensive Income (OCI) represent the balance in equity for items to be accounted under OCI and comprises of the following:
i) Remeasurement of defined benefit plans: The actuarial gains and losses arising on defined benefit obligations have been recognised in OCI and thereafter transferred to Retained Earnings.
ii) Gain/ (Loss) on equity instruments accounted as FVTOCI: The Company has elected to recognize changes in the fair value of certain investments in other comprehensive income. These changes are accumulated within the FVTOCI equity investments reserve within equity.

| 26 **Non Current Borrowings** | As at 31st March, 2026 (Consolidated) | | As at 31st March, 2025 (Consolidated) | | As at 31st March, 2024 (Consolidated) | |
|---|---|---|---|---|---|---|
| | Non-Current Portion | Current Maturities | Non-Current Portion | Current Maturities | Non-Current Portion | Current Maturities |
| **Secured:** | | | | | | |
| **Term Loan :** | | | | | | |
| From Banks | 328.79 | 161.54 | 263.70 | 149.74 | 308.59 | 107.42 |
| From Others | 256.67 | 123.33 | 130.00 | 40.00 | 170.00 | 30.00 |
| Vehicle Loan | 4.20 | 4.78 | 6.99 | 3.02 | 7.95 | 4.81 |
| Less: Current maturities shown under Current Borrowings (Refer Note 31) | - | 289.65 | - | 192.76 | - | 142.23 |
| **Unsecured:** | | | | | | |
| Loans from Body Corporates | 69.00 | - | - | - | - | - |
| **Non Current Borrowings Total** | **658.66** | **-** | **400.69** | **-** | **486.54** | **-** |

**26.1 Repayment terms & nature of securities given for loans as on 31-3-2026 are as follows:**

| SL No. | Name of the Bank | Nature of Security | Repayment Terms |
|---|---|---|---|
| (i) | Axis Bank Limited | Working Capital Term Loan/ECLGS 2.0 Secured by Second charge on the hypothecated entire current assets of the borrower both present & future and collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) in the name of the company situated at Bardhanyaghata, Haldia. Secured by 100% Guarantee from NCGTC.<br>Rate of Interest - 9.00% p.a. (PY interest rate is 9.25%) | Balance amount repayable in 7 equal monthly installments of Rs. 0.68 million starting from October 2023 and ending on October 2026. |

| | | | |
|---|---|---|---|
| (ii) | Axis Bank Limited | Term Loan 1 secured by Exclusive charge on the hypothecated entire current assets of the borrower both present & future and collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) in the name of the company situated at Bardhanyaghata, Haldia, along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest - 8.50% p.a. (PY interest rate is 9.50%) | Balance amount repayable in 4 quarterly installments of Rs. 8.28 million starting from October 2021 and ending on March 2027. |
| (iii) | Axis Bank Limited | Term Loan 2 secured by exclusive charge on the hypothecated entire current assets of the borrower both present & future and collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) in the name of the company situated at Bardhanyaghata, Haldia along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest - 8.50% p.a. (PY interest rate is 9.50%) | Balance amount repayable in 1 quarterly installment of Rs 4.68 million starting from December 2022 and ending on June 2026. |
| (iv) | Axis Bank Limited | Term Loan 3 secured by exclusive charge on the hypothecated entire current assets of the borrower both present & future and collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) in the name of the company situated at Bardhanyaghata, Haldia along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest - 8.50% p.a. (PY interest rate is 9.50%) | Balance amount repayable in 15 quarterly installments with 8 installments of Rs 1.44 million, 4 installments of Rs. 1.68 million, 2 installments of Rs. 1.92 million and 1 installment of Rs. 1.93 million starting from December 2022 and ending on December 2029. |
| (v) | Axis Bank Limited | Term Loan 4 secured by exclusive charge on the hypothecated entire current assets of the borrower both present & future and collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) in the name of the company situated at Bardhanyaghata, Haldia along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest - 9.00% p.a. | Balance amount repayable in 20 quarterly installments after 12 months moratorium, installments of Rs 5.75 million starting from September 2026 and ending on June 2031. |
| (vi) | Yes Bank Limited | Term Loan 1 secured by First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and First Pari Passu collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) in the name of the company situated at Bardhanyaghata, Haldia along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 8.29% p.a. (PY interest rate is 9.50%). | Balance amount repayable in 15 quarterly installments with 8 installments of Rs. 4.31 million, 4 installments of Rs. 5.03 million and 3 installments of Rs. 5.75 million starting from March 2023 and ending on December 2029. |

| | | | |
|---|---|---|---|
| (vii) | Yes Bank Limited | Term Loan 2 secured by First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and First Pari Passu collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage of factory land and building (shed) of the company situated at Bardhanyaghata, Haldia along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 8.29% p.a. (PY interest rate is 9.50%). | Balance amount repayable in 8 quarterly installments of Rs. 3.37 million starting from June 2023 and ending on March 2028. |
| (viii) | Yes Bank Limited | Term Loan 3 secured by First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and First Pari Passu collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other bank/Fis and equitable mortgage of factory land and building (shed) in the name of company situated at Bardhanyaghata, Haldia along with personal guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 8.29% p.a. (PY interest rate is 9.45%). | Balance amount repayable in 15 quarterly installments of Rs 4.45 million starting from March 2025 and ending on December 2029. |
| (ix) | Yes Bank Limited | Term Loan 4 secured by First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and First Pari Passu collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other bank/Fis and equitable mortgage of factory land and building (shed) in the name of company situated at Bardhanyaghata, Haldia along with personal guarantee of Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 9.06% p.a. | Term loan to be repaid in 71 Months (including moratorium of 11 months starting from July 2025 to May 2026) and principal repayment to be done in 20 equal quarterly instalments of Rs. 5 million starting from end of June 2026 till end of March 2031. |
| (x) | Bajaj Finance Limited | Term Loan 1 secured by :<br>1) First Pari Pasu Charge on MFA (Present & Future) with other TL Lenders, except vehicle and assets exclusively financed by other Banks/FI's.<br>2) 2nd charge on Current Assets (Present & Future), cross collateralization of TL 2 security(until their cover is at 1.33x on TL)<br>3) Personal Guarantee of the Managing Director Mr. Kishan Dhanuka & Whole Time Director Mr. Nikunj Dhanuka.<br>Rate of Interest : 8.85% p.a. (PY interest rate is 9.25%) | Balance amount repayable in 13 equal quarterly installments of Rs 10 million starting from August 2024 and ending on May 2029. |
| (xi) | Bajaj Finance Limited | Term Loan 2 secured by:<br>1) Exclusive charge on commercial land located in Haldia measuring 8.37 Acres.<br>2) Personal Guarantee of the Managing Director Mr. Kishan Dhanuka & Whole Time Director Mr. Nikunj Dhanuka.<br>Rate of Interest : 8.95% p.a. | Term loan to be repayment done in 12 equal quarterly instalments of Rs. 20.83 million starting from end of June 2026 till end of March 2029. (post completion of 6 months moratorium) |

| | | | |
|---|---|---|---|
| (xii) | ICICI Bank Limited | Term Loan secured by First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and First Pari Passu collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage on factory land & building (shed) in the name of the company situated at Bardhanyaghata, Haldia, situated at Uluberia, Howrah & Bally, Howrah along with Personal Guarantee of Managing Director Mr Kishan Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 9.10% p.a. (PY interest rate is 9.10%) | Balance amount repayable in 13 equal monthly installments of Rs 1.81 million starting from January 2025 and ending on April 2027 |
| (xiii) | ICICI Bank Limited | Rupee Term Loan secured by First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and Second Pari Passu collateral security of hypothecated plant & machinery and other fixed assets in the name of the company other than vehicle & assets exclusively financed by other Bank/Fi's and equitable mortgage on factory land & building (shed) in the name of the company situated at Bardhanyaghata, Haldia, situated at Uluberia, Howrah & Bally, Howrah along with Personal Guarantee of Managing Director Mr Kishan Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 8.40% p.a. | Rs. 37.60 million repayable as bullet repayment by 31st July 2026. |
| (xiv) | Small Industries Development Bank of India | Equipment Loan secured by exclusive charge on the hypothecated assets purchased and lien on fixed deposit with SIDBI for Rs. 30.00 Lakhs, along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka & Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest is 8.15% p.a. (PY interest rate is 8.15%) | Fully Paid |
| (xv) | Small Industries Development Bank of India | Equipment Loan secured by exclusive charge on the hypothecated assets purchased and lien on fixed deposit with SIDBI for Rs. 40.45 Lakhs & Rs. 30.00 Lakhs, along with Personal Guarantee of Whole Time Director Mr. Nishit Dhanuka.<br>Rate of Interest : 8.60% p.a. (PY interest rate is 8.30%) | Balance amount repayable in 40 equal monthly installments with 39 installments of Rs. 0.30 million & 1 Installment of Rs. 0.32 million starting from February 2025 and ending on July 2029. |
| (xvi) | Loan from Body Corporates | Unsecured<br>Rate of Interest : 12% - 13% p.a. | Repayable at end of tenure i.e. 30th September 2027 |
| (xvii) | **Vehicle Loans** | | |
| | Yes Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 8.74% p.a. (PY interest rate is 8.74%) | Balance amount repayable in 20 equal monthly installments of Rs 0.03 million starting from December 2022 and ending on November 2027. |
| | Yes Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 8.27% p.a. (PY interest rate is 8.27%) | Fully Paid |

| | | | |
|---|---|---|---|
| | Axis Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 7.10% p.a. (PY interest rate is 7.10%) | Balance amount repayable in 11 equal monthly installments of Rs 0.06 million starting from March 2022 and ending on February 2027. |
| | Axis Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 9.20% p.a. (PY interest rate is 9.20%) | Balance amount repayable in 18 equal monthly installments of Rs 0.05 million starting from September'2024 and ending on September 2027. |
| | Axis Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 9.20% p.a. (PY interest rate is 9.20%) | Balance amount repayable in 18 equal monthly installments of 0.03 million starting from September'2024 and ending on September 2027. |
| | Mercedes Benz Financial Services India Private Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 7.85% p.a. (PY interest rate is 7.85%) | Balance amount repayable in 12 equal monthly installments of Rs 0.18 million starting from March 2024 and ending on March 2027. |
| | HDFC Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 7.20% p.a.(PY interest rate is 7.20%) | Fully Paid |
| | HDFC Bank Limited | Vehicle loan is secured by first charge by way of hypothecation of car purchased.<br>Rate of Interest is 8.81% p.a. (PY interest rate is 8.81%) | Fully Paid |
| | Punjab & Sind Bank | Vehicle loan is secured by first charge by way of hypothecation of cars purchased under the scheme and PG of Mr. Nikunj Dhanuka as a director of the Company.<br>Rate of Interest is 8.05% p.a. | Balance amount repayable in 55 equal monthly installments of Rs 0.10 million starting from November 2025 and ending on Oct 2030. |

(All amounts are in INR Millions, unless otherwise stated)

**26.2** Refer Note 53 for Net Debt reconciliation

| **27** **Non Current Lease Liabilities** | **As at 31st March, 2026 (Consolidated)** | **As at 31st March, 2025 (Consolidated)** | **As at 31st March, 2024 (Consolidated)** |
|---|---|---|---|
| Lease Liabilities (Refer Note 62) | 97.78 | 99.83 | 20.40 |
| **Non Current Lease Liabilities Total** | **97.78** | **99.83** | **20.40** |

| **28** **Other Non-Current Financial Liabilities** | **As at 31st March, 2026 (Consolidated)** | **As at 31st March, 2025 (Consolidated)** | **As at 31st March, 2024 (Consolidated)** |
|---|---|---|---|
| Financial Guarantee Liability (Refer note 28.1 below) | - | 0.19 | 0.13 |
| Retention Money Payable | 0.84 | - | - |
| **Other Non-Current Financial Liabilities Total** | **0.84** | **0.19** | **0.13** |

**28.1 Note :**

This amount represents the fair value of corporate guarantees as provided by the Holding Company in favour of YES Bank and Axis Bank, towards credit facilities and bank guarantee as availed by Lalbaba Projects Private Limited.
In the first year of issuance, the fair value of the corporate guarantee is recognised as a financial liability, representing the Company's obligation arising from the guarantee. In the subsequent years, the unwinding of the guarantee's value is recognised as other income, reflecting the amortisation of the financial liability over the tenure of the guarantee.

| **29** **Long Term Provisions** | **As at 31st March, 2026 (Consolidated)** | **As at 31st March, 2025 (Consolidated)** | **As at 31st March, 2024 (Consolidated)** |
|---|---|---|---|
| **Provision for employee benefits** | | | |
| Gratuity (Refer Note 55) | 15.73 | 14.11 | 8.25 |
| Leave | 11.35 | 10.97 | 8.65 |
| **Long Term Provisions Total** | **27.08** | **25.08** | **16.90** |

| **30** **Deferred Tax Liabilities (Net)** | **As at 31st March, 2026 (Consolidated)** | **As at 31st March, 2025 (Consolidated)** | **As at 31st March, 2024 (Consolidated)** |
|---|---|---|---|
| **Deferred Tax Liabilities** | | | |
| Arising on account of : | | | |
| Property, Plant and Equipments | 122.78 | 102.48 | 95.25 |
| Prepaid expense | 0.33 | - | |
| Investments | 3.77 | 3.38 | 3.38 |
| Financial Guarantee | - | 0.85 | - |
| Lease accounting | 2.63 | - | |
| Loan | 0.17 | 0.49 | - |
| **Sub-total** | **129.68** | **107.20** | **98.63** |

(All amounts are in INR Millions, unless otherwise stated)

| | | | |
|---|---|---|---|
| **Deferred Tax Assets** | | | |
| Arising on account of : | | | |
| Allowance for Expected credit loss | 4.36 | 6.96 | 9.49 |
| Lease accounting | - | 2.20 | 0.97 |
| Disallowance under section 43B of the Income Tax Act, 1961 | 14.35 | 12.42 | 6.71 |
| **Sub-total** | **18.71** | **21.58** | **17.17** |
| **Deferred Tax Liabilities (Net) Total** | **110.97** | **85.62** | **81.46** |

**30.1 Movement in Deferred Tax Liabilities/ (Assets) during the year ended 31st March 2026, 31st March, 2025 and 31st March, 2024**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Opening Deferred Tax Liabilities/ (Assets)** | 85.62 | 81.46 | 32.31 |
| Add : Deferred tax during the year routed through Profit and Loss | 25.05 | 3.80 | 12.99 |
| Add : Deferred tax during the year routed through Other comprehensive income | 0.98 | (0.27) | 0.06 |
| Add : Deferred tax routed through Equity | (0.68) | 0.68 | - |
| Add : Acquired pursuant to the Business Combination (Refer Note 72) | - | - | 36.10 |
| Add : Acquired on acquisition of Subsidiary Company | - | (0.05) | - |
| **Closing Deferred Tax Liabilities/ (Assets)** | **110.97** | **85.62** | **81.46** |

| **31 Current Borrowings** | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Loans Repayable on demand :** | | | |
| **Secured:** | | | |
| **From Banks** | | | |
| - Working Capital Loans | 1,763.61 | 1,582.01 | 1,115.57 |
| **Secured:** | | | |
| **From Banks** | | | |
| - Rupee Term Loans | 37.60 | - | - |
| Current Maturity of Secured Long Term Borrowings (Refer Note 26) | 289.65 | 192.76 | 142.24 |
| **Unsecured :** | | | |
| Loans from Related Parties (Refer Note 51) | - | 50.96 | 7.63 |
| Loans from Body Corporate | 600.60 | 391.89 | 218.22 |
| Loans from Financial Institutions | | | |
| - Supplier Finance Arrangements (Refer note below) | 188.78 | 28.93 | - |
| - Bill Discounting of Trade Receivables | 153.31 | - | - |
| **Current Borrowings Total** | **3,033.55** | **2,246.55** | **1,483.66** |

**(All amounts are in INR Millions, unless otherwise stated)**

**NOTE: SUPPLIER FINANCE ARRANGEMENTS**

**(a) Terms and Conditions of liabilities under supplier finance arrangement**

The Group has entered into vendor discounting arrangements with its bankers and TReDS platform where eligible suppliers are paid by the finance provider (bank) on or before the original invoice due date, and the Group in turn settles the bank on an extended payment date. At present, the Group bears the financing charges / interest for the extended credit period. No additional security or guarantee has been provided beyond what is already in place for the underlying credit facility.

**(b) Carrying amount of liabilities under supplier finance arrangement**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Vendor Discounting — Supplier Finance Arrangements | 188.78 | 28.93 | - |
| Of which: liabilities for which suppliers have already received payment from the finance provider | 188.78 | 28.93 | - |

**(c) Range of payment due dates**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| (i) Liabilities under supplier finance arrangement | up to 90 days | up to 90 days | up to 90 days |
| (ii) Comparable trade payables that are not part of supplier finance arrangement | 7 - 45 days | 7 - 45 days | 7 - 45 days |

**Compliance with Loan Covenants**

The Group is subject to various financial and non-financial covenants associated with its borrowings and is in compliance with all stipulated terms as at 31 March 2026. For credit facilities availed from Banks, the bank computes the Current Ratio using a specific methodology that deviates from Schedule III presentation requirements, notably by classifying unsecured loans as non-current term loans. Furthermore, the originally stipulated Current Ratio requirement of 1.25:1 was revised by Axis Bank to 1.10:1 subsequent to the reporting date but prior to the approval of these financial statements. Based on the bank's approved calculation methodology and the revised threshold, the Company has not breached any covenants.

**31.1 Details of Security given for Working Capital Loans & Other Terms**

**i) Holding Company**

**Working Capital facilities sanctioned by Axis Bank is secured by**

Primary Security 1 - Hypothecation on the entire stocks of raw materials, semi-finished and finished goods, consumable stores and spares and all other current assets of the Company both present and future, on Pari-Passu basis.
Primary Security 2 - Hypothecation on the Plant & Machinery and other fixed assets of the Haldia unit {except Land & Building (excluding those which are exclusively charged to Term Lenders)} both present and future, on Pari-Passu basis.
Collateral Security 1 - Factory Land (Measuring 16 acres) & Building (shed) of the Haldia Unit situated at Kashberia, Bardhanyaghata, East Midnapore, Haldia, 721602.
Personal Guarantee - Managing Director Mr. Kishan Dhanuka, Whole Time Director Mr. Nikunj Dhanuka & Whole Time Director Mr. Nishit Dhanuka (No immovable asset, Shares & Securities of the personal guarantor shall be encumbered/disposed off without prior written consent of the Bank.)
Rate of Interest - 8.60% p.a. (PY interest rate is 9.00%)

**Working Capital facilities sanctioned by Yes Bank is secured by**

1) First Pari-Passu Charge on Hypothecation of stock of raw materials, WIP, finished goods, stores, spares, book debts and all other current assets of the company, both present and future between Axis Bank & Yes Bank.
2) First Pari Passu charge on hypothecation of plant & machinery and other fixed assets in the name of the company (except Land & Building and except vehicles and the assets exclusively financed by other Term Lenders /FIs) between Axis Bank, Yes Bank and Bajaj Finance.
3) First Pari-Passu Charge by way of extension of Equitable Mortgage of factory land (measuring 16 acres) along with factory shed & building in the name of Lalbaba Engineering Limited (formerly, Lal Baba Seamless Tubes Private Limited) situated at Mouza – Bardhanyaghata & Tentulberia, J.L. No. 172, 170, Multiple Plot Nos. P.S. – Bhawanipur (formerly Sutahata), A.D.S.R.O. – Sutahata, within the Local Limits of Haldia Municipality, District – Purba Medinipur between Axis Bank and Yes Bank.
4) Personal Guarantee of Managing Director Mr. Kishan Dhanuka, Whole-Time Director Mr. Nikunj Dhanuka & Whole-Time Director Mr. Nishit Dhanuka.
Rate of Interest : 8.66% p.a. (PY interest rate is 9.20%).

**Working Capital facility sanctioned by ICICI bank is secured by**

First Pari Passu charge on the hypothecated entire current assets of the borrower both present & future and First Pari Passu security of hypothecated Movable fixed assets - Plant & Machinery (Other than exclusively charged to Term lenders), Immovable Fixed Assets - Factory Land, Building (Shed) in the name of the company situated at (a) Bardhanyaghata, Debhog, Haldia, East Mindnapur, pin 721657, (b) Palora, Mahishrekha, Uluberia, Howrah - 711303, under Joargori Gram Panchayat, and (c) 40/107 Jaya Bibi Road, Ghusuri, Bally, Howrah 711107 along with Personal Guarantee of Managing Director Mr. Kishan Dhanuka & Whole-Time Director Mr. Nishit Dhanuka.
Rate of Interest : 8.40% p.a. (PY Interest rate is 9.10%)

**ii) Subsidiary Company**

Cash credit facility from Axis Bank is secured by hypothecation of entire current assets including cash flows of the borrower, both present and future. Cash credit is personally guaranteed by directors of the Subsidiary company - Mahesh Dhanuka and Kishan Dhanuka and subsequently a corporate guarantee is also given by NF Forgings Private Limited and Holding Company- Lalbaba Engineering Limited. Rate of interest is REPO + 2.50% (presently 8% p.a) payable at monthly intervals for the facility taken from AXIS bank.

**31.2 Details of Unsecured loan and their terms**

Unsecured Loans from Body Corporates are repayable within one year and their rate of interest varies from 8% p.a. to 14.5% p.a.

**31.3 Charges are fully satisfied except in the following cases charges have not been satisfied within the statutory period 2025-26 for the reason mentioned below:**

| | Brief description of the charges | Reason for Non satisfaction of charge |
|---|---|---|
| **(a)** | **Delayed** | |
| | Machinery Term Loan - Purchase of Machinery from Hero Fincorp Limited | No Dues Certificate (NOC) from Lender received on 30.08.2025 and Form CHG-4 could not be filled with MCA as DSC of lender was not affixed |
| | Machinery Loan - Purchase of Machinery from SIDBI | NOC from Lender received on 02.03.2026 and Form CHG-4 filled with MCA towards satisfaction of charge on 09.03.2026 |
| | Working Capital & Term Loan Facilities from HDFC Bank | Loan was fully settled on 24.12.2024, but one NOC from Lender received on 17.02.2026 and another NOC received on 04.03.2026 and Form CHG-4 is already filled with MCA towards satisfaction of charge on 27.02.2026 and 10.03.2026 respectively. |
| **(b)** | **Non-receipt of NOC from lender** | |
| | Machinery Term Loan - Purchase of Machinery from Hero Fincorp Limited | Loan was fully settled on 18.12.2024, but NOC is yet to be received from Herofincorp Limited |
| | Working capital facilities from Standard Chartered Bank (SCB) | Fund based credit facilities was fully repaid and settled with SCB on 18.02.2025, however non-fund based credit facilities i.e. bank guarantees as issued by SCB in favour of various Indian Railways, are still pending to be received back, since it is contingent on completion of the said projects, for which the corresponding NOC has been withheld. |

**31.4** Refer Note 53 for Net debt reconciliation

(All amounts are in INR Millions, unless otherwise stated)

| 32 Current Lease Liabilities | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Lease Liabilities (Refer Note 62) | 33.65 | 32.39 | 7.75 |
| Unpaid Lease liability | 1.26 | 1.34 | - |
| **Current Lease Liabilities Total** | **34.91** | **33.73** | **7.75** |

| 33 Trade Payables | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Total outstanding dues of micro enterprise and small enterprises | 53.18 | 33.11 | 23.73 |
| Total outstanding dues of creditors other than micro enterprises and small enterprises | 854.84 | 851.71 | 563.73 |
| Acceptance* | - | 35.71 | 51.04 |
| **Trade Payables Total** | **908.02** | **920.53** | **638.50** |

* Acceptance represents LC discounted by vendors.

**33.1 Trade Payables ageing schedule**

| Particulars | As at 31st March, 2026 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | Outstanding for following periods from date of transactions * | | | | |
| | Less than 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| Total outstanding dues of micro and small enterprises | 53.08 | 0.08 | 0.01 | 0.01 | 53.18 |
| Total outstanding dues of creditors other than micro and small enterprises | 758.24 | 0.12 | 0.69 | 0.49 | 759.54 |
| Disputed dues of micro and small enterprises | - | - | - | - | - |
| Disputed dues of creditors other than micro enterprises and small enterprise | - | - | - | - | - |
| **Sub-Total** | **811.32** | **0.20** | **0.70** | **0.50** | **812.72** |
| Unbilled Dues | | | | | 95.30 |
| **Grand Total** | | | | | **908.02** |

| Particulars | As at 31st March, 2025 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | Outstanding for following periods from date of transactions * | | | | |
| | Less than 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| Total outstanding dues of micro and small enterprises | 32.89 | 0.17 | 0.01 | 0.04 | 33.11 |
| Total outstanding dues of creditors other than micro and small enterprises | 801.46 | 7.71 | 0.16 | 2.84 | 812.17 |
| Disputed dues of micro and small enterprises | - | - | - | - | - |
| Disputed dues of creditors other than micro enterprises and small enterprises | - | - | - | - | - |
| **Sub-Total** | **834.35** | **7.88** | **0.17** | **2.88** | **845.28** |
| Unbilled Dues | **-** | **-** | **-** | **-** | 75.25 |
| **Grand Total** | **834.35** | **7.88** | **0.17** | **2.88** | **920.53** |

| Particulars | As at 31st March, 2024 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | Outstanding for following periods from date of transactions * | | | | |
| | Less than 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| Total outstanding dues of micro and small enterprises | 23.69 | 0.04 | - | - | 23.73 |
| Total outstanding dues of creditors other than micro and small enterprises | 566.18 | 8.37 | 2.78 | 0.56 | 577.89 |
| Disputed dues of micro and small enterprises | - | - | - | - | - |
| Disputed dues of creditors other than micro enterprises and small enterprises | - | - | - | - | - |
| **Sub-Total** | **589.87** | **8.41** | **2.78** | **0.56** | **601.62** |
| Unbilled Dues | **-** | **-** | **-** | **-** | 36.88 |
| **Grand Total** | **589.87** | **8.41** | **2.78** | **0.56** | **638.50** |

*** Transaction date has been considered for calculating the ageing of the outstanding amount.**

**(All amounts are in INR Millions, unless otherwise stated)**

**33.2** Trade payables to related parties are disclosed as a part of Note 52 - Related party transactions along with other related parties transactions.

**33.3 To the extent, the Group has received intimation from the suppliers regarding their status under Micro, Small and Medium Enterprise Development Act, 2006 the details are provided as under:**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| i) Principal amount outstanding at the end of the year | 53.04 | 32.96 | 23.64 |
| ii) Interest on Principal amount due at the end of the year | 0.14 | 0.15 | 0.09 |
| iii) Interest on principal amount paid beyond appointment day | - | - | - |
| iv) The amount of Interest due and payable for the period of delay in making payment (which have been paid but beyond the appointment date during the year) but without adding the amount of interest specified under MSME development Act. | - | - | - |
| v) The amount of Interest accrued and remaining unpaid at the end of the year | 0.14 | 0.15 | 0.09 |
| vi) The amount of further interest remaining due and payable even in the succeeding years, until such date when the interest dues as above are actually paid to the small enterprise for the purpose of disallowance as a deductible expenditure under section 23 of MSME Development Act. | 0.14 | 0.15 | 0.09 |

| 34 Other Current Financial Liabilities | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Payable to Employees | 62.65 | 46.55 | 33.10 |
| Security Deposit from Customer | 5.20 | 5.20 | 5.20 |
| Interest Accrued but not due on Borrowings | 9.11 | 10.83 | 3.88 |
| Financial Guarantee Liability (Refer Note 28.1) | 1.58 | 0.54 | 0.67 |
| Retention Money Payable | 15.62 | - | - |
| Liability against Capital Expenditure | 21.74 | 7.04 | 5.79 |
| **Other Current Financial Liabilities Total** | **115.90** | **70.16** | **48.64** |

| 35 Other Current Liabilities | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Advances from Customers | 56.38 | 64.30 | 116.34 |
| Statutory Liabilities | 63.66 | 61.99 | 29.54 |
| Other Liabilities | 8.46 | 0.59 | 0.59 |
| **Other Current Liabilities Total** | **128.50** | **126.88** | **146.47** |

| 36 Short Term Provisions | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Provision for employee benefits** | | | |
| Gratuity (Refer Note 55) | 8.52 | 2.51 | 3.47 |
| Leave | 11.39 | 1.97 | 1.87 |
| **Short Term Provisions Total** | **19.91** | **4.48** | **5.34** |

(All amounts are in INR Millions, unless otherwise stated)

| 37 | Current Tax Liabilities (Net) | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| | Income Tax Payable (net of advance tax) | 16.71 | 11.84 | 4.67 |
| | **Current Tax Liabilities (Net) Total** | **16.71** | **11.84** | **4.67** |

| 38 | Revenue from Operations | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| | Sale of Products | 10,556.45 | 7,357.34 | 5,697.40 |
| | Sale of Services | 62.83 | 74.21 | 26.65 |
| | **Sub-Total (A)** | **10,619.28** | **7,431.55** | **5,724.05** |
| | **Other Operating Income** | | | |
| | - Scrap Sales | 285.45 | 265.81 | 245.83 |
| | - Duty Drawback | 9.51 | 7.42 | 7.43 |
| | - Export Incentive | 5.49 | 4.31 | 4.33 |
| | - Exchange Gain/ (Loss) | 17.52 | 6.98 | 13.37 |
| | **Sub-Total (B)** | **317.97** | **284.52** | **270.96** |
| | **Revenue from Operations Total** | **10,937.25** | **7,716.07** | **5,995.01** |

**38.1 Disaggregation of revenue**

| | | | | |
|---|---|---|---|---|
| **a** | **Timing of revenue recognition** | | | |
| | At a point in time | 10,874.42 | 7,641.86 | 5,968.36 |
| | Over time | 62.83 | 74.21 | 26.65 |
| | | **10,937.25** | **7,716.07** | **5,995.01** |
| **b** | **Geographical Region** | | | |
| | India | 10,228.38 | 7,180.00 | 5,506.00 |
| | Overseas | 708.87 | 536.07 | 489.01 |
| | | **10,937.25** | **7,716.07** | **5,995.01** |
| **c** | **Type of Sales** | | | |
| | Services | 62.83 | 74.21 | 26.65 |
| | Goods (including other operating income) | 10,874.42 | 7,641.86 | 5,968.36 |
| | | **10,937.25** | **7,716.07** | **5,995.01** |

**38.2 Reconciliation of Revenue with Contract Price**

| | | | |
|---|---|---|---|
| Contract Price | 10,622.60 | 7,434.61 | 5,726.09 |
| Less: Discounts and Incentives | 3.32 | 3.06 | 2.04 |
| **Revenue from Sales of Products and Services** | **10,619.28** | **7,431.55** | **5,724.05** |

(All amounts are in INR Millions, unless otherwise stated)

| 39 Other Income | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Interest Income | 36.50 | 9.77 | 5.62 |
| Gain on loss of control | - | 3.62 | - |
| Financial Guarantee Income (Refer Note 28.1) | 1.11 | 0.67 | - |
| Claim & Incentives | - | 0.62 | 0.73 |
| Rent Income | 1.93 | 2.31 | 2.31 |
| Gain on termination of lease | 0.57 | 0.20 | - |
| Profit on sale on Property, Plant & Equipment | 0.84 | - | 0.73 |
| Miscellaneous Income * | 1.34 | 1.25 | 0.00 |
| **Other Income Total** | **42.29** | **18.44** | **9.39** |

*** Figure below rounding off norms**

| 40 Cost of Materials Consumed | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Opening Stock | 345.74 | 137.65 | 72.89 |
| Acquired pursuant to the Scheme of Arrangement (Refer Note no. 72) | - | - | 127.38 |
| Acquired in business combination | - | 2.18 | - |
| Add: Purchase during the year | 7,173.99 | 5,067.01 | 3,803.19 |
| | **7,519.73** | **5,206.84** | **4,003.46** |
| Less: Closing Stock | 534.22 | 345.74 | 137.65 |
| **Cost of materials consumed Total** | **6,985.51** | **4,861.10** | **3,865.81** |

(All amounts are in INR Millions, unless otherwise stated)

| 41 Change in Inventories of Work in Progress, Finished Goods, Stock-in-Trade and Scrap | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Inventories at the Beginning of the Year** | | | |
| Work-in-Progress | 397.69 | 593.85 | 261.01 |
| Finished Goods | 479.15 | 198.03 | 82.95 |
| Scrap | 21.12 | 3.99 | 2.73 |
| Stock in Transit - Finished Goods | 19.68 | - | - |
| | **917.64** | **795.87** | **346.69** |
| **Acquired pursuant to the Scheme of Arrangement (Refer Note no. 72)** | | | |
| Work-in-Progress | - | - | 86.53 |
| Finished Goods | - | - | 109.82 |
| Scrap | - | - | - |
| Stock in Transit - Finished Goods | - | - | - |
| | **-** | **-** | **196.35** |
| **Inventories at the End of the Year** | | | |
| Work-in-Progress | 773.98 | 397.69 | 593.85 |
| Finished Goods | 226.20 | 479.15 | 198.03 |
| Scrap | 8.42 | 21.12 | 3.99 |
| Stock in Transit - Finished Goods | - | 19.68 | - |
| | **1,008.60** | **917.64** | **795.87** |
| **Change in Inventories of Work in Progress, Finished Goods, Stock-in-Trade and Scrap Total** | **(90.96)** | **(121.77)** | **(252.83)** |

| 42 Employee Benefits Expense | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Salaries & Wages * | 512.90 | 402.78 | 272.56 |
| Contribution to Provident and Other Funds | 17.22 | 16.52 | 10.94 |
| Gratuity expense ** | 11.09 | 4.84 | 4.59 |
| Staff Welfare Expenses | 14.07 | 9.39 | 9.59 |
| **Employee Benefits Expense Total** | **555.28** | **433.53** | **297.68** |

* Includes Commission paid to Executive Directors Rs. 8.78 million for the year ended 31st March, 2026 (31st March 2025: 6.51 million, 31st March 2024: Nil)

** On November 21, 2025, the Government of India notified the four Labour Codes - the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020, and the Occupational Safety, Health and Working Conditions Code, 2020 - consolidating 29 existing labour laws. The Ministry of Labour & Employment published draft Central Rules and FAQs to enable assessment of the financial impact due to changes in regulations. The Group has assessed and disclosed the incremental impact of these changes and has presented such incremental impact as Statutory impact of new Labour Codes under statement of profit and loss for the period ended 31 March 2026. The incremental impact consisting of gratuity of Rs. 5.31 million primarily arises due to change in wage definition. The Group is currently assessing the impact of the new Labour Codes on other aspects, including the contract workforce and other employee-related obligations and continues to monitor the finalisation of Central / State Rules and clarifications from the Government on other aspects of the Labour Code and would provide appropriate accounting effect on the basis of such developments as needed.

(All amounts are in INR Millions, unless otherwise stated)

| 43 | Finance Costs | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| | Interest Expenses on Borrowing | 315.05 | 229.12 | 208.68 |
| | Interest on Lease Liabilities (Refer Note 62) | 14.00 | 15.46 | 2.52 |
| | Interest on Financial Guarantee | 2.70 | - | - |
| | Other Borrowing Costs | 24.43 | 28.87 | 21.34 |
| | **Finance Costs Total** | **356.18** | **273.45** | **232.54** |

| 44 | Depreciation and Amortization Expenses | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| | Depreciation for the year on Property, Plant and Equipment (Refer Note 5) | 131.08 | 140.28 | 116.43 |
| | Depreciation for the year on Right of Use Assets (Refer Note 6) | 19.07 | 10.41 | 6.92 |
| | Amortization for the year on Intangible Assets (Refer Note 8B) | 2.94 | 2.87 | 2.55 |
| | **Depreciation and Amortization Expenses Total** | **153.09** | **153.56** | **125.90** |

| 45 | Other Expenses | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| | Power & Fuel | 514.55 | 450.44 | 410.69 |
| | Consumption of Stores and Spares (including packing materials) | 428.80 | 275.75 | 238.04 |
| | Labour Charges | 470.23 | 357.33 | 253.01 |
| | Transportation Charges | 185.55 | 161.06 | 95.26 |
| | Legal and Professional Fees | 72.32 | 59.30 | 130.51 |
| | Rent | 19.33 | 14.51 | 5.36 |
| | Rates & Taxes | 16.56 | 18.57 | 15.28 |
| | **Repairs and Maintenance** | | | |
| | -Repairs and Maintenance - Building | 12.08 | 10.42 | 8.45 |
| | -Repairs and Maintenance - Machinery | 38.23 | 36.11 | 26.04 |
| | -Other Repairs & Maintenance | 28.81 | 26.92 | 25.43 |
| | Insurance Charges | 16.15 | 7.68 | 8.76 |
| | Commission & Brokerage | 27.55 | 27.80 | 16.19 |
| | Sundry balances written off/(back) (net) | 4.43 | 0.72 | 14.72 |
| | Allowances for Bad and Doubtful Trade Receivables | (10.37) | (10.05) | 10.75 |
| | Loss on Property, Plant & Equipment sold/scrapped/written off | - | 1.05 | - |
| | Business Promotion | 12.94 | 20.27 | 9.52 |
| | Expenditure on Corporate Social Responsibility | 7.25 | 4.78 | 3.90 |
| | **Payment to Auditors** | | | |
| | - Audit Fees | 2.52 | 3.04 | 1.92 |
| | Retainership Fees | 0.83 | 1.50 | - |
| | Other Miscellaneous Expenses | 136.26 | 101.22 | 92.11 |
| | **Other Expenses Total** | **1,984.02** | **1,568.42** | **1,365.94** |

(All amounts are in INR Millions, unless otherwise stated)

| 45.1 Payment to Auditors | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| For Statutory Audit | 2.40 | 2.08 | 1.80 |
| For Other Services (Certification etc.) | 0.11 | 0.91 | 0.10 |
| Reimbursement of Expenses | 0.01 | 0.05 | 0.02 |
| **Total** | **2.52** | **3.04** | **1.92** |

Note: Payment to Auditors in relation to proposed fund raising is included in Prepaid Expenses.

**45.2 Research and Development Expenses**

The Group has incurred following revenue and capital expenditure in relation to research and development which have been included under the relevant account heads:

| Expenditure on Research and Development | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Revenue Expenditure** | | | |
| Interest on Lease liabilities | 1.91 | - | - |
| Depreciation on Right of Use Assets | 7.45 | - | - |
| Power & Fuel (Electricity charges) | 0.11 | - | - |
| Employee Benefit Expenses | 3.10 | - | - |
| Miscellaneous expenses | 1.45 | - | - |
| **Total Revenue Expenditure** | **14.02** | **-** | **-** |
| **Capital Expenditure** | **9.59** | **-** | **-** |
| **Research and Development Expenses Total** | **23.61** | **-** | **-** |

| 46 Tax Expenses | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Current Tax | 243.88 | 136.50 | 86.79 |
| Income Tax for earlier years | (6.74) | 1.30 | 6.54 |
| Deferred Tax | 25.05 | 3.80 | 12.99 |
| **Tax Expenses Total** | **262.19** | **141.60** | **106.32** |

| 46.1 Reconciliation of estimated Income tax expense at Indian statutory Income tax rate to income tax expense reported in statement of Profit & Loss | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Profit from before income tax expense | 975.75 | 566.02 | 372.40 |
| Income Tax rate* | 25.168% | 25.168% | 25.168% |
| **Estimated Income Tax Expense** | **245.58** | **142.46** | **93.73** |
| Income Tax for earlier years | (6.74) | 1.30 | 6.54 |
| Effect of Income Tax exempt from taxation (under Section 80JJAA of the Income Tax Act, 1961) | (3.64) | (2.73) | (1.24) |
| Effect of Expenses that are not deductible in determining taxable profit | 2.23 | 1.48 | 0.71 |
| Effect of profit/loss from sale of assets | - | 0.26 | (0.18) |
| Other items | 24.76 | (1.17) | 6.76 |
| **Income tax expense in Statement of Profit & Loss** | **262.19** | **141.60** | **106.32** |

* Applicable Income Tax rate for Financial Year ending March 31, 2026, March 31, 2025, March 31, 2024 was 25.168%.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

| 47 | **Other Comprehensive Income** | **For the Year ended 31st March, 2026 (Consolidated)** | **For the Year ended 31st March, 2025 (Consolidated)** | **For the Year ended 31st March, 2024 (Consolidated)** |
|---|---|---|---|---|
| | **Items that will not be reclassified to profit or loss** | | | |
| | Remeasurement of the defined benefit plans | 2.37 | (1.07) | 0.23 |
| | Fair value changes on Equity Instruments through other comprehensive income | 2.68 | - | - |
| | Less: Tax expense on the above | (0.98) | 0.27 | (0.06) |
| | Share of Other Comprehensive Income/(Loss) in Associates, Joint ventures (net of taxes) | 0.25 | 0.08 | 0.00 |
| | **Other Comprehensive Income Total** | **4.32** | **(0.72)** | **0.17** |

| 48 | **Earnings per Share** | **For the Year ended 31st March, 2026 (Consolidated)** | **For the Year ended 31st March, 2025 (Consolidated)** | **For the Year ended 31st March, 2024 (Consolidated)** |
|---|---|---|---|---|
| | Nominal Value of Equity Shares (Rs.)* | 5.00 | 10.00 | 10.00 |
| | Profit attributed to the Equity shareholders of the company | 593.43 | 408.30 | 266.08 |
| | **Weighted average number of equity shares** | **10,23,84,540** | **4,69,66,955** | **3,87,57,752** |
| | Add: Share Suspense | - | - | 70,81,403 |
| | **Weighted average number of equity shares for Basic EPS** | **10,23,84,540** | **4,69,66,955** | **4,58,39,155** |
| | Impact of share split affected after 31st March 2025 (each share of Face Value of Rs 10 split into 2 shares of Face Value of Rs 5 each) | - | 4,69,66,955 | 4,58,39,155 |
| | **Weighted average number of equity shares post split used as denominator in calculating Basic EPS** | **10,23,84,540** | **9,39,33,910** | **9,16,78,310** |
| | Add: Adjustment for calculation of diluted Earning Per Share (After considering share split) | - | 84,50,630 | 91,80,000 |
| | **Total Weighted average number of equity shares for Diluted EPS** | **10,23,84,540** | **10,23,84,540** | **10,08,58,310** |
| | **Basic earning per share of face value of Rs. 5 each (in Rs.)** | **5.80** | **4.35** | **2.90** |
| | **Diluted earning per share of face value of Rs. 5 each (in Rs.)** | **5.80** | **3.99** | **2.64** |

* In the current year, the Holding Company has sub-divided its equity shares from Face Value of Rs 10 each to Face value of Rs 5 each. Accordingly, as required by IND AS 33 Earning Per Share, the effect of such split is adjusted for the purpose of computing earning per share for all the years presented.

**(All amounts are in INR Millions, unless otherwise stated)**

**49 Contingent Liabilities**

| Sl. No. | Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| **a)** | **Demands/claims not acknowledged as debts and contested by the Company (*)** | | | |
| **i.** | GST in dispute/ under appeal | 24.84 | 1.34 | 0.10 |
| **ii.** | Excise/ Service tax matter in dispute/ under appeal | 6.46 | 6.46 | - |
| **iii.** | Income tax in dispute/ under appeal | 0.51 | 1.23 | - |
| **Total** | | **31.81** | **9.03** | **0.10** |

(*) Based on discussions with the solicitors/ favourable decisions in similar cases/legal opinions taken by the Group, the Group has reviewed all its pending litigations and proceedings and has adequately provided for where provisions are required and disclosed as contingent liabilities where applicable, in its financial statements. It is not practicable for the Group to estimate the timings of cash outflows, if any, in respect of the above matters, pending resolution of the respective proceedings. The Group does not expect the outcome of these proceedings to have a materially adverse effect on its financial statements. The Group does not expect the impact, if any, to be material.

(**) Excludes penalty and interest claimed by respective authorities. Based on legal evaluation, management has assessed the possibility of an outflow of resources for these penalty and interest as remote.

**b) Matters under litigation/dispute**

During the Financial year 2023-24, the holding company received an intimation under section 143(1) of the Income Tax Act, 1961 relating to Financial Year 2022-23 where certain disallowances have been made in the Assessment by Assessing officer resulting in less income tax refund amounting to Rs. 5.93 million. The Holding Company had contested these disallowances and filed an appeal before the CIT (Appeals).

Subsequent to the balance sheet date, the CIT (Appeals) passed an order in favor of the Holding Company, allowing the contested disallowances. Consequently, the management considers the corresponding tax asset of Rs. 5.93 million to be fully recoverable, and no adjustment has been considered necessary in the books of account.

**49.1** During the financial year 2023-24, Holding Company - Lalbaba Engineering Limited (formerly Lal Baba Seamless Tubes Private Limited) and SF Forgings Private Limited jointly provided a corporate guarantee amounting to Rs. 200 million on behalf of Lalbaba Projects Private Limited. This guarantee was renewed in financial year 2024-25 and 2025-26.

**50 Commitments**

| Sl. No. | Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| i. | Estimated amount of contracts remaining to be executed on Capital Account (Net of Advances) | 12.07 | 59.36 | 14.37 |

**51 Segment Reporting**

The Group is engaged in a single segment, therefore segment reporting not required.
Revenue from One (31 March 2025: One, 31 March 2024: Nil) of the Group is Rs. 2,880.94 million (31 March 2025: Rs. 940.09 million, 31 March 2024: Nil) which is more than 10 percent of the Group's total revenue.

**52 Related Party Disclosures**

**52.1 Names of related parties and description of relationship**

**a) Holding Company**

LBIC Engineering Private Limited

**b) Subsidiary Company**

Indodeutsche Precision Tubes Private Limited (till 07-07-2024)
Lalbaba NF Rail Engg Private Limited (w.e.f 13-04-2024)

**c) Associate Company**

Lalbaba Projects Private Limited (w.e.f 01-04-2023)
Railex Engineering Private Limited (w.e.f 01-10-2024)
DTL India Holdings Limited (w.e.f 03-07-2025)

**d) Joint Ventures**

Lalbaba NF Rail Engg Private Limited (w.e.f 04-01-2024 till 12-04-2024)
Indodeutsche Precision Tubes Private Limited (w.e.f 08-07-2024)
DTL Lalbaba Rail Engg LLP (w.e.f 01-04-2023)

**e) Key Management Personnels (KMP)**

Kishan Dhanuka (Chairman-cum-Managing Director)
Nikunj Dhanuka (Whole time Director)
Nishit Dhanuka (Whole time Director)
Amit Dhanuka (Whole time Director)
Neeraj Sureka (Chief Financial Officer w.e.f 4th November 2024)
Kaushik Kundu (Company Secretary upto 31st May 2025)
Anatha Bandhaba Chakrabartty (Company Secretary and compliance officer w.e.f 1st June 2025)

**f) Relatives of KMP**

Rakhi Dhanuka (KMP Kishan Dhanuka's wife)
Chawi Garodia (KMP Nikunj Dhanuka's wife, Vice-President, People & Policy)
Kriti Dhanuka (KMP Nishit Dhanuka's wife, Vice-President, Branding)

**(All amounts are in INR Millions, unless otherwise stated)**

**g) Enterprises in which KMPs / relatives have Significant influence / Control**

Kishan Dhanuka and Sons HUF (KMP Kishan Dhanuka is Karta)
Swamiji Transmission Private Limited (KMP Nikunj Dhanuka & Nishit Dhanuka are common Directors)
KCD Lifestyle (KMP Nishit Dhanuka's wife is proprietor)
Expansion Bellows Private Limited (KMP Kishan Dhanuka & Nishit Dhanuka are common Directors) #
Lalbaba Industrial Corporation Private Limited (KMP Kishan Dhanuka & Nishit Dhanuka are common Directors)
Macedon Vinimay Private Limited (KMP Kishan Dhanuka's brother is a Director)
NF Forgings Private Limited (KMP Kishan Dhanuka's brother is a Director)
Lalbaba Metallics Private Limited (KMP Kishan Dhanuka's brother is a Director)**
SF Forgings Private Limited (KMP Kishan Dhanuka is a common Director)
S N R Trading Company Private Limited (KMP Nishit Dhanuka is common Director)
Ayas Engineering Private Limited ( KMP Nikunj Dhanuka and Nishit Dhanuka are common Directors)

**52.2 Summary of transactions with the related parties**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Reimbursement of Expenses** | | | |
| Kishan Dhanuka | 0.02 | 0.01 | 0.32 |
| Amit Dhanuka | 3.19 | 2.54 | 1.01 |
| Nikunj Dhanuka | 1.07 | 1.88 | 1.59 |
| Nishit Dhanuka | 5.25 | 3.65 | 7.05 |
| Chawi Garodia | 0.43 | 0.91 | 0.10 |
| Neeraj Sureka | 0.06 | 0.00 | - |
| Anatha Bandhaba Chakrabartty | 0.01 | - | - |
| Kaushik Kundu | - | 0.01 | 0.02 |
| Railex Engineering Private Limited | - | 10.10 | - |
| SF Forgings Private Limited | 0.05 | 0.21 | 0.05 |
| Lalbaba Industrial Corporation Private Limited (Refer note 72) | - | 0.09 | - |
| Indodeutsche Precision Tubes Private Limited | - | 0.22 | - |
| Swamiji Transmission Private Limited | 0.04 | 0.60 | - |
| Lalbaba Projects Private Limited | - | 1.96 | - |
| LBIC Engineering Private Limited | - | 1.37 | - |
| S N R Trading Company Private Limited | 0.02 | - | - |
| **Rent Income** | | | |
| Lalbaba Projects Private Limited | 0.12 | 0.12 | - |
| Indodeutsche Precision Tubes Private Limited | - | 0.39 | - |
| Railex Engineering Private Limited | 1.80 | 1.80 | - |
| **Rent Expenses** | | | |
| Kishan Dhanuka | - | 0.90 | 1.80 |
| **Rent and Electricity Expenses** | | | |
| LBIC Engineering Private Limited | 4.93 | 4.26 | - |
| **Short term Employee benefits*** | | | |
| Kishan Dhanuka | 15.60 | 15.60 | - |
| Amit Dhanuka | 7.80 | 3.25 | - |
| Nikunj Dhanuka | 7.80 | 7.80 | - |
| Nishit Dhanuka | 7.80 | 7.80 | - |
| Neeraj Sureka | 5.87 | 2.18 | - |
| Anatha Bandhaba Chakrabartty | 2.60 | - | - |
| Kaushik Kundu | - | 0.72 | 0.65 |
| Rakhi Dhanuka | - | 1.21 | - |
| Kriti Dhanuka | 3.00 | 3.01 | - |
| Chawi Garodia | 3.00 | 3.01 | - |
| **Director's commission** | | | |
| Kishan Dhanuka | 3.51 | 2.60 | - |
| Amit Dhanuka | 1.76 | 1.30 | - |
| Nikunj Dhanuka | 1.76 | 1.30 | - |
| Nishit Dhanuka | 1.76 | 1.30 | - |

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

| | | | |
|---|---|---|---|
| **Corporate guarantee given** | | | |
| Lalbaba Projects Private Limited | 200.00 | 200.00 | 200.00 |
| **Corporate guarantee released** | | | |
| Lalbaba Projects Private Limited | 200.00 | 200.00 | - |
| **Commission on Corporate Guarantee** | | | |
| Lalbaba Projects Private Limited | 0.38 | - | - |
| NF Forgings Private Limited | 0.84 | - | - |
| **Sale of Products** | | | |
| Railex Engineering Private Limited | 1.13 | 4.38 | 6.43 |
| NF Forgings Private Limited | 222.73 | 304.07 | 164.65 |
| DTL Lalbaba Rail Engg LLP | - | 4.97 | 179.15 |
| Lalbaba Projects Private Limited | 144.00 | 132.49 | 172.93 |
| Indodeutsche Precision Tubes Private Limited | 24.39 | - | - |
| Lalbaba Industrial Corporation Private Limited (Refer note 72) | 18.66 | 24.56 | 33.32 |
| Lalbaba Metallics Private Limited** | 0.07 | - | - |
| **Sale of Services** | | | |
| Railex Engineering Private Limited | 14.71 | 12.93 | - |
| Indodeutsche Precision Tubes Private Limited | 2.25 | 13.23 | - |
| DTL India Holdings Limited | 11.56 | - | - |
| Lalbaba Projects Private Limited | 7.50 | - | - |
| **Sale of Land** | | | |
| NF Forgings Private Limited | - | 62.64 | - |
| **Sale of Capital Goods** | | | |
| Indodeutsche Precision Tubes Private Limited | 5.48 | - | - |
| NF Forgings Private Limited | 1.40 | - | - |
| **Purchase of Capital Goods** | | | |
| NF Forgings Private Limited | - | - | 0.45 |
| Lalbaba Projects Private Limited | - | 0.69 | - |
| **Purchase of Material or Service** | | | |
| Railex Engineering Private Limited | 177.97 | 250.24 | 0.99 |
| Macedon Vinimay Private Limited | 16.45 | 10.54 | 11.64 |
| Lalbaba Industrial Corporation Private Limited (Refer note 72) | 132.30 | 109.58 | 46.13 |
| Indodeutsche Precision Tubes Private Limited | 135.77 | - | - |
| NF Forgings Private Limited | 667.20 | 390.38 | 17.86 |
| Lalbaba Metallics Private Limited** | 69.98 | 2.77 | - |
| **Unsecured Loan Taken** | | | |
| S N R Trading Company Private Limited | 10.00 | 170.00 | - |
| NF Forgings Private Limited | 40.00 | 47.50 | - |
| Amit Dhanuka | - | - | 22.60 |
| **Unsecured Loan paid** | | | |
| S N R Trading Company Private Limited | 10.00 | 174.00 | - |
| NF Forgings Private Limited | 87.50 | - | - |
| Kriti Dhanuka | 3.50 | - | - |
| **Interest Expenses on Unsecured Loan** | | | |
| Kriti Dhanuka | 0.08 | 0.32 | 0.32 |
| S N R Trading Company Private Limited | 0.01 | 2.52 | - |
| NF Forgings Private Limited | 3.54 | 2.66 | - |

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

| | | | |
|---|---|---|---|
| **Loans & Advances** | | | |
| Kishan Dhanuka | - | - | 0.04 |
| Macedon Vinimay Private Limited | - | - | 10.00 |
| Lalbaba Projects Private Limited | - | - | 89.05 |
| | | | |
| **Loan Given** | | | |
| Indodeutsche Precision Tubes Private Limited | 100.00 | 191.94 | - |
| DTL India Holdings Limited | 6.15 | - | - |
| | | | |
| **Loan Given (Returned Back)** | | | |
| Nishit Dhanuka | - | - | 10.39 |
| Amit Dhanuka | - | - | 22.60 |
| | | | |
| **Interest Income on Loan Given** | | | |
| Indodeutsche Precision Tubes Private Limited | 20.75 | 1.94 | - |
| DTL India Holdings Limited | 0.29 | - | - |
| | | | |
| **Purchase of Equity Shares of Railex Engineering Pvt Ltd** | | | |
| LBIC Engineering Private Limited | 0.29 | 9.69 | - |
| | | | |
| **Purchase of Equity Shares of Lalbaba NF Rail Engg Private Limited** | | | |
| NF Forgings Private Limited | - | 0.01 | - |
| | | | |
| **Purchase of shares** | | | |
| Nikunj Dhanuka | - | - | 0.05 |
| | | | |
| **Proceeds from Issue of Shares** | | | |
| Amit Dhanuka | - | - | 33.90 |
| | | | |
| **Investment in Equity Shares** | | | |
| Indodeutsche Precision Tubes Private Limited | 50.00 | 89.90 | 0.10 |
| Lalbaba NF Rail Engg Private Limited | - | - | 0.50 |
| | | | |
| **Business Promotion Expenses** | | | |
| KCD Lifestyle | - | 0.08 | - |
| | | | |
| **Advance Received** | | | |
| NF Forgings Private Limited | - | 19.50 | - |
| | | | |
| **Other Income** | | | |
| Railex Engineering Private Limited | - | - | 0.04 |
| NF Forgings Private Limited | - | - | 0.17 |
| | | | |
| **Advance given for Material, trade or services** | | | |
| NF Forgings Private Limited | - | - | 12.32 |
| DTL Lalbaba Rail Engg LLP | - | - | 24.05 |
| Swamiji Transmission Private Limited | - | - | 1.16 |
| S N R Trading Company Private Limited | - | - | 5.23 |
| | | | |
| **Professional & Consultancy Charges** | | | |
| LBIC Engineering Private Limited | - | - | 92.40 |

All the above transactions are exclusive of GST.

* Excludes leave encashment and gratuity which is based on actuarial valuation provided on overall Company basis.

**Pursuant to the Scheme of Arrangement as sanctioned by the Regional Directorate of MCA - Kolkata vide order dated 30th April,2026, Lalbaba Metallics Private Limited has been merged into NF Forgings Private Limited appointed date from 1st April, 2025.

(All amounts are in INR Millions, unless otherwise stated)

**52.3 Summary of Outstanding balances with the related parties**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Short-term employee benefits** | | | |
| Amit Dhanuka | 0.47 | 0.50 | - |
| Nikunj Dhanuka | - | 0.21 | - |
| Nishit Dhanuka | 0.74 | - | - |
| Chawi Garodia | 0.22 | - | - |
| Kriti Dhanuka | 0.22 | - | - |
| Neeraj Sureka | 0.00 | 0.44 | - |
| Kaushik Kundu | - | 0.06 | - |
| **Director's Commission payable** | | | |
| Kishan Dhanuka | 2.25 | 1.67 | - |
| Amit Dhanuka | 1.13 | 0.84 | - |
| Nikunj Dhanuka | 1.13 | 0.84 | - |
| Nishit Dhanuka | 1.13 | 0.84 | - |
| **Advance from Customer** | | | |
| Railex Engineering Private Limited | - | - | 0.00 |
| Indodeutsche Precision Tubes Private Limited | - | 0.08 | - |
| **Advance given for Material, Trade or Services** | | | |
| LBIC Engineering Private Limited | - | 0.01 | 5.55 |
| Railex Engineering Private Limited | 4.97 | - | - |
| DTL Lalbaba Rail Engg LLP | - | 11.40 | 15.25 |
| Lalbaba Industrial Corporation Private Limited (Refer note 72) | 1.40 | - | 2.37 |
| NF Forgings Private Limited | 50.00 | - | 3.63 |
| Lalbaba NF Rail Engg Private Limited | - | - | 3.01 |
| Lalbaba Projects Private Limited | - | - | 15.53 |
| **Loan Receivable** | | | |
| Indodeutsche Precision Tubes Private Limited | 310.47 | 191.94 | - |
| DTL India Holdings Limited | 6.15 | - | - |
| **Interest Receivable** | | | |
| DTL India Holdings Limited | 0.26 | - | - |
| **Investments in Shares** | | | |
| Indodeutsche Precision Tubes Private Limited | 140.00 | 90.00 | 0.10 |
| Railex Engineering Private Limited | 9.98 | 9.69 | - |
| Lalbaba Projects Private Limited | 0.05 | 0.05 | - |
| DTL India Holdings Limited | 62.42 | - | - |
| Lalbaba NF Rail Engg Private Limited | - | - | 0.50 |
| **Investment in LLP** | | | |
| DTL Lalbaba Rail Engg LLP (Capital Account) | 0.05 | 0.05 | 0.05 |
| DTL Lalbaba Rail Engg LLP (Current Account) | 0.21 | 1.44 | 0.41 |
| **Management Consultancy Service** | | | |
| LBIC Engineering Private Limited | - | - | 0.30 |

(All amounts are in INR Millions, unless otherwise stated)

| | | | |
|---|---|---|---|
| **Reimbursement of Expenses Payable** | | | |
| Amit Dhanuka | 0.17 | 0.11 | 0.22 |
| Nikunj Dhanuka | 0.06 | - | 0.01 |
| Nishit Dhanuka | 0.00 | 0.01 | 0.17 |
| Chawi Garodia | 0.05 | 0.01 | 0.02 |
| Neeraj Sureka | 0.00 | - | - |
| SNR Trading Company Private Limited | 0.02 | - | - |
| **Commission on Corporate Guarantee - Receivable** | | | |
| Lalbaba Projects Private Limited | 2.17 | - | - |
| **Commission on Corporate Guarantee - Payable** | | | |
| NF Forgings Private Limited | 1.50 | - | - |
| **Reimbursement of Expense Receivable** | | | |
| Indodeutsche Precision Tubes Private Limited | - | - | 0.00 |
| **Trade Payables** | | | |
| Macedon Vinimay Private Limited | 1.08 | 1.98 | 0.91 |
| NF Forgings Private Limited | - | 119.27 | 2.21 |
| LBIC Engineering Private Limited | - | 0.04 | - |
| Lalbaba Industrial Corporation Private Limited (Refer note 72) | 33.12 | 22.18 | 16.14 |
| Indodeutsche Precision Tubes Private Limited | 21.02 | - | - |
| Lalbaba Metallics Private Limited | 2.06 | 0.58 | - |
| Swamiji Transmission Private Limited | - | - | 0.02 |
| **Trade Receivable** | | | |
| Railex Engineering Private Limited | - | 24.32 | 0.92 |
| Lalbaba Projects Private Limited | 4.33 | 12.53 | 98.31 |
| NF Forgings Private Limited | 1.65 | 29.37 | 18.01 |
| DTL Lalbaba Rail Engg LLP | 19.89 | 24.88 | 120.47 |
| Lalbaba Industrial Corporation Private Limited (Refer note 72) | - | 13.03 | 9.08 |
| Lalbaba Metallics Private Limited** | 0.08 | - | - |
| Lalbaba NF Rail Engg Private Limited | - | - | 0.08 |
| **Unsecured Loan Payable** | | | |
| NF Forgings Private Limited | - | 47.39 | - |
| Kriti Dhanuka | - | 3.50 | 3.57 |
| S N R Trading Company Private Limited | - | - | 4.06 |
| **Interest on Unsecured Loan Payable** | | | |
| Kriti Dhanuka | - | 0.07 | - |
| **Corporate Guarantee Given** | | | |
| Lalbaba Projects Private Limited | 200.00 | 200.00 | 200.00 |

**Pursuant to the Scheme of Arrangement as sanctioned by the Regional Directorate of MCA - Kolkata vide order dated 30th April,2026, Lalbaba Metallics Private Limited has been merged into NF Forgings Private Limited appointed from 1st April, 2025.

**52.4 Key Management Personnel compensation**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Short-term employee benefits | 56.25 | 43.86 | 0.65 |
| Post-employment benefits | - | - | - |
| **Total compensation** | **56.25** | **43.86** | **0.65** |

**52.5 Major terms and conditions of transactions with related parties**

Transactions with related parties are carried out in the normal course of business at arm's length prices.

(All amounts are in INR Millions, unless otherwise stated)

**52.6 The following are the details of the transactions and balances which were eliminated upon consolidation as per Ind AS 24 read with SEBI ICDR Regulations during the year ended March 31, 2026, March 31, 2025 and March 31, 2024**

**(i) Lalbaba NF Rail Engg Private Limited**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Transactions during the year** | | | |
| Sale of Material | 124.87 | 64.56 | - |
| Management Consultancy Income | 12.50 | - | - |
| Loan given | - | 45.00 | - |
| Loan Repayment received | 45.00 | - | - |
| Interest income on Loan given | 3.31 | 2.57 | - |
| Financial Guarantee income | 3.54 | - | - |
| Corporate guarantee given* | 300.00 | 300.00 | - |
| **Outstanding Balance as at the year end** | | | |
| Advance from Customer | 10.16 | 50.00 | - |
| Trade Receivable | - | 11.20 | - |
| Other Receivable | 1.72 | - | - |
| Loan receivable | - | 45.00 | - |
| Interest receivable | - | 2.32 | - |
| Corporate guarantee received* | 300.00 | 300.00 | - |
| Fair value of financial guarantee received | 2.70 | 2.70 | - |

*During the financial year 2024-25 and 2025-26 Lalbaba Engineering Limited (formerly Lal Baba Seamless Tubes Private Limited) and NF Forgings Private Limited has jointly given a corporate guarantee amounting to Rs. 300 millions on behalf of Lalbaba NF Rail Engg Private Limited.

**(ii) Indodeutsche Precision Tubes Private Limited (Subsidiary till July 07, 2024)**

| **Transactions during the year** | | | |
|---|---|---|---|
| **Particulars** | **For the Year ended 31st March, 2026 (Consolidated)** | **For the Year ended 31st March, 2025 (Consolidated)** | **For the Year ended 31st March, 2024 (Consolidated)** |
| Rent income | - | 0.39 | - |

**53 Net Debt Reconciliation**

This section sets out an analysis of net debt and the movements in net debt during the year

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Cash and cash equivalents | 14.35 | 44.76 | 4.77 |
| Other balances with banks | 91.85 | 46.97 | 32.13 |
| Current Borrowings | (2743.90) | (2053.78) | (1341.42) |
| Non-current Borrowings (including Current Maturities and Interest Accrued) | (957.42) | (604.29) | (632.65) |
| Lease Liabilities | (132.69) | (133.56) | (28.15) |
| **Net Debt** | **(3727.81)** | **(2699.90)** | **(1965.32)** |

**Net Debt Reconciliation as at 31st March 2026**

| Particulars | Cash and Cash Equivalents including Cash Credit | Other balances with banks | Borrowings (including Current Maturities and Interest Accrued) | Lease Liabilities | Total |
|---|---|---|---|---|---|
| **Net Debt as at April 1, 2025** | **44.76** | **46.97** | **(2658.07)** | **(133.56)** | **(2699.90)** |
| Cash flows (net) | (30.41) | 44.88 | (1044.97) | - | (1030.50) |
| Additions of lease liability | - | - | - | (25.51) | (25.51) |
| Principal payment of lease liabilities | - | - | - | 28.35 | 28.35 |
| Elimination on termination of lease | - | - | - | 3.34 | 3.34 |
| Modification of Lease Liabilities | - | - | - | (5.31) | (5.31) |
| Finance cost | - | - | (339.48) | (14.00) | (353.48) |
| Finance cost paid | - | - | 341.20 | 14.00 | 355.20 |
| **Net Debt as at March 31, 2026** | **14.35** | **91.85** | **(3701.32)** | **(132.69)** | **(3727.81)** |

(All amounts are in INR Millions, unless otherwise stated)

**Net Debt Reconciliation as at 31st March 2025**

| Particulars | Cash and Cash Equivalents including Cash Credit | Other balances with banks | Borrowings (including Current Maturities and Interest Accrued) | Lease Liabilities | Total |
|---|---|---|---|---|---|
| **Net Debt as at April 1, 2024** | **4.77** | **32.13** | **(1974.07)** | **(28.15)** | **(1965.32)** |
| Cash flows (net) | 39.99 | 14.84 | (677.05) | - | **(622.22)** |
| Additions of lease liability | - | - | - | (126.36) | **(126.36)** |
| Principal payment of lease liabilities | - | - | - | 18.56 | **18.56** |
| Elimination on termination of lease | - | - | - | 2.39 | **2.39** |
| Finance cost | - | - | (257.99) | (15.45) | **(273.44)** |
| Finance cost paid | - | - | 251.04 | 15.45 | **266.49** |
| **Net Debt as at March 31, 2025** | **44.76** | **46.97** | **(2658.07)** | **(133.56)** | **(2699.90)** |

**Net Debt Reconciliation as at 31st March 2024**

| Particulars | Cash and Cash Equivalents including Cash Credit | Other balances with banks | Borrowings (including Current Maturities and Interest Accrued) | Lease Liabilities | Total |
|---|---|---|---|---|---|
| **Net Debt as at April 1, 2023** | **6.05** | **-** | **(1217.71)** | **(20.76)** | **(1232.42)** |
| Cash flows (net) | (1.28) | 32.13 | (751.41) | - | **(720.56)** |
| Acquired pursuant to Business Combination | - | - | - | (2.51) | **(2.51)** |
| Additions | - | - | - | (10.50) | **(10.50)** |
| Principal payment of lease liabilities | - | - | - | 5.62 | **5.62** |
| Finance cost | - | - | (230.02) | (2.52) | **(232.54)** |
| Finance cost paid | - | - | 225.07 | 2.52 | **227.59** |
| **Net Debt as at March 31, 2024** | **4.77** | **32.13** | **(1974.07)** | **(28.15)** | **(1965.32)** |

**54 Corporate Social Responsibility**

As per Section 135 of the Companies Act, 2013, a Group meeting the applicable threshold, needs to spend at least 2% of its average net profit for the immediately preceding three financial years on corporate social responsibility (CSR) activities. The details of CSR are us under:

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Gross amount required to be spent by the Group during the year | 7.25 | 4.79 | 2.75 |
| Amount spent during the year: | | | |
| **(i) Construction / acquisition of any assets** | | | |
| - In Cash | - | - | - |
| - Yet to be paid in cash | - | - | - |
| **Total** | **-** | **-** | **-** |
| **(ii) Purposes other than above** | | | |
| - In Cash | 6.07 | 4.22 | 4.48 |
| - Yet to be paid in cash | - | - | - |
| **Total** | **6.07** | **4.22** | **4.48** |
| Shortfall /(Excess) at the end of the year | 1.18 | 0.56 | (1.73) |
| Cumulative shortfall/ (excess) | (0.00) | (1.18) | (1.74) |
| Reason of shortfall | NA | NA | NA |
| Nature of CSR activities | Old Age Home expenses, Promotion of Education | Old Age Home expenses, Promotion of Education | Renovation of School, Old Age Home expenses |
| Details of related party transactions | Nil | Nil | Nil |

**In Case of Section 135(5) Excess Amount spent**

| Year | Opening balance | Amount required to be spent during the year | Amount spent during the year | Closing Balance |
|---|---|---|---|---|
| 2025-26 | 1.18 | 7.25 | 6.07 | (0.00) |
| 2024-25 | 1.74 | 4.79 | 4.22 | 1.18 |
| 2023-24 | 0.01 | 2.75 | 4.48 | 1.74 |

**55 Disclosure pursuant to Indian Accounting Standard - 19 'Employee Benefits'**

**55.1 Defined Contribution Plan:**

**a Provident Fund Contribution**

Provident Fund as per the provisions of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

**b** The amount recognized as an expense for the Defined Contribution Plans are as under:

| Sl. No. | Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|---|
| a | Provident Fund | 14.06 | 16.52 | 10.94 |

**55.2 Defined Benefit Plan:**

The Group has one type of defined benefit plan :

**a Gratuity Plan**

Every employee who has completed five years or more of service is entitled to Gratuity as per the provisions of the Code on Social Security, 2020. The present value of defined obligation and related current cost are measured using the Projected Unit Credit Method with actuarial valuation being carried out at Balance Sheet date.

**b Risk Exposure**

Through its defined benefit plans, the Group is exposed to a number of risks, the most significant of which are detailed below:

| | |
|---|---|
| **INTEREST RATE RISK** | The Defined Benefit Obligation calculation uses a discount rate based on government bonds. If bonds yield fall, the defined benefit obligation will increase. |
| **SALARY GROWTH RISK** | The present value of defined benefit plan liability is calculated by reference to the future salaries of plan participants. An increase in the salary of plan participants will increase the plan liabilities. |
| **DEMOGRAPHIC RISK** | This is the risk of variability of results due to unsystematic nature of variables that include mortality, withdrawal, disability and retirement. The effect of these variables on the defined benefit obligation is not straight forward and depend upon the combination of factors drawing weightage from salary increase, discount rate and vesting criteria. |

**c Reconciliation of the net defined benefit (Asset)/ Liability**

The following table shows a reconciliation from the opening balances to the closing balances for the net defined benefit (asset)/ liability and its components:

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Balance at the beginning of the year | 16.62 | 12.38 | 6.84 |
| Current Service Cost | 4.73 | 3.35 | 2.05 |
| Past Service Cost because of New Service Code | 5.31 | - | - |
| Interest Cost on Defined Benefit Obligation | 1.05 | 0.83 | 0.48 |
| Curtailment (credit)/ cost | - | - | - |
| Settlement (credit)/ cost | - | - | - |
| Past Service Cost / (credit) - Vested | - | - | - |
| Past Service Cost / (credit) - unvested | - | - | - |
| Past Service Cost / (credit) - Plan Introduction cost | - | - | 4.06 |
| Net actuarial (gain) / loss recognized in the year | - | - | - |
| **Actuarial Gain and Losses arising from** | | | |
| Changes in demographic assumptions | (3.72) | (0.01) | - |
| Changes in financial assumptions | 0.22 | 1.07 | 0.17 |
| Experience Adjustment | 1.13 | 0.01 | (0.40) |
| Benefits Paid directly by the Group | (1.09) | (1.01) | (0.82) |
| Benefits paid from plan assets | - | - | - |
| **Balance at the end of the year** | **24.25** | **16.62** | **12.38** |

(All amounts are in INR Millions, unless otherwise stated)

**d Amount recognized in Balance sheet**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Present value of Benefit Obligation at the end of the year | (24.25) | (16.62) | (12.38) |
| Fair value of Plan Assets (FVA) | - | - | - |
| Unrecognised Past Service Cost | - | - | 0.66 |
| Effect of Asset Ceiling | - | - | - |
| **Net Liability recognized in the Balance sheet** | **(24.25)** | **(16.62)** | **(11.72)** |

**e Expenses recognized in statement of Profit or Loss**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Current Service Cost | 4.73 | 3.35 | 2.05 |
| Past Service Costs because of New Service Code | 5.31 | - | - |
| Past Service Cost/(Credit) - unvested | - | 0.66 | 0.67 |
| Past Service Cost/(Credit) - Plan introduction cost | - | - | 1.39 |
| Past Service Cost/(Credit) - vested | - | - | - |
| Curtailment (credit)/ cost | - | - | - |
| Settlement (credit)/ cost | - | - | - |
| Net Interest Cost on defined benefit liability/(asset) | 1.05 | 0.83 | 0.48 |
| **Expenses recognized in statement of Profit or Loss** | **11.09** | **4.84** | **4.59** |

**f Remeasurements recognized in Other Comprehensive Income**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Actuarial (gain)/ Loss on defined benefit obligation demographic assumption | (3.72) | - | - |
| Actuarial (gain)/ Loss on defined benefit obligation experience adjustments | 1.10 | 0.01 | (0.40) |
| Actuarial (gain)/ Loss on defined benefit obligation due to financial assumption changes | 0.25 | 1.06 | 0.17 |
| Return on Plan Assets, excluding amount recognised in net interest expense | - | - | - |
| **Actuarial (Gains)/Losses recognized in OCI** | **(2.37)** | **1.07** | **(0.23)** |

**g Actuarial Assumptions**

The estimates of future salary increases, considered in actuarial valuation, take account of inflation, seniority, promotion and other relevant factors, such as supply and demand in the employment market.

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Discount Rate | 6.08%/6.98% | 6.50% | 7.00% |
| Salary Escalation Rate | 6.00% | 6.00% | 4-6% |
| Withdrawal Rate | 33%/10% | 10.00% | LBST - 10%<br>PEW - 4% |
| Retirement/Superannuation Age | 58 | 58 | 58 |
| Mortality Rate | Indian Assured lives Mortality (2012-14) Ultimate | Indian Assured lives Mortality (2006-08) Ultimate | Indian Assured lives Mortality (2006-08) Ultimate |

**h** At 31st March 2026, the weighted average duration of the defined benefit obligation was 2.61/10 years (previous year 10). The distribution of the timing of benefits payment i.e., the maturity analysis of the benefit payments is as follows:

| Expected benefits payment for the year ending on | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Within 1 year | 9.02 | 2.59 | 2.32 |
| 1-2 Year | 7.09 | 1.41 | 1.29 |
| 2-3 Year | 2.63 | 1.56 | 1.32 |
| 3-4 Year | 1.96 | 1.60 | 1.36 |
| 4-5 Year | 1.35 | 1.92 | 1.33 |
| 5-10 Years | 2.87 | 6.90 | 5.20 |

**i Sensitivity Analysis**

The sensitivity analysis below have been determined based on a method that extrapolates the impact on defined benefit obligation (DBO) as a result of reasonable changes in key assumptions occurring at the end of the reporting period. Reasonably possible changes at the reporting date to one of the relevant actuarial assumptions, holding other assumptions constant.

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Effect on DBO due to 1% increase in Discount Rate | (0.57) | (1.02) | (0.66) |
| Percentage Impact | -2.34% | -6.13% | -5.40% |
| Effect on DBO due to 1% decrease in Discount Rate | 0.60 | 1.16 | 0.75 |
| Percentage Impact | 2.48% | -6.97% | 6.10% |
| Effect on DBO due to 1% increase in Salary Escalation Rate | 0.48 | 1.15 | 0.75 |
| Percentage Impact | 1.98% | 6.95% | 6.10% |
| Effect on DBO due to 1% decrease in Salary Escalation Rate | (0.46) | (1.03) | (0.68) |
| Percentage Impact | -1.90% | -6.22% | -5.50% |

Although the analysis does not take account of the full distribution of cash flows expected under the plan, it does provide an approximation of the sensitivity of the assumptions shown.

**56 Fair Value Measurement**

Categories of Financial Assets & Financial Liabilities as at 31st March 2026, 31st March 2025 and 31st March 2024.

| Particulars | As at 31st March, 2026 (Consolidated) | | |
|---|---|---|---|
| | FVTPL | FVOCI | Amortized Cost |
| **Financial Assets** | | | |
| Investments | - | 139.27 | - |
| Loan | - | - | 451.97 |
| Trade Receivables | - | - | 1,857.97 |
| Cash and Cash Equivalents | - | - | 14.35 |
| Other Bank Balances | - | - | 91.85 |
| Other Financial Assets | - | - | 396.58 |
| **Total Financial Assets** | **-** | **139.27** | **2,812.72** |
| **Financial Liabilities** | | | |
| Borrowings | - | - | 3,692.21 |
| Lease Liability | - | - | 132.69 |
| Trade Payables | - | - | 908.02 |
| Other Financial Liabilities | - | - | 116.74 |
| **Total Financial Liabilities** | **-** | **-** | **4,849.66** |

(All amounts are in INR Millions, unless otherwise stated)

| Particulars | As at 31st March, 2025 (Consolidated) | | | As at 31st March, 2024 (Consolidated) | | |
|---|---|---|---|---|---|---|
| | FVTPL | FVOCI | Amortized Cost | FVTPL | FVOCI | Amortized Cost |
| **Financial Assets** | | | | | | |
| Investments | - | - | 0.01 | - | - | 0.01 |
| Loan | - | - | 191.94 | - | - | - |
| Trade Receivables | - | - | 1,566.74 | - | - | 1,110.59 |
| Cash and Cash Equivalents | - | - | 44.76 | - | - | 4.77 |
| Other Bank Balances | - | - | 46.97 | - | - | 32.13 |
| Other Financial Assets | - | - | 359.87 | - | - | 238.38 |
| **Total Financial Assets** | **-** | **-** | **2,210.29** | **-** | **-** | **1,385.88** |
| **Financial Liabilities** | | | | | | |
| Borrowings | - | - | 2,647.24 | - | - | 1,970.20 |
| Lease Liability | - | - | 133.56 | - | - | 28.15 |
| Trade Payables | - | - | 920.53 | - | - | 638.49 |
| Other Financial Liabilities | - | - | 70.35 | - | - | 48.77 |
| **Total Financial Liabilities** | **-** | **-** | **3,771.68** | **-** | **-** | **2,685.61** |

**57 Fair Values of Financial Assets and Financial Liabilities measured at Amortised Cost**

**57.1** The following is the comparison by class of the carrying amounts and fair value of the Group's financial instruments that are measured at amortized cost:

| Particulars | As at 31st March, 2026 (Consolidated) | | As at 31st March, 2025 (Consolidated) | | As at 31st March, 2024 (Consolidated) | |
|---|---|---|---|---|---|---|
| | Carrying Amount | Fair Value | Carrying Amount | Fair Value | Carrying Amount | Fair Value |
| **Financial Assets** | | | | | | |
| Investments | - | - | 0.01 | 0.01 | 0.01 | 0.01 |
| Loan | 451.97 | 451.97 | 191.94 | 191.94 | - | - |
| Trade Receivables | 1,857.97 | 1,857.97 | 1,566.74 | 1,566.74 | 1,110.59 | 1,110.59 |
| Cash and Cash Equivalents | 14.35 | 14.35 | 44.76 | 44.76 | 4.77 | 4.77 |
| Other Bank balances | 91.85 | 91.85 | 46.97 | 46.97 | 32.13 | 32.13 |
| Other Financial Assets | 396.58 | 396.58 | 359.87 | 359.87 | 238.38 | 238.38 |
| **Total Financial Assets** | **2,812.72** | **2,812.72** | **2,210.29** | **2,210.29** | **1,385.88** | **1,385.88** |
| **Financial Liabilities** | | | | | | |
| Borrowings | 3,692.21 | 3,692.21 | 2,647.24 | 2,647.24 | 1,970.20 | 1,970.20 |
| Lease Liability | 132.69 | 132.69 | 133.56 | 133.56 | 28.15 | 28.15 |
| Trade Payables | 908.02 | 908.02 | 920.53 | 920.53 | 638.49 | 638.49 |
| Other Financial Liabilities | 116.74 | 116.74 | 70.35 | 70.35 | 48.77 | 48.77 |
| **Total Financial Liabilities** | **4,849.66** | **4,849.66** | **3,771.68** | **3,771.68** | **2,685.61** | **2,685.61** |

**57.2** The management assessed that the fair values of cash and cash equivalents, other bank balances, trade receivables, trade payables, short term borrowings, short term loans and other short term financial assets & liabilities approximates their carrying amounts largely due to the short-term maturities of these instruments.

**57.3** The Group's non-current borrowings comprise both fixed and floating rate instruments. Borrowings with floating interest rates are subject to periodic resets at short intervals. Consequently, their fair value closely approximates their carrying value, after adjusting for transaction costs. Fixed rate borrowings are generally repayable on demand; therefore, their fair value is also considered to approximate their carrying amount.

**57.4** The Group's non-current Loans primarily include loans provided to Joint Ventures, which are carried at amortized cost. The loans are generally interest bearing, with terms aligned to market rates. Consequently, the fair value of these loans is considered to approximated their carrying amount, as there have been no material changes in interest rates or other market factors since initial recognition.

**57.5** The Group's non-current asset comprises of capital advances given to suppliers and contractors. These advances are carried out at their contractual amounts, which are recoverable through receipt of underlying assets or are refundable within a defined project timeline. The carrying amount of capital advances closely approximate their fair value, as these advances are recoverable and there is no significant indication of default as on the reporting date.

**58 Fair Value Hierarchy**

The following table provides an analysis of financial instruments that are measured subsequent to initial recognition at fair value, grouped into Level 1 to Level 3, as described below:

**Level 1:** Hierarchy includes financial instruments valued using quoted market prices. Listed equity instruments and traded debt instruments which are traded in the stock exchanges are valued using the closing price at the reporting date. Mutual funds are valued using the closing NAV.

**Level 2:** Hierarchy includes financial instruments that are not traded in active market. This includes over the counter (OTC) derivatives, close ended mutual funds and debt instruments including quoted valued using observable market data such as yield etc. of similar instruments traded in active market. All derivatives are reported at discounted values hence are included in level 2. Borrowings have been fair valued using credit adjusted interest rate prevailing on the reporting date.

**Level 3:** If one or more significant inputs is not based on observable market data, the instrument is included in level 3. This is the case for unlisted equity instruments and certain debt instruments including quoted which are not actively traded valued using assumptions from market participants.

| Particulars | Level 1 | Level 2 | Level 3 | Total |
|---|---|---|---|---|
| **Financial Assets** | | | | |
| **Investments at fair value through other comprehensive income (FVTOCI) as at March 31, 2026** | | | | |
| Equity Shares (unquoted) | - | - | 139.27 | **139.27** |
| **Total Financial Assets** | **-** | **-** | **139.27** | **139.27** |

The fair value of the unquoted equity investment included in the Level 3 category has been determined in accordance with generally accepted pricing models based on the Income Approach using the Discounted Cash Flow (DCF) method. The most significant unobservable inputs used in this Free Cash Flow to Firm (FCFF) model are the projected future cash flows and the discount rate, which is based on the Weighted Average Cost of Capital (WACC).

The Group has no financial assets or liabilities that are measured at fair value on a recurring or non-recurring basis as at March 31, 2025 and March 31, 2024. Accordingly, disclosures required under Ind AS 113 – Fair Value Measurement, including the fair value hierarchy, are not given for March 31, 2025 and March 31, 2024.

**59 Financial Risk Management**

Financial management of the Group has been receiving attention of the top management of the Group. The management considers finance as the lifeline of the business and therefore, financial management is carried out meticulously on the basis of detailed management information systems and reports at periodical intervals extending from daily reports to long-term plans. Importance is laid on liquidity and working capital management with a view to reduce over-dependence on borrowings and reduction in interest cost.

**59.1 Credit Risk**

Credit risk is the risk that counterparty will not meet its obligations under a financial instrument or customer contract, leading to a financial loss. The Group is exposed to credit risk from its operating activities (primarily trade receivables). On account of adoption of Ind AS 109, the Group uses an expected credit loss model to assess the impairment loss.

**a Trade Receivables**

Customer credit risk is managed by the Group's established policy, procedures and control relating to customer credit risk management. Outstanding customer receivables are regularly monitored and reconciled. Based on historical trend, industry practice and the business environment in which the company operates, an impairment analysis is performed at each reporting date for trade receivable. The Group's trade receivables comprise of Government entities, PSUs, Private parties and Export based parties, however no credit risk assessment is performed for Government entities and PSU's, while no balances relating to export customers remain outstanding for more than a year. Based on this, the Group has made provision for doubtful debts of Rs. 17.30 million, Rs. 27.67 million and Rs. 37.72 million as at 31st March 2026, 31st March 2025 and 31st March 2024 respectively.

**Summary of trade Receivable and provision with ageing :**

| Particulars | Outstanding from date of transactions as on March 31, 2026 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | < 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| Gross Carrying Amount | 1,788.27 | 35.98 | 21.73 | 26.52 | 1,872.50 |
| Significant increase In credit risk | - | - | - | 2.77 | 2.77 |
| **Trade Receivables Total** | **1,788.27** | **35.98** | **21.73** | **29.29** | **1,875.27** |
| Expected credit loss provision | 5.20 | 3.95 | 0.47 | 7.68 | 17.30 |
| **Carrying amount of Trade Receivables (net of impairment)** | **1,783.07** | **32.03** | **21.26** | **21.61** | **1,857.97** |
| **Expected Loss rate** | **0.29%** | **10.98%** | **2.15%** | **26.22%** | **0.92%** |

**(All amounts are in INR Millions, unless otherwise stated)**

| Particulars | Outstanding from date of transactions as on March 31, 2025 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | < 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| Gross Carrying Amount | 1,511.91 | 36.97 | 17.16 | 25.56 | 1,591.60 |
| Significant increase In credit risk | - | - | - | 2.81 | 2.81 |
| **Trade Receivables Total** | **1,511.91** | **36.97** | **17.16** | **28.37** | **1,594.41** |
| Expected credit loss provision | 9.11 | 7.75 | 1.16 | 9.65 | 27.67 |
| **Carrying amount of Trade Receivables (net of impairment)** | **1,502.80** | **29.22** | **16.00** | **18.72** | **1,566.74** |
| **Expected Loss rate** | **0.60%** | **20.96%** | **6.75%** | **34.02%** | **1.74%** |

| Particulars | Outstanding from date of transactions as on March 31, 2024 (Consolidated) | | | | |
|---|---|---|---|---|---|
| | < 1 year | 1-2 years | 2-3 years | More than 3 years | Total |
| Gross Carrying Amount | 1,076.07 | 36.02 | 18.83 | 14.56 | 1,145.48 |
| Significant increase In credit risk | - | - | 0.48 | 2.35 | 2.83 |
| **Trade Receivables Total** | **1,076.07** | **36.02** | **19.31** | **16.91** | **1,148.31** |
| Expected credit loss provision | 12.14 | 6.39 | 10.13 | 9.06 | 37.72 |
| **Carrying amount of Trade Receivables (net of impairment)** | **1,063.93** | **29.63** | **9.18** | **7.85** | **1,110.59** |
| **Expected Loss rate** | **1.13%** | **17.74%** | **52.48%** | **53.57%** | **3.28%** |

**b Other Financial Assets**

Credit Risk on cash and cash equivalent, deposits with the banks/financial institutions is generally low as the said deposits have been made with the banks/financial institutions who have been assigned high credit rating by international and domestic rating agencies.

**59.2 Liquidity Risk**

The Group's objective is to maintain optimum levels of liquidity to meet its cash and collateral requirements at all times. The Group relies on a mix of borrowings and excess operating cash flows to meet its needs for funds. The current committed lines of credit are sufficient to meet its short to medium/ long term expansion needs. The Group monitors rolling forecasts of its liquidity requirements to ensure it has sufficient cash to meet operational needs. The amounts disclosed in the table are the contractual undiscounted cash flows.

**Maturity Analysis for financial liabilities**

**a** The following are the remaining contractual maturities of financial liabilities as at 31st March 2026, 31st March 2025, and 31st March 2024:

| Particulars | As at 31st March, 2026 (Consolidated) | | | | | |
|---|---|---|---|---|---|---|
| | Carrying Amount | On Demand | Less than 1 year | Between 1 to 5 year | More than 5 Years | Total |
| Borrowings * | 3,692.21 | - | 3,033.55 | 658.66 | - | 3,692.21 |
| Lease Liability | 132.69 | - | 46.16 | 102.83 | 10.94 | 159.93 |
| Trade payables | 908.02 | - | 908.02 | - | - | 908.02 |
| Other financial liabilities | 116.74 | - | 115.90 | 0.84 | - | 116.74 |
| **Total** | **4,849.66** | **-** | **4,103.63** | **762.33** | **10.94** | **4,876.90** |

| Particulars | As at 31st March, 2025 (Consolidated) | | | | | |
|---|---|---|---|---|---|---|
| | Carrying Amount | On Demand | Less than 1 year | Between 1 to 5 year | More than 5 Years | Total |
| Borrowings * | 2,647.24 | 442.85 | 1,803.70 | 400.69 | - | 2,647.24 |
| Lease Liability | 133.56 | - | 47.87 | 116.30 | 10.94 | 175.11 |
| Trade payables | 920.53 | - | 920.53 | - | - | 920.53 |
| Other financial liabilities | 70.35 | - | 70.35 | - | - | 70.35 |
| **Total** | **3,771.68** | **442.85** | **2,842.45** | **516.99** | **10.94** | **3,813.23** |

| Particulars | As at 31st March, 2024 (Consolidated) | | | | | |
|---|---|---|---|---|---|---|
| | Carrying Amount | On Demand | Less than 1 year | Between 1 to 5 year | More than 5 Years | Total |
| Borrowings * | 1,970.20 | 225.85 | 1,257.81 | 463.51 | 23.03 | 1,970.20 |
| Lease Liability | 28.15 | - | 10.09 | 23.61 | 2.10 | 35.80 |
| Trade payables | 638.49 | - | 626.74 | 11.75 | - | 638.49 |
| Other financial liabilities | 48.77 | - | 48.77 | - | - | 48.77 |
| **Total** | **2,685.61** | **225.85** | **1,943.41** | **498.87** | **25.13** | **2,693.26** |

* Excluding interest on borrowings

**b** It is not expected that cash flows included in the maturity analysis could occur significantly earlier, or at significantly different amounts. When the amount payable is not fixed, the amount disclosed has been determined with reference to conditions existing at the reporting date.

**59.3 Market Risk**

Market risk is the risk that the fair value or future cash flows of a financial instrument will fluctuate because of changes in market prices. Market risk comprises of Foreign Exchange Risk and Interest Rate Risk.

**60 Foreign Exchange Risk**

Foreign currency risk is the risk that the fair value or future cash flows of an exposure will fluctuate because of changes in foreign exchange rates. The Group's exposure to the risk of changes in foreign exchange rates relates primarily to the Group's operating activities. The Group has a treasury department which monitors the foreign exchange fluctuations on the continuous basis and advises the management of any material adverse effect on the Group.

**a Unhedged Foreign Currency Exposure**

The Group's exposure to foreign currency in USD at the end of the reporting period expressed in INR is as follows:

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Financial Assets** | | | |
| Trade Receivables | 112.60 | 45.20 | 80.42 |
| **Financial Liabilities** | | | |
| Trade Payables | 6.94 | 4.91 | - |
| Retention Money Payable | 5.60 | - | - |
| **Net Exposure** | **100.06** | **40.29** | **80.42** |

**b Foreign Currency Sensitivity**

The following table demonstrates the sensitivity to a reasonably possible change in foreign currency exchange rates, with all other variables held constant. The impact on the Group profit before tax is due to changes in the fair value of assets and liabilities.

| Particulars | Sensitivity Analysis | For the Year ended 31st March, 2026 (Consolidated) | | For the Year ended 31st March, 2025 (Consolidated) | |
|---|---|---|---|---|---|
| | | Impact On | | Impact On | |
| | | Profit Before Tax | Other Equity | Profit Before Tax | Other Equity |
| **USD Sensitivity (Increase)** | 5% | 5.00 | 3.74 | 2.01 | 1.51 |
| **USD Sensitivity (Decrease)** | 5% | (5.00) | (3.74) | (2.01) | (1.51) |

| Particulars | Sensitivity Analysis | For the Year ended 31st March, 2024 (Consolidated) | |
|---|---|---|---|
| | | Impact On | |
| | | Profit Before Tax | Other Equity |
| **USD Sensitivity (Increase)** | 5% | 4.02 | 3.01 |
| **USD Sensitivity (Decrease)** | 5% | (4.02) | (3.01) |

**60.1 Interest Rate Risk**

Interest rate risk is the risk that the fair value or future cash flows of a financial instrument will fluctuate because of changes in market rates. The Group's exposure to the risk of changes in market interest rate relates primarily to Group's borrowing with floating interest rates.

**a Exposure to Interest Rate Risk**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Financial Liability** | | | |
| Fixed Rate Instruments | 609.59 | 452.86 | 238.60 |
| Variable Rate Instruments | 3,082.62 | 2,194.38 | 1,731.60 |
| | **3,692.21** | **2,647.24** | **1,970.20** |

**(All amounts are in INR Millions, unless otherwise stated)**

**b Interest Currency Sensitivity**

The following table demonstrates the sensitivity to a reasonably possible change in interest rates on that portion of loans and borrowings affected. With all other variables held constant, the Group's profit before tax is affected through the impact on floating rate borrowings, as follows:

| Particulars | Sensitivity Analysis | For the Year ended 31st March, 2026 (Consolidated) | | For the Year ended 31st March, 2025 (Consolidated) | |
|---|---|---|---|---|---|
| | | Impact On | | Impact On | |
| | | Profit Before Tax | Other Equity | Profit Before Tax | Other Equity |
| **Interest Rate (Increase)** | 0.5% | (15.41) | (11.53) | (10.97) | (8.21) |
| **Interest Rate (Decrease)** | 0.5% | 15.41 | 11.53 | 10.97 | 8.21 |

| Particulars | Sensitivity Analysis | For the Year ended 31st March, 2024 (Consolidated) | |
|---|---|---|---|
| | | Impact On | |
| | | Profit Before Tax | Other Equity |
| **Interest Rate (Increase)** | 0.5% | (8.66) | (6.48) |
| **Interest Rate (Decrease)** | 0.5% | 8.66 | 6.48 |

**61 Capital Management**

The Group's objective to manage its capital is to ensure continuity of business while at the same time provide reasonable returns to its various stakeholders but keep associated costs under control. In order to achieve this, requirement of capital is reviewed periodically with reference to operating and business plans that take into account capital expenditure and strategic investments. Sourcing of capital is done through judicious combination of equity/internal accruals and borrowings, both short term and long term. Net debt to equity ratio is used to monitor capital.

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Share capital | 511.92 | 511.92 | 395.21 |
| Instrument entirely equity in Nature | - | - | 45.90 |
| Equity Share Suspense | - | - | 318.66 |
| Other equity | 1,911.33 | 1,313.57 | 656.40 |
| **Equity (A)** | **2,423.25** | **1,825.49** | **1,416.17** |
| Cash and cash equivalents | 14.35 | 44.76 | 4.77 |
| **Total fund (B)** | **14.35** | **44.76** | **4.77** |
| Long Term Borrowing | 658.66 | 400.69 | 486.54 |
| Short Term Borrowing | 3,033.55 | 2,246.55 | 1,483.66 |
| **Total debt (C)** | **3,692.21** | **2,647.24** | **1,970.20** |
| **Net debt (D=(C-B))** | **3,677.86** | **2,602.48** | **1,965.43** |
| Total capital (equity + net debt) | 6,101.11 | 4,427.97 | 3,381.60 |
| **Net debt to equity ratio (E=D/A)** | 1.52 | 1.43 | 1.39 |

**62 Leases**

**62.1 As Lessee**

**a** The Holding Company has lease contracts for certain land and buildings used in its operations. The Holding Company's obligations under these leases are secured by the lessor's title to the leased assets.

The Group also has certain leases of property with lease terms of twelve months or less. The Group applies the 'short-term lease' and 'lease of low-value assets' recognition exemptions for these leases.

The Holding Company has also entered into lease agreements for plant and machinery, wherein financial institutions fund the acquisition of the machinery. These lease contracts include a purchase option at the end of the lease term.

**b** The carrying amount of right-of-use assets recognised and its movements during the year are disclosed in Note 6.

**c** Lease liabilities are measured by discounting the lease payments. For land and building leases, the incremental borrowing rate of 10% p.a. is considered. In the case of plant and machinery leases funded by financial institutions, where a purchase option exists at the end of the lease term, the interest rate implicit in the lease, which ranges from 9% to 11%, is used to measure the lease liabilities. The movement in the carrying amount of lease liabilities during the year is as under:

**(All amounts are in INR Millions, unless otherwise stated)**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| **Balance at the beginning of the year** | **133.56** | **28.15** | **20.76** |
| Acquired pursuant to Business Combination | - | - | 2.51 |
| Lease Liability created during the year | 25.51 | 126.36 | 10.50 |
| Finance cost accrued during the year (Note 43) | 14.00 | 15.45 | 2.52 |
| Finance cost paid during the year | (14.00) | (15.45) | (2.52) |
| Principal payment of lease liabilities for the year | (28.35) | (18.56) | (5.62) |
| Disposal | (3.34) | (2.39) | - |
| Modification | 5.31 | - | - |
| **Balance at the end of the year** | **132.69** | **133.56** | **28.15** |
| | | | |
| Non-current | 97.78 | 99.83 | 20.40 |
| Current | 34.91 | 33.73 | 7.75 |
| | **132.69** | **133.56** | **28.15** |

**d** The maturity analysis of lease liability have been shown under maturity analysis of Lease Liabilities under Liquidity risk Note 59.2. The Group does not face a significant liquidity risk with regard to its lease liabilities as the current assets are sufficient to meet the obligations related to lease liabilities as and when they fall due.

**63 Other Statutory Disclosure**

**63.1** The Group does not have any benami property, where any proceedings have been initiated or pending against the company for holding any benami property under Benami Transactions (Prohibitions) Act, 1988 (45 of 1988) and the rules made there under.

**63.2** The Holding company and subsidiary company has filed quarterly returns or statements of current assets against borrowing facility availed from their respective banks. Details of which are in agreement with the books and there are no material differences except in certain cases, reason for which has been disclosed below:

**Reconciliation of quarterly statements submitted to banks with books of accounts for the year ending 31st March 2026:**

**i) Holding Company**

**a) Lalbaba Engineering Limited**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| Apr'25 - Jun'25 | AXIS Bank, YES Bank & ICICI Bank | Stock and Book Debts | 2,472.51 | 2,637.92 | (165.41) | (i) Stock statement/ quarterly return was submitted on provisional basis. (ii) For the purpose of monthly stock statement as submitted to the bank, the stock has been valued with 18% GST and the same is also stated in the stock statement as submitted whereas the value of stock as per books is excluding GST. |
| Jul'25 - Sept'25 | AXIS Bank, YES Bank & ICICI Bank | | 2,411.03 | 2,694.90 | (283.87) | |
| Oct'25 -Dec'25 | AXIS Bank, YES Bank & ICICI Bank | | 2,908.72 | 2,930.66 | (21.94) | |
| Jan'26 -Mar'26 | AXIS Bank, YES Bank & ICICI Bank | | 3,133.59 | 3,250.88 | (117.29) | |

**(All amounts are in INR Millions, unless otherwise stated)**

**ii) Subsidiary Company :**

**Lalbaba NF Rail Engg Private Limited**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| April 2025 - June 2025 | Axis Bank | Stock and Book Debts | 655.01 | 682.99 | (27.98) | (i) Stock statement / quarterly return was submitted to Bank on provisional basis (ii) for the purpose of Stock Statement as submitted to the bank, the stock has been valued with 18% GST and the same is also stated in the said Stock Statement as submitted. However the value of stock as per books is excluding GST. |
| July 2025 - September 2025 | Axis Bank | | 471.99 | 523.45 | (51.46) | |
| October 2025 - December 2025 | Axis Bank | | 667.28 | 687.23 | (19.95) | |
| January 2026 - March 2026 | Axis Bank | | 335.86 | 392.45 | (56.59) | |

**Reconciliation of quarterly statements submitted to banks with books of accounts of the Parent Company for the year ending 31st March 2025**

**i) Holding Company :**

**a) Lalbaba Engineering Limited**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| April 2024 - June 2024 | AXIS Bank, YES Bank | Stock and Book Debts | 1,387.00 | 1,498.94 | (111.94) | (i) Stock statement/ quarterly return was submitted on provisional basis. (ii) For the purpose of monthly stock statement as submitted to the bank, the stock has been valued with 18% GST and the same is also stated in the stock statement as submitted whereas the value of stock as per books is excluding GST. |
| July 2024 - September 2024 | AXIS Bank, YES Bank | | 1,525.38 | 1,700.24 | (174.86) | |
| October 2024 - December 2024 | AXIS Bank, YES Bank | | 1,682.38 | 1,794.92 | (112.54) | |
| January 2025 - March 2025 | AXIS Bank, YES Bank & ICICI Bank | | 2,499.05 | 2,810.23 | (311.18) | |

**(All amounts are in INR Millions, unless otherwise stated)**

**b) PEW Engineering Pvt Ltd**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| April 2024 - June 2024 | Standard Chartered Bank | Stock and Book Debts | 350.20 | 351.11 | (0.91) | (i) Stock statement/ quarterly return was submitted on provisional basis. (ii) For the purpose of monthly stock statement as submitted to the bank, the stock has been valued with 18% GST and the same is also stated in the stock statement as submitted whereas the value of stock as per books is excluding GST. |
| July 2024 - September 2024 | Standard Chartered Bank | | 422.22 | 436.33 | (14.11) | |
| October 2024 - December 2024 | Standard Chartered Bank | | 407.86 | 450.00 | (42.14) | |
| January 2025 - March 2025 | NA * | | NA * | NA * | NA * | |

**c) Lalbaba Industrial Corporation Private Limited (Uluberia Unit)***

Pursuant to the Scheme of Arrangement as sanctioned by the National Company Law Tribunal (NCLT) at Kolkata vide order dated 18th December 2024 (Refer note 72), Uluberia unit of Lal Baba Industrial Corporation Private Limited (Demerged Undertaking) has been demerged and merged into Holding Company- Lalbaba Engineering Limited (Resulting Company) effective from 1st April, 2023. However, credit limit sanctioned by the bank was in favour of Lalbaba Industrial Corporation Private Limited (LBIC), considering both units i.e. Uluberia and Belur. Stock statement/ Quarterly returns filed by Lalbaba Industrial Corporation Private Limited (Demerged Company) for first three quarters of FY 2024-25 was submitted for the company as a whole comprising both units. Hence summary of reconciliation and reasons for material discrepancies, if any, is not disclosed for the Demerged Undertaking.

[*] Thus, effective March-2025 all the banking limits of both demerged undertaking as well as transferor company ceased to exist, since, merged with the resulting company i.e. Lalbaba Engineering Limited (formerly, Lal Baba Seamless Tubes Private Limited) and the stock statement / quarterly return as submitted to banks were submitted on consolidated basis.

**ii) Subsidiary Company :**

**Lalbaba NF Rail Engg Private Limited**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| April 2024 - June 2024 | - | Stock and Book Debts | - | - | - | Stock statement/ quarterly return was submitted on provisional basis. |
| July 2024 - September 2024 | Axis Bank | | 246.94 | 247.91 | (0.97) | |
| October 2024 - December 2024 | Axis Bank | | 586.91 | 590.43 | (3.52) | |
| January 2025 - March 2025 | Axis Bank | | 456.22 | 428.03 | 28.19 | |

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

**Reconciliation of quarterly statements submitted to banks with books of accounts of the Company for the year ending 31st March 2024**

**a) Lalbaba Engineering Limited**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| April 2023 - June 2023 | AXIS Bank, YES Bank | Stock and Book Debts | 1,364.36 | 1,405.45 | (41.09) | (i) Stock statement/ quarterly return was submitted on provisional basis. (ii) For the purpose of monthly stock statement as submitted to the bank, the stock has been valued with 18% GST and the same is also stated in the stock statement as submitted vs value of book stock which is without GST. |
| July 2023 - September 2023 | AXIS Bank, YES Bank | | 1,448.55 | 1,587.20 | (138.65) | |
| October 2023 - December 2023 | AXIS Bank, YES Bank | | 1,788.57 | 1,529.21 | 259.36 | |
| January 2024 - March 2024 | AXIS Bank, YES Bank | | 1,452.94 | 1,408.10 | 44.84 | |

**b) PEW Engineering Private Limited**

| Quarter | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return/ statement | Difference | Reason for Difference |
|---|---|---|---|---|---|---|
| April 2023 - June 2023 | Standard Chartered Bank | Stock and Book Debts | 297.47 | 329.11 | (31.64) | (i) Stock statement/ quarterly return was submitted on provisional basis. (ii) For the purpose of monthly stock statement as submitted to the bank, the stock has been valued with 18% GST and the same is also stated in the stock statement as submitted vs value of book stock which is without GST. |
| July 2023 - September 2023 | Standard Chartered Bank | | 325.81 | 320.86 | 4.95 | |
| October 2023 - December 2023 | Standard Chartered Bank | | 295.40 | 295.91 | (0.51) | |
| January 2024 - March 2024 | Standard Chartered Bank | | 416.88 | 416.52 | 0.36 | |

**c) Lalbaba Industrial Corporation Private Limited (Uluberia Unit)**

Pursuant to the Scheme of Arrangement as sanctioned by the National Company Law Tribunal (NCLT) at Kolkata vide order dated 18th December 2024 (Refer note 72), Uluberia unit of Lal Baba Industrial Corporation Private Limited (Demerged Undertaking) has been demerged and merged into Holding Company - Lalbaba Engineering Limited (Resulting Company) effective from 1st April, 2023. However Stock statement/ Quarterly returns filed by Lal Baba Industrial Corporation Private Limited (Demerged Company) for FY 2023-24 was submitted for company as a whole. Hence summary of reconciliation and reasons for material discrepancies, if any, is not disclosed for the Demerged Undertaking.

**Note:** In line with disclosure for FY 25-26 and FY 24-25 the figures as above for FY 23-24 have been restated by reporting Current assets (excluding creditors).

**63.3** The Group has not been declared as wilful defaulter by any bank or financial institution or other lender.

**63.4** The Group does not have any transaction with companies struck off under section 248 of the Companies Act, 2013 or section 560 of Companies Act, 1956 during the period ending 31st March, 2026 and also for the period ending 31st March, 2025.

**63.5** The Group does not have any undisclosed income which is not recorded in the books of account that has been surrendered or disclosed as income during the previous year in the tax assessments under the Income Tax Act, 1961 (such as, search or survey or any other relevant provisions of the Income Tax Act, 1961)

**63.6** The Group has not advanced or loaned or invested funds to any other person(s) or entity(ies),including foreign entities(intermediaries) with the understanding that the intermediary shall:
(a) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the company (Ultimate beneficiaries) or
(b) provide any guarantee, security or the like to or on behalf of the Ultimate Beneficiaries.

**63.7** The Group has not received any fund from any person(s) or entity(ies), including foreign entities (Funding Party) with the understanding (whether recorded in writing or otherwise) that the Group shall:
(a) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party (Ultimate Beneficiaries) or
(b) provide any guarantee, security or the like on behalf of the Ultimate Beneficiary.

**63.8** The Group has performed an assessment of its Property Plant and Equipment, Capital Work-in progress, Intangible Assets and its Right of Use Assets for possible triggering events or circumstances for an indication of impairment and has concluded that there were no triggering events or circumstances that would indicate the Property Plant and Equipment, Capital Work-in progress, Intangible Assets and Right of Use Assets are impaired.

**63.9** The Group has not traded or invested in Crypto currency or Virtual Currency during the financial year ended 31st March 2026, 31st March 2025 and 31st March 2024.

**63.10** Ongoing geopolitical conflict in the Middle East involving the U.S. and Iran has resulted in disruption in the availability and increase in the cost of raw materials used in manufacturing our products. The group has taken various steps to mitigate this impact and continues to monitor the situation closely for any potential long-term indirect effects on energy prices or global trade routes that could influence future reporting period.

**63.11** The Group, its associates and its joint ventures have used accounting software's for maintaining its books of account which has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software except for the instances mentioned below:

In the case of one unit of the Holding Company, parameters relating to the person who has made the changes or created a transaction and the person who has approved such changes or creation, as required in the MCA format, are present only from June 2025.

Further, there are no instances of audit trail feature being tampered with, and the Audit trail has been preserved by the Group, its associates and its joint ventures as per the Statutory requirements for record retention to the extent enabled and recorded in the respective years.

**63.12 Analytical Ratios**

| Sl. No. | Ratio | Numerator | Denominator | Ratio as on 31-03-2026 | Ratio as on 31-03-2025 | Variation (%) | Reason if Variation is more than 25% |
|---|---|---|---|---|---|---|---|
| a | Current Ratio (in times) | Current Assets | Current Liabilities | 1.08 | 1.05 | 2.67% | |
| b | Debt-Equity Ratio (in times) | Total Debt including lease liabilities | Shareholder's Equity | 1.58 | 1.52 | 3.62% | |
| c | Debt Service Coverage Ratio (in times) | Earnings available for debt service | Debt Service | 2.69 | 2.14 | 25.82% | Due to increase in Earnings available for debt service |
| d | Return on Equity Ratio (in %) | Net Profits after taxes attributable to owners of the company | Average Shareholder's Equity attributable to owners of the company | 27.93% | 25.19% | 10.89% | |
| e | Inventory Turnover Ratio (in times) | Net Sales | Average Inventory | 7.15 | 6.49 | 10.21% | |
| f | Trade Receivables Turnover Ratio (in times) | Net Sales | Average trade debtors | 6.39 | 5.76 | 10.81% | |
| g | Trade Payables Turnover Ratio (in times) | Net Purchases | Average trade payables | 7.85 | 6.50 | 20.71% | |
| h | Net Capital Turnover Ratio (in times) | Net Sales | Working Capital | 32.89 | 45.16 | -27.16% | Due to increase in working capital |
| i | Net Profit Ratio (in %) | Net Profits after taxes | Net Sales | 6.52% | 5.50% | 18.61% | |
| j | Return on Capital Employed (in %) | Earning before interest and taxes | Average Capital Employed = Net worth+Total Borrowing+Deferred Tax liability-Intangible assets (including under development) | 24.78% | 21.01% | 17.96% | |
| k | Return on Investment (in %) | Income from Investments | Time weighted Investments | 2.63% | NA* | NA* | |

**(All amounts are in INR Millions, unless otherwise stated)**

| Sl. No. | Ratio | Numerator | Denominator | Ratio as on 31-03-2025 | Ratio as on 31-03-2024 | Variation (%) | Reason if Variation is more than 25% |
|---|---|---|---|---|---|---|---|
| a | Current Ratio (in times) | Current Assets | Current Liabilities | 1.05 | 1.09 | -3.63% | |
| b | Debt-Equity Ratio (in times) | Total Debt including lease liabilities | Shareholder's Equity | 1.52 | 1.41 | 7.95% | |
| c | Debt Service Coverage Ratio (in times) | Earnings available for debt service | Debt Service | 2.14 | 2.15 | -0.52% | |
| d | Return on Equity Ratio (in %) | Net Profits after taxes attributable to owners of the company | Average Shareholder's Equity attributable to owners of the company | 25.19% | 24.19% | 8.25% | |
| e | Inventory Turnover Ratio (in times) | Net Sales | Average Inventory | 6.49 | 8.05 | -19.41% | |
| f | Trade Receivables Turnover Ratio (in times) | Net Sales | Average trade debtors | 5.76 | 7.63 | -24.46% | |
| g | Trade Payables Turnover Ratio (in times) | Net Purchases | Average trade payables | 6.50 | 7.85 | -17.15% | |
| h | Net Capital Turnover Ratio (in times) | Net Sales | Working Capital | 45.16 | 28.66 | 57.57% | Due to increase in revenue and decrease in working capital |
| i | Net Profit Ratio (in %) | Net Profits after taxes | Net Sales | 5.50% | 4.44% | 23.93% | |
| j | Return on Capital Employed (in %) | Earning before interest and taxes | Average Capital Employed = Net worth+Total Borrowing+Deferred Tax liability-Intangible assets (including under development) | 21.01% | 22.06% | 3.40% | |
| k | Return on Investment (in %) | Income from Investments | Time weighted Investments | NA* | NA* | NA* | |

*Since no income has been generated from investments during the year ended March 31, 2025 and March 31, 2024, the ratio of Return on Investment has not been disclosed for FY 24-25 & FY 23-24.

**63.13** The Group has complied with the number of layers prescribed under clause (87) of section 2 of the Companies Act, 2013 read with Companies (Restriction on number of Layers) Rules, 2017.

**64 Details of loans given, investment made and guarantee given covered under section 186(4) of the Companies Act, 2013 by the Holding Company:**

**a. Corporate Guarantee given**

| Name of the Entity | Relationship | Nature of Transactions | As at 31st March, 2026 (Consolidated) | Purpose |
|---|---|---|---|---|
| Lalbaba Projects Private Limited | Associate | Joint Corporate Guarantee with SF Forgings Private Limited | 200.00 | Towards providing additional security cover for the bank credit limit. |

| Name of the Entity | Relationship | Nature of Transactions | As at 31st March, 2025 (Consolidated) | Purpose |
|---|---|---|---|---|
| Lalbaba Projects Private Limited | Associate | Joint Corporate Guarantee with SF Forgings Private Limited | 200.00 | Towards providing additional security cover for the bank credit limit. |

| Name of the Entity | Relationship | Nature of Transactions | As at 31st March, 2024 (Consolidated) | Purpose |
|---|---|---|---|---|
| Lalbaba Projects Private Limited | Associate | Joint Corporate Guarantee with SF Forgings Private Limited | 200.00 | Towards providing additional security cover for the bank credit limit. |

**b. Investments made**

Refer Note 10 for investments made during the year 2023-24, 2024-25 and 2025-26.

**c. Loans given**

Refer Note 11 and 16 for loans given during the year 2024-25 and 2025-26.

**65 Investments in Subsidiaries, Associates and Joint Ventures**

**a Indodeutsche Precision Tubes Private Limited (IDPT)**

With effect from 8 July 2024, IDPT ceased to be a subsidiary of the Holding Company and became a joint venture, pursuant to a joint venture agreement with POPPE + POTTHOFF PRAZISIONSSTAHLROHRE GMBH. Accordingly, the Group has accounted for its retained interest in IDPT as an investment in a joint venture from 8th July 2024. The Group recognised a gain on loss of control on that date. Further, in FY 2025-26, both the Holding Company and the German Company had further invested in the equity share capital of IDPT in equal proportion thereby maintaining the equal joint control. Subsequently on 3rd April 2025 the POPPE + POTTHOFF PRAZISIONSSTAHLROHRE GMBH has sold it entire Investment in IDPT to it's parent Company POPPE + POTTHOFF GMBH.

**b Lalbaba NF Rail Engg Private Limited**

Effective 13th April 2024, Lalbaba NF Rail Engg Pvt Ltd, earlier classified as a joint venture, became a subsidiary as the Holding Company obtained control over the entity. Consequently, Lalbaba NF Rail Engg Private Limited has been consolidated line-by-line in accordance with Ind AS 110. The Group has derecognised the investment in joint venture and recognised the assets and liabilities acquired. Difference between the group's share of net identifiable assets Rs. 0.43 million & investment in books Rs. 0.42 million is recognised as goodwill of Rs. 0.01 million.

**c DTL Lalbaba Rail Engg LLP**

The Group acquired DTL Lalbaba Rail Engg LLP as part of a business combination on 1st April 2023. The entity is accounted for as a joint venture. The investment is accounted for using the equity method in accordance with Ind AS 28.

**d Lalbaba Projects Private Limited**

The Group acquired Lalbaba Projects Private Limited as part of a business combination on 1st April 2023. The entity is accounted for as an associate. The investment is accounted for using the equity method in accordance with Ind AS 28.

**e Railex Engineering Private Limited**

On 1st October 2024, the Group acquired a significant stake in Railex Engineering Private Limited, which resulted in the Group obtaining significant influence. Accordingly, Railex Engineering Private Limited is classified as an associate from that date and is accounted for using the equity method under Ind AS 28. The Group's share of profits and losses has been recognised from the date of acquiring significant influence. Difference between the group's share of net identifiable assets Rs. 11.17 million & investment in books Rs. 9.69 million is recognised as capital reserve of Rs. 1.48 million and is added to the Investment in the Financial Year 2024-25. Subsequently on 1st October 2025, the Group further acquired 1% equity share i.e. 100 Equity shares in Railex Engineering Private Limited taking it's total Investment in Railex Engineering Private Limited from earlier 49% to 50%.

**f DTL India Holdings Limited**

During the FY 2025-26, the Group has invested Rs. 57.41 million in DTL India Holdings Limited, representing 29.49% of its share capital. As a result, DTL India Holdings Limited has become an associate of the company.

**66 Additional Information, as required under Schedule III to the Companies Act 2013 of enterprises consolidated as Subsidiary, Associates and Joint Ventures:**

| Name of the Entities | Net Assets i.e. Total Assets - Total Liabilities | | | | | |
|---|---|---|---|---|---|---|
| | As at 31st March, 2026 (Consolidated) | | As at 31st March, 2025 (Consolidated) | | As at 31st March, 2024 (Consolidated) | |
| | As % of Consolidated Net Assets | Amount | As % of Consolidated Net Assets | Amount | As % of Consolidated Net Assets | Amount |
| **Parent** | | | | | | |
| Lalbaba Engineering Limited | 82.00% | 2,101.45 | 90.92% | 1,676.69 | 98.17% | 1,390.21 |
| **Subsidiaries (Indian)** | | | | | | |
| Lalbaba NF Rail Engineering Private Limited (w.e.f 13-4-2024) | 5.66% | 144.92 | 1.04% | 19.21 | 0.00% | - |
| Indodeutsche Precision Tubes Private Limited (till 7-7-2024) | 0.00% | - | 0.00% | - | -0.15% | (2.14) |
| Non-Controlling Interest in all Subsidiaries | 5.44% | 139.34 | 1.01% | 18.54 | 0.00% | - |
| **Associate** | | | | | | |
| Railex Engineering Private Limited (w.e.f 1-10-2024) | 0.58% | 14.88 | 0.75% | 13.77 | 0.00% | - |
| Lalbaba Projects Private Limited | 1.29% | 33.09 | 1.54% | 28.31 | 1.92% | 27.22 |
| DTL India Holdings Limited (w.e.f 03-07-2025) | 2.44% | 62.42 | 0.00% | - | 0.00% | - |
| **Joint Venture** | | | | | | |
| Lalbaba NF Rail Engg Private Limited (upto 12-04-2024) | 0.00% | - | 0.00% | - | 0.03% | 0.42 |
| Indodeutsche Precision Tubes Private Limited (w.e.f 8-7-2024) | 2.58% | 66.23 | 4.66% | 86.02 | 0.00% | - |
| DTL Lalbaba Rail Engg LLP | 0.01% | 0.26 | 0.08% | 1.49 | 0.03% | 0.46 |
| **Sub-Total** | **100.00%** | **2,562.59** | **100.00%** | **1,844.03** | **100.00%** | **1,416.17** |
| Consolidation adjustments | 0.00% | - | 0.00% | - | 0.00% | - |
| **Total** | **100.00%** | **2,562.59** | **100.00%** | **1,844.03** | **100.00%** | **1,416.17** |

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

| Name of the Entities | For the Year ended 31st March, 2026 (Consolidated) | | | | | |
|---|---|---|---|---|---|---|
| | Share in Profit and Loss | | Share in Other Comprehensive Income /(Loss) | | Share in Total Comprehensive Income /(Loss) | |
| | As % of | Amount | As % of | Amount | As % of | Amount |
| **Parent** | | | | | | |
| Lalbaba Engineering Limited | 74.15% | 529.07 | 94.40% | 4.09 | 74.27% | 533.16 |
| **Subsidiaries (Indian)** | | | | | | |
| Lalbaba NF Rail Engineering Private Limited | 17.52% | 125.03 | -0.13% | (0.01) | 17.42% | 125.02 |
| Non-Controlling Interest in all Subsidiaries | 16.83% | 120.13 | -0.13% | (0.01) | 16.73% | 120.12 |
| **Associate** | | | | | | |
| Railex Engineering Private Limited | 0.08% | 0.59 | 5.42% | 0.23 | 0.11% | 0.82 |
| Lalbaba Projects Private Limited | 0.67% | 4.77 | 0.21% | 0.01 | 0.67% | 4.78 |
| DTL India Holdings Limited (w.e.f 03-07-2025) | 0.70% | 5.01 | 0.00% | - | 0.70% | 5.01 |
| **Joint Venture** | | | | | | |
| Indodeutsche Precision Tubes Private Limited | -9.78% | (69.80) | 0.23% | 0.01 | -9.73% | (69.79) |
| DTL Lalbaba Rail Engg LLP | -0.17% | (1.24) | 0.00% | - | -0.17% | (1.24) |
| **Sub-Total** | **100.00%** | **713.56** | **100.00%** | **4.32** | **100.00%** | **717.88** |
| Consolidation Adjustments | 0.00% | - | 0.00% | - | 0.00% | - |
| **Total** | **100.00%** | **713.56** | **100.00%** | **4.32** | **100.00%** | **717.88** |

| Name of the Entities | For the Year ended 31st March, 2025 (Consolidated) | | | | | |
|---|---|---|---|---|---|---|
| | Share in Profit and Loss | | Share in Other Comprehensive Income /(Loss) | | Share in Total Comprehensive Income /(Loss) | |
| | As % of Consolidated Net Profit | Amount | As % of Consolidated Other Comprehensive Income | Amount | As % of Consolidated Total Comprehensive Income | Amount |
| **Parent** | | | | | | |
| Lalbaba Engineering Limited | 91.77% | 389.49 | 107.87% | (0.78) | 91.74% | 388.71 |
| **Subsidiaries (Indian)** | | | | | | |
| Lalbaba NF Rail Engineering Private Limited (w.e.f 13-4-2024) | 3.95% | 16.77 | 1.41% | (0.01) | 3.96% | 16.76 |
| Indodeutsche Precision Tubes Private Limited (till 7-7-2024) | -0.32% | (1.38) | 0.00% | - | -0.32% | (1.38) |
| Non-Controlling Interest in all Subsidiaries | 3.80% | 16.12 | 1.49% | (0.01) | 3.80% | 16.11 |
| **Associate** | | | | | | |
| Railex Engineering Private Limited (w.e.f 1-10-2024) | 0.61% | 2.60 | 0.00% | - | 0.61% | 2.60 |
| Lalbaba Projects Private Limited | 0.03% | 0.15 | -10.78% | 0.08 | 0.05% | 0.23 |
| **Joint Venture** | | | | | | |
| Lalbaba NF Rail Engg Private Limited (upto 12-04-2024) | 0.00% | - | 0.00% | - | 0.00% | - |
| Indodeutsche Precision Tubes Private Limited (w.e.f 8-7-2024) | -0.94% | (3.98) | 0.00% | - | -0.94% | (3.98) |
| DTL Lalbaba Rail Engg LLP | 0.24% | 1.03 | 0.00% | - | 0.24% | 1.03 |
| **Sub-Total** | **99.15%** | **420.80** | **100.00%** | **(0.72)** | **99.14%** | **420.08** |
| Consolidation Adjustments | 0.85% | 3.62 | 0.00% | - | 0.85% | 3.62 |
| **Total** | **100.00%** | **424.42** | **100.00%** | **(0.72)** | **100.00%** | **423.70** |

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VI Notes to the Restated Financial Information**

**(All amounts are in INR Millions, unless otherwise stated)**

| Name of the Entities | For the Year ended 31st March, 2024 (Consolidated) | | | | | |
|---|---|---|---|---|---|---|
| | Share in Profit and Loss | | Share in Other Comprehensive Income /(Loss) | | Share in Total Comprehensive Income /(Loss) | |
| | As % of Consolidated Net Profit | Amount | As % of Consolidated Other Comprehensive Income | Amount | As % of Consolidated Total Comprehensive Income | Amount |
| **Parent** | | | | | | |
| Lalbaba Engineering Limited | 99.70% | 265.29 | 98.86% | 0.17 | 99.70% | 265.46 |
| **Subsidiaries (Indian)** | | | | | | |
| Lalbaba NF Rail Engineering Private Limited | 0.00% | - | 0.00% | - | 0.00% | - |
| Indodeutsche Precision Tubes Private Limited | -0.84% | (2.24) | 0.00% | - | -0.84% | (2.24) |
| Non-Controlling Interest in all Subsidiaries | 0.00% | - | 0.00% | - | 0.00% | - |
| **Associate** | | | | | | |
| Lalbaba Projects Private Limited | 1.02% | 2.70 | 1.14% | 0.00 | 1.01% | 2.70 |
| **Joint Venture** | | | | | | |
| Lalbaba NF Rail Engineering Private Limited | -0.03% | (0.08) | 0.00% | - | -0.03% | (0.08) |
| DTL Lalbaba Rail Engg LLP | 0.15% | 0.41 | 0.00% | - | 0.15% | 0.41 |
| **Sub-Total** | **100.00%** | **266.08** | **100.00%** | **0.17** | **100.00%** | **266.25** |
| Consolidation Adjustments | 0.00% | - | 0.00% | - | 0.00% | - |
| **Total** | **100.00%** | **266.08** | **100.00%** | **0.17** | **100.00%** | **266.25** |

**67 Subsidiaries**

The group's subsidiaries at March 31st 2026, March 31st 2025 and 31st March 2024 are set out below. Unless otherwise stated, they have share capital that are held directly by the group, and the proportion of ownership interests held equals the voting rights held by group The country of incorporation or registration is also their principal place of business.

| Name of entity | 2025-26 | | | |
|---|---|---|---|---|
| | Place of business/ country of incorporation | Ownership interest held by the group | Ownership interest held by non-controlling interests | Principal activities |
| **Subsidiaries** | | | | |
| Lalbaba NF Rail Engg Private Limited (w.e.f. 13-04-2024) | India | 51% | 49% | Trading and selling of items required in railway coaches |

| Name of entity | 2024-25 | | | |
|---|---|---|---|---|
| | Place of business/ country of incorporation | Ownership interest held by the group | Ownership interest held by non-controlling interests | Principal activities |
| **Subsidiaries** | | | | |
| Lalbaba NF Rail Engg Private Limited (w.e.f. 13-04-2024) | India | 51% | 49% | Trading and selling of items required in railway coaches |
| Indodeutsche Precision Tubes Private Limited (upto 7-7-2024) | India | - | - | Business of manufacturing, distribution and supply chain of steel and steel products. |

| Name of entity | 2023-24 | | | |
|---|---|---|---|---|
| | Place of business/ country of incorporation | Ownership interest held by the group | Ownership interest held by non-controlling interests | Principal activities |
| **Subsidiaries** | | | | |
| Lalbaba NF Rail Engg Private Limited | India | - | - | Trading and selling of items required in railway coaches |
| Indodeutsche Precision Tubes Private Limited | India | 100% | - | Business of manufacturing, distribution and supply chain of steel and steel products. |

**(All amounts are in INR Millions, unless otherwise stated)**

**68 Non-controlling interests (NCI)**

The summarised financial information of the subsidiaries presented herein that has non-controlling interest and are material for the group is for the entire financial year or period ended on the reporting date, irrespective of the date on which the Group obtained or lost control.

The Group's share of results of its subsidiaries has been recognised only for the portion of the financial year during which the Group held the relevant interest excluding inter-company balances. In cases where control was obtained or lost during the year, the results of operations have been included from or up to the effective date of such change.

| | Lalbaba NF Rail Engg Private Limited | | |
|---|---|---|---|
| **Summarised Balance Sheet** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
| Current Assets | 488.51 | 644.06 | - |
| Current liabilities | 233.03 | 625.53 | - |
| **Net current Assets** | **255.48** | **18.53** | **-** |
| Non-current Assets | 32.51 | 20.95 | - |
| Non-current Liabilities | 3.74 | 1.73 | - |
| **Net Non-current Assets** | **28.77** | **19.22** | **-** |
| **Net Assets** | **284.25** | **37.75** | **-** |
| Accumulated NCI | 139.34 | 18.54 | - |

| | Lalbaba NF Rail Engg Private Limited | | |
|---|---|---|---|
| **Summarised Statement of Profit and Loss** | **For the Year ended 31st March, 2026** | **For the Year ended 31st March, 2025** | **For the Year ended 31st March, 2024** |
| Revenue | 2,937.34 | 841.57 | - |
| Profit for the year | 245.16 | 32.89 | - |
| Other Comprehensive Income | (0.01) | (0.02) | - |
| Total Comprehensive Income | 245.15 | 32.87 | - |
| Profit allocated to Non- Controlling Interest | 120.12 | 16.11 | - |

| | Lalbaba NF Rail Engg Private Limited | | |
|---|---|---|---|
| **Summarised Cash Flows** | **For the Year ended 31st March, 2026** | **For the Year ended 31st March, 2025** | **For the Year ended 31st March, 2024** |
| Cash flows from operating activities | 302.39 | (321.74) | - |
| Cash flows from investing activities | (14.00) | (48.86) | - |
| Cash flows from financing activities | (288.17) | 369.62 | - |
| **Net increase/(decrease) in cash and cash equivalents** | **0.22** | **(0.98)** | - |

**69 Interests in Associates (accounted using equity method)**

Set out below are associates of the group which in the opinion of directors are material to the group. The entities listed below have share capital consisting solely of equity shares which are directly held by the group.

| **Name of the entity** | **Place of business** | **% of ownership interest** | **Relationship** | **Carrying Amount** | | |
|---|---|---|---|---|---|---|
| | | | | **As at 31st March, 2026 (Consolidated)** | **As at 31st March, 2025 (Consolidated)** | **As at 31st March, 2024 (Consolidated)** |
| **Lalbaba Projects Private Limited** | India | 49.00% | Associate | 33.09 | 28.31 | 27.22 |
| **Railex Engineering Private Limited** | India | 50.00% | Associate | 14.88 | 13.77 | - |
| **DTL India Holdings Limited *** | India | 29.49% | Associate | 62.42 | - | - |

* Acquired on 03-07-2025

**(All amounts are in INR Millions, unless otherwise stated)**

**69.1 Summarised financial information for Associates**

The summarised financial information of the Associates presented herein is for the entire financial year or period ended on the reporting date, irrespective of the date on which the Group obtained or lost significant influence.

The Group's share of results of its Associates has been recognised only for the portion of the financial year during which the Group held the relevant interest. In cases where significant influence was obtained or lost during the year, the results of operations have been included up to the effective date of such change.

**a) Summarised financial information for Lalbaba Projects Private Limited :**

| **Summarised Balance Sheet** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| Current Assets | 245.27 | 203.09 | 186.15 |
| Current liabilities | 173.19 | 208.62 | 231.35 |
| **Net current Assets** | **72.08** | **(5.53)** | **(45.20)** |
| Non-current Assets | 6.89 | 45.47 | 81.25 |
| Non-current Liabilities | 32.53 | 3.30 | 1.13 |
| **Net Non-current Assets** | **(25.64)** | **42.17** | **80.12** |
| **Net Assets** | **46.44** | **36.64** | **34.92** |

| **Reconciliation to carrying amounts** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| **Opening Net Assets** | **36.64** | **34.92** | **28.21** |
| Profit for the year | 9.73 | 0.30 | 5.52 |
| Other Comprehensive Income | 0.02 | 0.80 | 0.59 |
| Equity contribution of corporate Guarantee | - | 0.62 | 0.60 |
| Other Adjustment | 0.05 | - | - |
| **Closing Net Assets** | **46.44** | **36.64** | **34.92** |
| Group's Share in % | **49%** | **49%** | **49%** |
| Group's Share | 22.75 | 17.95 | 17.11 |
| Goodwill | 9.89 | 9.89 | 9.89 |
| Elimination of MTM Gain/(loss) on self investment | (0.57) | (0.57) | (0.29) |
| Other Adjustment | 1.02 | 1.04 | 0.51 |
| **Carrying Amount** | **33.09** | **28.31** | **27.22** |

| **Summarised statement of profit and loss** | **For the Year ended 31st March, 2026** | **For the Year ended 31st March, 2025** | **For the Year ended 31st March, 2024** |
|---|---|---|---|
| Revenue | 234.13 | 239.61 | 219.81 |
| Profit for the year | 9.73 | 0.30 | 5.52 |
| Other Comprehensive Income | 0.02 | 0.16 | 0.00 |
| **Total Comprehensive Income** | **9.75** | **0.46** | **5.52** |
| **Share of Profit/Loss of associate** | **4.78** | **0.23** | **2.70** |

**b) Summarised financial information for Railex Engineering Private Limited :**

| **Summarised Balance Sheet** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| Current Assets | 90.79 | 114.91 | - |
| Current liabilities | 60.07 | 100.18 | - |
| **Net current Assets** | **30.72** | **14.73** | **-** |
| Non-current Assets | 37.42 | **34.00** | **-** |
| Non-current Liabilities | 38.44 | **20.63** | **-** |
| **Net Non-current Assets** | **(1.02)** | **13.37** | **-** |
| **Net Assets** | **29.70** | **28.10** | **-** |

| **Reconciliation to carrying amounts** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| **Opening Net Assets** | 28.10 | 19.48 | - |
| Profit for the year | 1.13 | 8.62 | - |
| Other Comprehensive Income | 0.47 | - | - |
| **Closing Net Assets** | **29.70** | **28.10** | **-** |
| Group's Share in % | **50%** | **49%** | **-** |
| Group's Share in Rs | **14.85** | **13.77** | **-** |
| Impact of change in Shareholding from 49% to 50% | **0.03** | **-** | **-** |
| Carrying Amount | **14.88** | **13.77** | **-** |

(All amounts are in INR Millions, unless otherwise stated)

| Summarised statement of profit and loss | For the Year ended 31st March, 2026 | For the Year ended 31st March, 2025 | For the Year ended 31st March, 2024 |
|---|---|---|---|
| Revenue | 183.48 | 257.04 | - |
| Profit for the year | 1.13 | 8.62 | - |
| Other Comprehensive Income | 0.47 | - | - |
| **Total Comprehensive Income** | **1.60** | **8.62** | **-** |
| **Share of Profit/Loss of associate** | **0.82** | **2.60** | **-** |

**c) Summarised financial information for Consolidated Financials of DTL India Holdings Limited:**

| Summarised Balance Sheet | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|
| Current Assets | 299.59 | - | - |
| Current liabilities | 465.64 | - | - |
| **Net current Assets** | **(166.05)** | **-** | **-** |
| Non-current Assets | 378.25 | - | - |
| Non-current Liabilities | 0.54 | - | - |
| **Net Non-current Assets** | **377.71** | **-** | **-** |
| **Net Assets** | **211.66** | **-** | **-** |

| Reconciliation to carrying amounts | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|
| **Opening Net Assets (Fair value) at the date of Acquisition*** | **194.66** | **-** | **-** |
| Profit for the year* | 17.00 | - | - |
| Other Comprehensive Income* | - | - | - |
| **Closing Net Assets** | **211.66** | **-** | **-** |
| Group's Share in % | 29.49% | - | - |
| Group's Share in Rs | 62.42 | - | - |
| **Carrying Amount** | **62.42** | **-** | **-** |

| Summarised statement of profit and loss | For the Year ended 31st March, 2026 | For the Year ended 31st March, 2025 | For the Year ended 31st March, 2024 |
|---|---|---|---|
| Revenue* | 151.08 | - | - |
| Profit for the year* | 17.00 | - | - |
| Other Comprehensive Income* | - | - | - |
| **Total Comprehensive Income** | **17.00** | **-** | **-** |
| **Share of Profit/Loss of associate** | **5.01** | **-** | **-** |

* The entity became an associate on 3rd July 2025. Accordingly, the revenue, profit for the year, and other comprehensive income reflect its operations only for the period from the date of acquisition to 31st March 2026. The opening net assets represent the fair value of the entity's net assets as on the acquisition date.

**70 Interests in Joint Ventures (accounted using equity method)**

Set out below are joint ventures of the group which in the opinion of directors are material to the group. The entities listed below have share capital consisting solely of equity shares which are directly held by the group.

| Name of the entity | Place of business | % of ownership interest | Relationship | Carrying Amount As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|---|---|---|
| Lalbaba NF Rail Engg Private Limited * | India | 50% | Joint Venture | - | - | 0.42 |
| Indodeutsche Precision Tubes Private Limited ** | India | 50% | Joint Venture | 66.23 | 86.02 | - |
| DTL Lalbaba Rail Engg LLP *** | India | 49% | Joint Venture | 0.26 | 1.49 | 0.46 |

* Upto 12th April 2024
** From 8th July 2024

*** the Holding Company's Profit Sharing Ratio (PSR) in DTL Lalbaba Rail Engg LLP changed from 49% to 20% with effect from 13th September, 2024. The share of profit from DTL Lalbaba Rail Engg LLP up to 12th September, 2024 has been recognized at 49%, and from 13th September, 2024 to 31st March 2025 at 20%. Further effective 3rd of July 2025 the PSR of DTL Lalbaba Rail Engg LLP was further changed to 51% : 49% between DTL India Holdings Limited : Lalbaba Engineering Limited.

**(All amounts are in INR Millions, unless otherwise stated)**

**70.1 Summarised financial information for Joint Ventures**

The summarised financial information of the Joint Ventures presented herein is for the entire financial year or period ended on the reporting date, irrespective of the date on which the Group obtained or lost joint control, or significant influence.

The Group's share of results of its Joint ventures has been recognised only for the portion of the financial year during which the Group held the relevant interest. In cases where significant influence or joint control was obtained or lost during the year, the results of operations have been included up to the effective date of such change.

**a) Summarised financial information for Lalbaba NF Rail Engg Private Limited :**

| **Summarised Balance Sheet** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| Current Assets | - | - | 3.69 |
| Current liabilities | - | - | 2.53 |
| **Net current Assets** | **-** | **-** | **1.16** |
| Non-current Assets | - | - | 3.78 |
| Non-current Liabilities | - | - | 4.10 |
| **Net Non-current Assets** | **-** | **-** | **(0.32)** |
| **Net Assets** | **-** | **-** | **0.84** |

| **Reconciliation to carrying amounts** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| **Opening Net Assets** | **-** | - | **-** |
| Profit for the year | **-** | - | (0.16) |
| Other Comprehensive Income | **-** | - | - |
| Issue of shares during the period | **-** | - | 1.00 |
| **Closing Net Assets** | **-** | **-** | **0.84** |
| Group's Share in % | **-** | **-** | **50%** |
| Group's Share in Rs | **-** | **-** | 0.42 |
| Carrying Amount | **-** | **-** | 0.42 |

| **Summarised statement of profit and loss** | **For the Year ended 31st March, 2026** | **For the Year ended 31st March, 2025** | **For the Year ended 31st March, 2024** |
|---|---|---|---|
| Revenue | - | - | - |
| Profit for the year | - | - | (0.16) |
| Other Comprehensive Income | - | - | - |
| **Total Comprehensive Income** | **-** | **-** | **(0.16)** |
| **Share of Profit/Loss of associate** | **-** | **-** | **(0.08)** |

**b) Summarised financial information for Indodeutsche Precision Tubes Private Limited :**

| **Summarised Balance Sheet** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| Current Assets | 221.96 | 235.90 | - |
| Current liabilities | 264.76 | 54.51 | - |
| **Net current Assets** | **(42.80)** | **181.39** | **-** |
| Non-current Assets | 1,435.99 | 766.54 | - |
| Non-current Liabilities | 1,264.34 | 779.51 | - |
| **Net Non-current Assets** | **171.65** | **(12.97)** | **-** |
| **Net Assets** | **128.85** | **168.42** | **-** |

| **Reconciliation to carrying amounts** | **As at 31st March, 2026** | **As at 31st March, 2025** | **As at 31st March, 2024** |
|---|---|---|---|
| **Opening Net Assets** | 168.43 | (2.14) | - |
| Profit for the year | (139.60) | (9.33) | - |
| Other Comprehensive Income | 0.02 | - | - |
| Issue of shares | 100.00 | 179.90 | - |
| **Closing Net Assets** | **128.85** | **168.43** | **-** |
| Group's Share in % | **50%** | **50%** | **-** |
| Group's Share in Rs | 64.42 | 84.21 | - |
| Goodwill | 1.81 | 1.81 | - |
| **Carrying Amount** | **66.23** | **86.02** | **-** |

| **Summarised statement of profit and loss** | **For the Year ended 31st March, 2026** | **For the Year ended 31st March, 2025** | **For the Year ended 31st March, 2024** |
|---|---|---|---|
| Revenue | 123.68 | - | - |
| Profit for the year | (139.60) | (9.33) | - |
| Other Comprehensive Income | 0.02 | - | - |
| **Total Comprehensive Income** | **(139.58)** | **(9.33)** | **-** |
| **Share of Profit/Loss of associate** | **(69.79)** | **(3.98)** | **-** |

(All amounts are in INR Millions, unless otherwise stated)

**c) Summarised financial information for DTL Lalbaba Rail Engg LLP:**

| Summarised Balance Sheet | As at 31st March, 2026 | As at 31st March, 2025 | As at 31st March, 2024 |
|---|---|---|---|
| Current Assets | 53.24 | 58.70 | 197.53 |
| Current liabilities | 56.16 | 57.49 | 203.97 |
| **Net current Assets** | **(2.92)** | **1.21** | **(6.44)** |
| Non-current Assets | - | - | 15.34 |
| Non-current Liabilities | - | 0.20 | 7.99 |
| **Net Non-current Assets** | - | **(0.20)** | **7.35** |
| **Net Assets** | **(2.92)** | **1.01** | **0.91** |

| Summarised statement of profit and loss | For the Year ended 31st March, 2026 | For the Year ended 31st March, 2025 | For the Year ended 31st March, 2024 |
|---|---|---|---|
| Revenue | - | 53.92 | 441.17 |
| Profit for the year | (3.92) | 0.09 | 0.84 |
| Other Comprehensive Income | - | - | - |
| Total Comprehensive Income | (3.92) | 0.09 | 0.84 |
| **Share of Profit/Loss of associate** | **(1.24)** | **1.03** | **0.41** |

**71** During the year ended March 31, 2026, the Group has reclassified and regrouped following comparatives. This classification and regroupings are primarily to conform to the current year's classification, which do not have material impact on the Financial Statements.

**Year ended 31st March 2025**

| Note No. | Particulars | Previously Reported Amount | Revised Amount | Change | Remarks |
|---|---|---|---|---|---|
| 5 | **PROPERTY, PLANT AND EQUIPMENT (PPE)** | | | | |
| | Drop Hammer Project | 30.56 | - | (30.56) | For better presentation |
| 5 | **PROPERTY, PLANT AND EQUIPMENT (PPE)** | | | | |
| | Plant & Machinery | 1,011.06 | 1,041.62 | 30.56 | |
| 45 | **Other Expenses** | | | | |
| | Consumption of Stores & Consumables, Spares (including packing materials) | 524.24 | 275.75 | (248.49) | For better presentation |
| 40 | **Cost of Materials Consumed** | 4,612.61 | 4,861.10 | 248.49 | |

**Year ended 31st March 2024**

| Note No. | Particulars | Previously Reported Amount | Revised Amount | Change | Remarks |
|---|---|---|---|---|---|
| 5 | **PROPERTY, PLANT AND EQUIPMENT (PPE)** | | | | |
| | Drop Hammer Project | 32.78 | - | (32.78) | For better presentation |
| 5 | **PROPERTY, PLANT AND EQUIPMENT (PPE)** | | | | |
| | Plant & Machinery | 928.07 | 960.85 | 32.78 | |
| 45 | **Other Expenses** | | | | |
| | Consumption of Stores & Consumables, Spares (including packing materials) | 406.20 | 238.04 | (168.16) | For better presentation |
| 40 | **Cost of Materials Consumed** | 3,697.65 | 3,865.81 | 168.16 | |

**72 Scheme of Arrangement**

**72.1** Pursuant to the Composite Scheme of Arrangement (the 'Scheme') under Section 230 to 232 of the Companies Act 2013 among Lalbaba Engineering Limited (LEL) (then known as Lal Baba Seamless Tubes Private Limited ("Resulting Company"/ "Transferee Company")) and Lalbaba Industrial Corporation Private Limited (LBIC) ("Demerged Company") and PEW Engineering Private Limited (PEW) ("Transferor Company") with effect from the appointed date of 1st April, 2023 and, as sanctioned by the National Company Law Tribunal (NCLT) at Kolkata vide its order dated 18th December 2024,

- Demerger and vesting of Uluberia Unit ("Demerged Undertaking") of LBIC
- Amalgamation of PEW

The Certified true copy of the order has been filed with the Registrar of Companies, West Bengal on 30th December 2024.

The amalgamation of PEW with LEL and the demerger of the Uluberia Unit of LBIC into LBEL were undertaken to achieve business consolidation within the Lalbaba Group, preserve operational legacy, enhance RDSO-linked credentials, improve operational efficiencies, reduce intercompany transactions, and facilitate a focused growth strategy. The Scheme aims to optimize resource utilization, streamline compliance, and enable reflection of the true financial position of the combined entity in its financial statements.

**(All amounts are in INR Millions, unless otherwise stated)**

**72.2 Nature of Business of Combining Entities**

a. PEW is engaged in the business of manufacturing of Railway wagon parts and air-brake equipments.

b. Uluberia Unit of LBIC is engaged in the business of forging and fabrication of wagon & boggie components.

**72.3 The Salient features of the Scheme are as under:**

The merger has been accounted for using the acquisition accounting method under Ind AS 103 – Business Combinations. All identified assets acquired, and liabilities assumed on the date of merger i.e. appointed date (1st April, 2023) were recorded at their fair value. The entire purchase consideration in both cases was settled through the issuance of equity shares, based on the approved share exchange ratios. No cash consideration was involved in either transaction. The identifiable assets acquired and liabilities assumed were measured at their fair values as at the respective acquisition dates, based on independent valuations.

In the case of Uluberia Unit of LBIC, the factory land was valued using the market approach (comparable transaction method), while the factory shed was valued under the cost approach, using current construction cost estimates. Movable assets, such as plant and machinery, were valued using the depreciated replacement cost method. The gross contractual value and fair value of trade and other receivables as at the dates of acquisition amounted to Rs. 127.23 millions which is expected to be fully recoverable. After considering the fair value of net identifiable assets and the share-based purchase consideration, a bargain purchase gain of Rs. 7.63 millions arose from the transaction, as per the principles laid out in Ind AS 103.

For PEW Engineering, land was valued using the market approach, while buildings were measured under the cost approach, using applicable construction cost inputs. Movable assets were valued using the depreciated replacement cost method, and investments were fair valued using the comparable companies method under the market approach. The gross contractual value and fair value of trade and other receivables as at the dates of acquisition amounted to Rs. 191.43 millions. Based on the valuation of the net assets acquired and the equity consideration issued, goodwill amounting to Rs. 13.35 millions was recorded in the books. This goodwill represents the excess of consideration transferred over the fair value of the net identifiable assets and will be tested annually for impairment in accordance with Ind AS 36 – Impairment of Assets.

**Purchase Consideration Transferred :**

The total consideration comprised of 70,81,403 amount of shares issued at a Fair value of Rs 45 per share amounting to Rs 318.66 millions, valued based on the share price of the Holding Company on the appointed date. Refer to the details below:

As per the scheme, the Holding Company issued its equity shares in favour of existing shareholders of LBIC and PEW such that 1.285 and 16 shares respectively of Holding Company's shares were allotted for every share of PEW and LBIC as below.

| Particulars | PEW | Uluberia Unit of LBIC |
|---|---|---|
| Total Number of Shares outstanding | 2,65,880 | 21,99,029 |
| Total number of Holding Company's shares issued to PEW and LBIC shareholders i.e. 16 and 1.285 shares of Holding Company's shares for per share of PEW and LBIC respectively | 42,54,080 | 28,27,323 |
| Value of the Holding Company share as on 1st April, 2023 | 45 | 45 |
| **Total consideration paid to acquire** | **191.43** | **127.23** |

**Details of Major assets Acquired, liabilities assumed :**

| Particulars | Fair value recognised on the acquisition | | | |
|---|---|---|---|---|
| | PEW | | Uluberia Unit of LBIC | |
| **Assets :** | | | | |
| **Non-current Assets** | | | | |
| **Tangible Assets :** | | | | |
| Land | 22.04 | | 30.31 | |
| Factory Shed & Building | 9.14 | | 42.32 | |
| ROU Assets | - | | 2.51 | |
| Other movable assets | 32.71 | **63.89** | 198.82 | **273.96** |
| **Intangible Assets :** | | | | |
| Technical Know-how | - | **-** | 9.79 | **9.79** |
| **Non-current Investments :** | | | | |
| Investments in Government or Trust Securities | 0.01 | | - | |
| Investment in DTL Lalbaba Rail Engg LLP | - | | 0.05 | |
| Investment in Shares of Lal Baba Projects Private Limited | 23.72 | **23.73** | - | **0.05** |
| **Other Non-current Assets** | 68.34 | **68.34** | - | - |
| **Current Assets** | | | | |
| Inventories | 103.08 | | 226.64 | |
| Trade Receivables | 114.84 | | 210.73 | |
| ECL Provision | (0.81) | | (12.60) | |
| Cash and Cash Equivalents | 1.26 | | 3.46 | |
| Bank Balances other than Cash | 18.14 | | 15.98 | |
| Short-Term Loans and Advances | 37.12 | | 89.08 | |
| Other Current Assets | 32.13 | **305.76** | 35.47 | **568.76** |
| **Total Assets (I)** | | **461.72** | | **852.56** |

(All amounts are in INR Millions, unless otherwise stated)

| | | | | |
|---|---|---|---|---|
| **Liabilities :** | | | | |
| **Non-current Liabilities** | | | | |
| Long Term Borrowing | 3.85 | | 50.35 | |
| Lease Liability | - | | 1.84 | |
| Non Current Provision | 1.45 | | 4.03 | |
| Deferred Tax Liabilities (Net) | 11.01 | **16.31** | 25.09 | **81.31** |
| **Current Liabilities** | | | | |
| Short Term Borrowings | 85.58 | | 228.59 | |
| Trade Payables | | | - | |
| - (i) Total outstanding dues of micro & small enterprises | - | | 1.26 | |
| - (ii) Total outstanding dues of creditors other than micro & small enterprises | 123.48 | | 302.02 | |
| Lease Liability | - | | 0.66 | |
| Other Current Liabilities | 43.85 | | 103.86 | |
| Short-Term Provisions | 14.42 | **267.33** | - | **636.39** |
| **Total Liabilities (II)** | | **283.64** | | **717.70** |
| **Total identifiable net assets at fair value (I-II)** | | **178.08** | | **134.86** |
| Purchase Consideration Transferred | | 191.43 | | 127.23 |
| **Goodwill/(Bargain Purchase) arising on acquisition** | | **13.35** | | **(7.63)** |

The deferred tax liability mainly comprises the tax effect of the fair value of tangible assets.

The goodwill of **Rs 13.35 Million** comprise the value of expected synergies arising from the acquisition and a customer list, which is not separately recognised.

Bargain Purchase amounting to **Rs. 7.63 Million** is directly recognised in Capital Reserve.

The Holding Company issued 42,54,080 and 28,27,323 equity shares as consideration for the PEW and Uluberia Unit of LBIC respectively. The fair value of the shares is calculated with reference to the fair value of the shares of the Holding Company at the date of acquisition, which was Rs. 45 each. The fair value of the consideration given is therefore Rs. 318.66 millions.

| **Analysis of cash flows on acquisition :** | **Amount (in Millions)** |
|---|---|
| Transaction costs of the acquisition (included in cash flows from operating activities) | 2.42 |
| **Net cash flow on acquisition** | **2.42** |

**73 Explanation of transition to Ind AS:**

**A. Basis of Preparation**

Upto the Financial year ended March 31, 2024, the Group had prepared financial statements in accordance with the accounting standards specified under the section 133 of the Act read together with paragraph 7 of the Companies (Accounts) Rules, 2014 and the Companies (Accounting Standards) Rules, 2006 (as amended) and other relevant provisions of the Act (Indian GAAP or previous GAAP or IGAAP).

The Group has now voluntarily adopted Ind AS accounting standards as specified under section 133 of the Act read together with the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards) (Amendment) Rules, 2016 as amended from time to time along with the rules thereof or any other applicable rules or related requirements under the Act from the beginning of financial year 2023-24 and accordingly Ind AS transition date is 1st April 2023.

The accounting policies set out in Note 3 have been applied in preparing the financial statements for the year ended 31st March 2026, the comparative information presented in these financial statements for the year ended 31st March 2025, 31st March 2024 and in the preparation of an opening Ind AS balance sheet at 1st April 2023 (the Group's date of transition to Ind AS).

In preparing its opening Ind AS balance sheet, the Group has adjusted amounts reported previously in the financial statements prepared in accordance with the Indian GAAP. An explanation of how the transition from Indian GAAP to Ind AS has affected the Group's financial position, financial performance and cash flows is set out in the following tables and the notes that accompany the tables and notes:

**B. Exemption and exception applied**

In preparing these financial statements, the Group has applied the below optional exemptions and mandatory exceptions in line with principles of Ind AS 101.

**Optional exemptions**

**I. Property, Plant and Equipment (PPE)**

Ind AS 101 provides the below options with respect to the items of PPE:

- Carry forward the previous GAAP carrying values as at the transition date as "deemed cost" under Ind AS, provided there is no change in functional currency.
- Fair value the items of PPE as at the transition date and use this as the "deemed cost" under Ind AS.
- Restate the carrying values of PPE retrospectively as at the transition date based on Ind AS 16.

The above options are available for intangible assets and investment property as well except fair value option not permitted for investment property.

The Group has opted to carry forward the previous GAAP carrying values for Property Plant and Equipment at the transition date as "deemed cost" under IND AS.

**II. Leases**

Ind AS - 116 is applied with Full retrospective approach, the Group has identified leases since the inception of all lease contracts that are presented in the financial statements, and has restated the comparative years presented.

The Group also applied the available practical expedients wherein it:

- has used a single discount rate for leases in India to a portfolio of leases with reasonably similar characteristics
- has elected to apply short term lease exemption to leases for which the lease term ends within 12 months of the date of initial application.
- has excluded the initial direct costs from the measurement of the right-of-use asset at the date of initial application.

**C. Mandatory exceptions**

Below are the key mandatory exceptions used in preparation of these financial statements:

**I. Estimates**

Under Ind AS 101, an entity's estimates in accordance with Ind AS at 'the date of transition to Ind AS' or 'the end of the comparative period presented in the entity's first Ind AS financial statements', as the case may be, should be consistent with estimates made for the same date in accordance with previous GAAP unless there is objective evidence that those estimates were in error. However, the estimates should be adjusted to reflect any differences in accounting policies.

The Group's Ind AS estimates as on the transition date are consistent with the estimates made under previous GAAP as on this date. Key estimates considered in preparation of these financial statements that were not required under the previous GAAP are listed below:

- Fair valuation of financial instruments carried at FVTPL.
- Impairment of financial assets based on the expected credit loss model.
- Determination of the discounted value for financial instruments carried at amortized cost.

**II. De-recognition of financial assets and liabilities**

As per para B2 of Ind AS 101, an entity should apply the derecognition requirements in Ind AS 109, "Financial Instruments", prospectively for transactions occurring on or after the date of transition to Ind AS. However, para B3 gives an option to the entity to apply the derecognition requirements from a date of its choice if the information required to apply Ind AS 109 to financial assets and financial liabilities derecognized as a result of past transactions was obtained at the initially accounting for those transactions. The Group has elected to apply the de-recognition provisions of Ind AS 109 prospectively from the date of transition to Ind AS.

**III. Classification and measurement of financial assets**

Ind AS 101 provides exemptions to certain classification and measurement requirements of financial assets under Ind AS 109, where these are impracticable to implement.

Classification and measurement is done on the basis of facts and circumstances existing as on the transition date.

Accordingly, the Group has determined the classification of financial assets based on facts and circumstances that exist on the transition date.

**D. Reconciliations**

The following reconciliations provides the effect of transition to Ind AS from Indian GAAP in accordance with Ind AS 101, **First-time Adoption** of Indian Accounting Standards:

**A. Statement of reconciliation of Other Equity as on 31st March 2024 and 1st April 2023**

| Particulars | Foot Note Reference | As at 31st March, 2024 (Consolidated) | As at 1st April, 2023 (Standalone) |
|---|---|---|---|
| **Total Equity as per previous GAAP (A)** | | **1,393.07** | **805.72** |
| Prior Period Error Adjustment | **73.6** | **-** | - |
| **Total Equity (B)** | | **1,393.07** | **805.72** |
| | | | |
| **Ind AS Adjustments** | | | |
| Impact due to Right-of-use Asset Accounting | **73.1** | (3.07) | (1.81) |
| Impact due to application of ECL Model on Trade Receivables | **73.2** | (24.31) | (13.56) |
| Impact due to Business Combination | **73.3** | 61.01 | - |
| Impact due to share of profit / (loss) in Associates, Joint Ventures | **73.4** | 0.20 | - |
| Impact due to Deferred Tax on Ind AS adjustments | **73.5** | (10.73) | (6.62) |
| **Impact of Total Adjustments (B)** | | **23.10** | **(21.99)** |
| | | | |
| **Total Equity as per Ind AS (C) = (A) + (B)** | | **1,416.17** | **783.73** |

**B. Statement of reconciliation of Total Comprehensive Income for the year ended as on 31st March 2024**

| Particulars | Foot Note Reference | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|
| **Profit as per previous GAAP (A)** | | **278.21** |
| Prior Period Error Adjustment | **73.6** | - |
| **Total Profit (B)** | | **278.21** |
| | | |
| **Ind AS Adjustments** | | |
| Impact due to Right-of-use Asset Accounting | **73.1** | (1.26) |
| Impact due to application of ECL Model on Trade Receivables for private customers | **73.2** | (10.75) |
| Impact due to Business Combination | **73.3** | 3.96 |
| Impact due to share of profit / (loss) in Associates, Joint Ventures | **73.4** | 0.20 |
| Impact due to Deferred Tax on Ind AS adjustments | **73.5** | (4.11) |
| **Impact of Total Adjustments (B)** | | **(11.96)** |
| | | |
| **Total Comprehensive Income as per Ind AS (C ) = (A) + (B)** | | **266.25** |

**73.1 Right-of-use Asset Accounting**

Under previous GAAP, the lease payments were charged off as an operating expense on a straight line basis over the term of the lease to statement of profit and loss. Ind AS 116 requires the Holding Company or subsidiary Company to recognise a right-of-use asset ("ROU") and a corresponding lease liability for all lease arrangements in which it is a lessee, except for leases with a term of twelve months or less (short term leases) and leases of low value assets. For the short term and leases of low value assets, the Holding Company recognises the lease payments as an operating expense on a straight line basis over the term of the lease.

**73.2 Application of ECL Model on Trade Receivables**

Under previous GAAP, the Group had created provision for doubtful debts based on specific amount for incurred losses. Under Ind AS, the allowance for doubtful debts has been determined based on expected credit loss model.

**73.3 Impact due to Business Combination**

Under previous GAAP, business combinations in the nature of merger were accounted for using the pooling of interests method, whereby the assets and liabilities of the transferor company were recorded at their existing book values in the books of the transferee company. No adjustments were made to reflect fair values, and the difference between the consideration paid and the net assets acquired was adjusted in reserves without recognizing goodwill. Under Ind AS, business combinations are accounted for using the acquisition method, wherein the acquiring company recognizes the identifiable assets acquired and liabilities assumed at their fair values on the acquisition date. Excess of the consideration transferred over the net identifiable assets is recognized as goodwill, while a bargain purchase gain is recognized in directly in capital reserve.

**73.4 Share of profit/(loss) in Equity accounted investee**

Under previous GAAP, such share of profit/loss was accounted for based on the financial statements prepared in accordance with Indian GAAP. However, under Ind AS the share of profit/loss from associates and joint ventures has been recognized based on their financial statements prepared in accordance with Ind AS.

**73.5 Deferred Tax**

Under previous GAAP, Deferred Taxes were recognised based on Profit & Loss approach i.e. tax impact on difference between the accounting income and taxable income. Under Ind AS, Deferred Tax is recognised by following Balance Sheet approach i.e. tax impact on temporary difference between the carrying value of assets and liabilities in the books and their respective tax base.

**73.6 Prior Period Error Adjustment**

Prior period errors pertaining to the period upto financial year 2022-23 have been adjusted under the relevant heads, as stated in the above reconciliation, in accordance with Ind AS 8 Accounting Policies, Changes in Accounting Estimates and Errors. The actuarial valuation of gratuity was not carried out in that period, the impact of the same has now been recognised.

**73.7 Note: Update to Ind AS Transition Date**

As this Restated Financial Information does not present financial information for FY 2022-23, the earliest comparative period now begins on April 1, 2023. Accordingly, per Ind AS 101, the Ind AS transition date for this Restated Financial Information has been updated from April 1, 2022 (as used in the previous Restated Financial Information included in the Draft Red Herring Prospectus) to April 1, 2023.

Consequently, the Ind AS 101 "deemed cost" exemption for Property, Plant & Equipment and Intangible Assets has been applied as of April 1, 2023. This results in a revised presentation of Cost and Accumulated Depreciation for the years ended March 31, 2024, and March 31, 2025, compared to the previous Restated Financial Information included in the Draft Red Herring Prospectus. This is purely a presentation change and has no impact on the net carrying amounts, depreciation expense, or total Net Worth for any of the periods presented.

The financial information for the year ended March 31, 2024 presented in this Restated Financial Information has been derived from the special purpose financial statements for that year, which were drawn up applying a date of transition to Ind AS of April 1, 2022. The effect of the application of the deemed cost exemption as at April 1, 2023 on the cost and accumulated depreciation of property, plant and equipment as at April 1, 2023 and March 31, 2024 is set out below:

| Particulars | As per Special Purpose Financial Statements | As per Restated Financial Information | Difference |
|---|---|---|---|
| **As at April 1, 2023** | | | |
| ***Property, Plant and Equipment*** | | | |
| Cost | 1,176.58 | 1,117.17 | (59.41) |
| Less: Accumulated depreciation | 59.41 | - | (59.41) |
| **Net carrying amount** | **1,117.17** | **1,117.17** | **-** |
| | | | |
| **As at March 31, 2024** | | | |
| ***Property, Plant and Equipment*** | | | |
| Cost | 1,798.00 | 1,738.59 | (59.41) |
| Less: Accumulated depreciation | 174.82 | 115.41 | (59.41) |
| **Net carrying amount** | **1,623.18** | **1,623.18** | **-** |

A corresponding difference arises in the amounts disclosed as at March 31, 2025 in the previously issued Restated Financial Information. The amounts presented for the year ended March 31, 2025 are consistent with the Company's audited statutory financial statements for that year.

As the Company held no intangible assets as at April 1, 2023, the application of the deemed cost exemption as at that date has no effect on the amounts disclosed in respect of intangible assets.

**(All amounts are in INR Millions, unless otherwise stated)**

**74** The Holding Company's application for participation under the Production Linked Incentive (PLI) Scheme 1.2 for Specialty Steel, notified by the Ministry of Steel, Government of India, was recommended for selection by MECON Limited, the Project Management Agency for the scheme, vide letter no. 11.24.10LG.PLI1.2.34 dated February 5, 2026, under the product sub-category "Alloy Steel including Stainless Steel Rolled – Long Products" within the target segment "Steel Grades for Strategic Sector" (Application No. 251215SG31856). Pursuant to such selection, the Holding Company executed a Memorandum of Understanding with the Ministry of Steel on February 9, 2026, at Vigyan Bhawan, New Delhi, formalising its participation in the scheme and its commitments in relation to capacity and production thereunder.
Incentive under the scheme, ranging from 11% to 15% of eligible incremental revenue over the scheme tenure, shall be disbursed on the basis of eligible incremental production, subject to fulfilment of the investment, production and other conditions prescribed under the scheme guidelines.

**75** The opening balances as at 1st April 2023 pertain to the Standalone financial statements of the Company, as there were no subsidiaries, associates, or joint ventures as at that date.

As per our report of even date

**For and on behalf of the Board of Directors**

**For Singhi & Co.**
Chartered Accountants
(Firm Registration No. 302049E)

**Kishan Dhanuka**
Chairman-cum- Managing Director
(DIN: 00569035)

**Nishit Dhanuka**
Whole Time Director
(DIN: 07937765)

**Navindra Kumar Surana**
Partner
(Membership No. 053816)

**Neeraj Sureka**
Chief Financial Officer
(FCA: 058687)

**Anatha Bandhaba Chakrabartty**
Company Secretary and Compliance Officer
(FCS: 7184)

UDIN: 26053816BLBUCE1522
Place : Kolkata
Date: 21st September , 2026

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

Summarized below are the restatement adjustments made to the Audited Consolidated Financial Statements for the years ended March 31, 2026, March 31, 2025 and March 31, 2024 and their impact on equity and the profit/loss of the Group:

**Part A: Statement of Adjustments to Audited Consolidated Financial Statements**

**(i) Reconciliation between audited equity and restated equity**

| Particulars | As at 31st March, 2026 (Consolidated) | As at 31st March, 2025 (Consolidated) | As at 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Total Equity as per Audited Consolidated Financial Statements and Audited Special Purpose Consolidated Financial Statements | 2,562.59 | 1,844.03 | 1,416.17 |
| **Material Restatement Adjustments** | | | |
| (i) Audit qualifications | - | - | - |
| (ii) Adjustments due to prior period items / other adjustments | - | - | - |
| (iii) Deferred tax impact on adjustments in (i) and (ii), as applicable | - | - | - |
| (iv) Change in accounting policies | - | - | - |
| **Total adjustments (i + ii + iii + iv)** | **-** | **-** | **-** |
| **Total Equity as per Restated Financial Information** | **2,562.59** | **1,844.03** | **1,416.17** |

**(ii) Reconciliation between audited profit and restated profit**

| Particulars | For the Year ended 31st March, 2026 (Consolidated) | For the Year ended 31st March, 2025 (Consolidated) | For the Year ended 31st March, 2024 (Consolidated) |
|---|---|---|---|
| Profit after tax as per Audited Consolidated Financial Statements and Audited Special Purpose Consolidated Financial Statements | 713.56 | 424.42 | 266.08 |
| **Material Restatement Adjustments** | | | |
| (i) Audit qualifications | - | - | - |
| (ii) Adjustments due to prior period items / other adjustments | - | - | - |
| (iii) Deferred tax impact on adjustments in (i) and (ii), as applicable | - | - | - |
| (iv) Change in accounting policies | - | - | - |
| **Total adjustments (i + ii + iii + iv)** | **-** | **-** | **-** |
| **Restated Profit after tax as per Restated Financial Information** | **713.56** | **424.42** | **266.08** |

**Note to Adjustment:**

(i) Audit qualifications - There are no audit qualifications in auditor's report for the financial years ended March 31, 2026, March 31, 2025, and March 31, 2024.

(ii) Material regrouping/reclassification - Appropriate regrouping/reclassification have been made in the Restated Statement of Assets and Liabilities, Restated Statement of Profit and Loss and Restated Statement of Cash Flows, wherever required, by reclassification of the corresponding items of income, expenses, assets, liabilities and cash flows, in order to bring them in line with the accounting policies and classification as per the Audited Consolidated Financial Statements for the year ended March 31, 2026 prepared in accordance with Schedule III (Division II) of the Act, requirements of Ind AS 1 - 'Presentation of financial statements' and other applicable Ind AS principles and the requirements of the Securities and Exchange Board of India (Issue of Capital & Disclosure Requirements) Regulations, 2018, as amended.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

**Part B: Non Adjusting Items**

**a) Report on Other Legal and Regulatory Requirements**

**i) Lalbaba Engineering Limited (Report on Other Legal and Regulatory Requirements for the year ended March 31, 2026)**

Based on our examination which included test checks, the Company, in respect of financial year commencing on 1 April 2025, has used accounting softwares for maintaining its books of accounts which has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software as described in note 63.12 to the standalone financial statements except for one unit of the company where the parameters relating to the person who has made the changes or created a transaction and the person who has approved such changes or creation, as required in the MCA format, are present only from June 2025.
During the course of performing our procedures, except for the aforesaid instances where the audit trail was not enabled and the question of our commenting on whether the audit trail has been tampered with does not arise, we did not notice any instance of the audit trail feature being tampered with. Further, the audit trail has been preserved by the Company as per the statutory requirements for record retention to the extent enabled and recorded in the respective years.

**ii) Lalbaba Engineering Limited (Report on Other Legal and Regulatory Requirements for the year ended March 31, 2025)**

Based on our examination which included test checks, the Company, in respect of financial year commencing on 1 April 2024, has used accounting software for maintaining its books of accounts which has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software except for one unit of the company where the parameters relating to the person who has made the changes or created a transaction and the person who has approved such changes or creation, as required in the MCA format, are not present.
Further, there are no instances of audit trail feature being tampered with, and the Audit trail facility has been preserved by the company as per the statutory requirements for record retention, from when such feature is enabled, except for the period 1st April 2023 to 21st December 2023 in all units of the company and in case of one unit Audit trail facility has not been preserved for the period 1st April 2023 to 31st March 2024.

**iii) Lalbaba Engineering Limited (Report on Other Legal and Regulatory Requirements for the year ended March 31, 2024)**

Based on our examination which included test checks, the Company has migrated to the new accounting software (i.e. Tally Prime Edit Log Gold) from the software "Data Note Application" during the year effective from December 22, 2023 except in the case of one unit where it continues to use the old accounting software i.e. Data Note Application. The accounting softwares used by the Company for maintaining its books of accounts has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software, except that the audit trail feature is not enabled at the database level in case of Data Note Application software. In case of PEW Engineering Private Limited (Transferor Company) and Uluberia unit of Lalbaba Industrial Corporation Private Limited (Demerged Undertaking), the Company has used accounting software for maintaining its books of account for the financial year ended March 31, 2024, which has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software. Further, there are no instances of audit trail feature being tampered with where audit trail (edit log) facility was enabled and operated throughout the year.

As proviso to Rule 3(1) of the Companies (Accounts) Rules, 2014 is applicable from April 1, 2023, reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014 on preservation of audit trail as per the statutory requirements for record retention is not applicable for the financial year ended March 31, 2024.

**iv) Lalbaba NF Rail Engg Private Limited (Report on Other Legal and Regulatory Requirements for the year ended March 31, 2025)**
Based on our examination, which included test checks, the Company has used accounting softwares for maintaining its books of account for the financial year ended March 31, 2025 which has a feature of recording audit trail (edit log) facility and the same has been made operational w.e.f 28th June 2024 for all relevant transactions recorded in the softwares.
Further, during the course of our audit we did not come across any instance of the audit trail feature being tampered with and the audit trail has been preserved by the Company as per the statutory requirements for record retention.

**v) Lalbaba NF Rail Engg Private Limited (Report on Other Legal and Regulatory Requirements for the year ended March 31, 2024)**

As the company is maintaining manual books of accounts and not in any accounting software; the assessment and reporting on audit trail is not applicable.

**vi) Lalbaba Projects Private Limited (Report on Other Legal and Regulatory Requirements for the year ended March 31, 2024)**

Based on our examination, which included test checks, the Company has used accounting software for maintaining its books of account for the financial year ended March 31, 2024 which has a feature of recording audit trail (edit log) facility and the same was partly operative during the financial year. Further, during the course of our audit we did not come across any instance of the audit trail feature being tampered with.
As proviso to Rule 3(1) of the Companies (Accounts) Rules, 2014 is applicable from April 1, 2023, reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014 on preservation of audit trail as per the statutory requirements for record retention is not applicable for the financial year ended March 31,2024.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

**b) Auditor's Comments in Annexure to Auditors' Report**

Certain statements/comments included in the CARO on the standalone financial statements of the Holding Company for the years ended March 31, 2026, March 31, 2025 and March 31, 2024 which do not require any adjustments in the Restated Financial Information are reproduced below.
Additionally, the statements/comments in the CARO issued on the separate statutory financial statements of Lalbaba NF Rail Engg Private Limited, subsidiary, Indodeutsche Precision Tubes Private Limited, joint venture and Railex Engineering Private Limited, Lalbaba Projects Private Limited and DTL India Holdings Limited, associate companies of the Holding Company as at and for the years ended March 31, 2026, March 31, 2025 and March 31, 2024 have also been reproduced below:

**i) Lalbaba Engineering Limited**
**Annexure to Auditor's Report for the year ended March 31, 2026**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. five crores in aggregate from banks and financial institutions during the year on the basis of security of current assets of the Company. The Company has filed quarterly returns/statement with such banks, which are in agreement with books of accounts other than those as set out below:

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| June 30, 2025 | AXIS Bank, YES Bank & ICICI Bank | Stock and Book Debts | 2,472.51 | 2,637.92 | (165.41) |
| September 30, 2025 | AXIS Bank, YES Bank & ICICI Bank | | 2,411.03 | 2,694.90 | (283.87) |
| December 31, 2025 | AXIS Bank, YES Bank & ICICI Bank | | 2,908.72 | 2,930.66 | (21.94) |
| March 31, 2026 | AXIS Bank, YES Bank & ICICI Bank | | 3,133.59 | 3,250.88 | (117.28) |

**Clause vii(a) of CARO, 2020 Order**

The Company is generally regular in depositing with appropriate authorities undisputed statutory dues including goods and services tax, provident fund, employees' state insurance, income-tax, sales-tax, service tax, duty of customs and other statutory dues applicable to it though there has been a slight delay in a few cases.

**Clause vii(b) of CARO, 2020 Order**

According to the information and explanations given to us and the records of the Company examined by us, the particulars of statutory dues referred to in sub-clause (a) as at March 31, 2026 which have not been deposited on account of a dispute, are as follows:

| Name of the statute | Nature of dues | Amount | Period to which the amount relates | Forum where dispute is pending |
|---|---|---|---|---|
| CGST, SGST Act, 2017 | Goods & Service Tax | 1.21 | July 2017 to September 2020 | GST Appellate Authority |
| CGST Act, 2017 | Goods & Service Tax | 2.92 | July 2017 to March 2018 | GST Appellate Authority |
| The Central Excise Act, 1944 | Central Excise Duty | 2.97 | FY 2015-16 & 2016-17 | Officer of the Commissioner, CGST & CX, Kolkata Appeals-II |
| Income Tax Act, 1961 | Income Tax | 0.51 | FY 2018-19 | Deputy Commissioner of Income Tax, Central Circle 3(4) |
| CGST, SGST Act, 2017 | Goods & Service Tax | 21.15 | FY 2018-19 to 2023-24 | GST Appellate Authority |
| Income Tax Act, 1961 (Refer Note below) | Income Tax | 28.70 | FY 2023-24 | The Commissioner of Income Tax, Appeals |

Note: An income tax demand of Rs. 287.03 lakhs pertaining to Assessment Year 2024-25 was pending before the Commissioner of Income Tax (Appeals), Kolkata, and remained unpaid as on March 31, 2026. Subsequent to the balance sheet date, the CIT(A) vide order dated 30th June 2026 has allowed the company's appeal, directing the Assessing Officer to verify and grant the consequential credit of prepaid taxes. Accordingly, the demand stands effectively set aside pending the Assessing Officer's verification as per the appellate order.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

**Annexure to Auditor's Report for the year ended March 31, 2025**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. five crores in aggregate from banks and financial institutions during the year on the basis of security of current assets of the Company. The Company has filed quarterly returns/statement with such banks, which are in agreement with books of accounts other than those as set out below:

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| June 30, 2024 | AXIS Bank & YES Bank | Stock and Book Debts | 1,387.00 | 1,498.94 | (111.94) |
| September 30, 2024 | AXIS Bank & YES Bank | | 1,525.38 | 1,700.24 | (174.86) |
| December 31, 2024 | AXIS Bank & YES Bank | | 1,682.38 | 1,794.92 | (112.54) |
| March 31, 2025 | AXIS Bank, YES Bank & ICICI Bank | | 2,499.05 | 2,810.23 | (311.18) |

Further PEW Engineering Private Limited (Transferor Company) has been merged with the Company effective April 1, 2023, has been sanctioned working capital limits in excess of rupees five crores in aggregate from banks and/or financial institutions during the year on the basis of security of current assets of the Company. The Transferor Company has filed quarterly returns/statement with such banks for first three quarters of FY 24-25, which are in agreement with books of accounts other than those as set out below:

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| June 30, 2024 | Standard Chartered Bank | Stock and Book Debts | 350.20 | 351.11 | (0.91) |
| September 30, 2024 | Standard Chartered Bank | | 422.22 | 436.33 | (14.11) |
| December 31, 2024 | Standard Chartered Bank | | 407.86 | 450.00 | (42.14) |
| March 31, 2025 | NA* | | NA* | NA* | NA* |

Pursuant to the Scheme of Arrangement as sanctioned by the Hon'ble National Company Law Tribunal (NCLT) at Kolkata vide order dated 18th December 2024, Uluberia unit of Lalbaba Industrial Corporation Private Limited (Demerged Undertaking) has been demerged and merged into Lalbaba Engineering Limited (formerly, Lal Baba Seamless Tubes Private Limited) (Resulting Company) effective from 1st April, 2023. However, stock statement/ quarterly returns filed by Lalbaba Industrial Corporation Private Limited (Demerged Company) for first three quarters of FY 2024-25 was submitted for company as a whole comprising both units. Hence summary of reconciliation and reasons for material discrepancies, if any, is not disclosed for the Demerged Undertaking.

[*] Thus, effective March-2025 all the banking limits of both demerged undertaking as well as transferor company ceased to exist, since, merged with the resulting company i.e. Lalbaba Engineering Limited (formerly, Lal Baba Seamless Tubes Private Limited) and the stock statement / quarterly return as submitted to banks were submitted on consolidated basis.

**Clause vii(a) of CARO, 2020 Order**

According to the information and explanations given to us and the records of the Company examined by us, the Company is generally regular in depositing with appropriate authorities undisputed statutory dues including goods and services tax, provident fund, employees' state insurance, income-tax, sales-tax, service tax, duty of customs and other statutory dues applicable to it though there has been delay in a few cases.

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

**Clause vii(b) of CARO, 2020 Order**

According to the information and explanations given to us and the records of the Company examined by us, the particulars of statutory dues referred to in sub-clause (a) as at March 31, 2025 which have not been deposited on account of a dispute, are as follows:

| Name of the statute | Nature of dues | Amount | Period to which the amount relates | Forum where dispute is pending |
|---|---|---|---|---|
| CGST, SGST Act, 2017 | Goods & Service Tax | 1.21 | July 2017 to September 2020 | GST Appellate Authority |
| CGST Act, 2017 | Goods & Service Tax | 2.92 | July 2017 to March 2018 | GST Appellate Authority |
| The Central Excise Act, 1944 | Central Excise Duty | 2.97 | FY 2015-16 & 2016-17 | Officer of the Commissioner, CGST & CX, Kolkata Appeals-II |
| Income Tax Act, 1961 | Income Tax | 1.23 | FY 2018-19 | Deputy Commissioner of Income Tax, Central Circle 3(4) |

**Annexure to Auditor's Report for the year ended March 31, 2024**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of rupees five crores in aggregate from banks and/or financial institutions during the year on the basis of security of current assets of the Company. The company has filed quarterly returns/statement with such banks, which are in agreement with books of accounts other than those as set out below:

| Quarter ended | Name of Bank | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|
| June 30, 2023 | AXIS Bank & YES Bank | 1,198.21 | 1,244.07 | (45.86) |
| September 30, 2023 | AXIS Bank & YES Bank | 1,219.68 | 1,373.91 | (154.23) |
| December 31, 2023 | AXIS Bank & YES Bank | 1,699.75 | 1,453.16 | 246.59 |
| March 31, 2024 | AXIS Bank & YES Bank | 1,292.18 | 1,278.44 | 13.74 |

Further PEW Engineering Private Limited (Transferor Company) has been merged with the Company effective April 1, 2023, has been sanctioned working capital limits in excess of rupees five crores in aggregate from banks and/or financial institutions during the year on the basis of security of current assets of the Company. The Transferor Company has filed quarterly returns/statement with such banks, which are in agreement with books of accounts other than those as set out below:

| Quarter ended | Name of Bank | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|
| June 30, 2023 | Standard Chartered Bank | 205.17 | 236.61 | (31.44) |
| September 30, 2023 | Standard Chartered Bank | 145.22 | 180.61 | (35.39) |
| December 31, 2023 | Standard Chartered Bank | 152.46 | 133.69 | 18.77 |
| March 31, 2024 | Standard Chartered Bank | 222.29 | 240.05 | (17.76) |

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

Further Pursuant to the Scheme of Arrangement as sanctioned by the National Company Law Tribunal (NCLT) at Kolkata vide order dated 18th December 2024, Uluberia unit of Lal Baba Industrial Corporation Private Limited (Demerged Undertaking) has been demerged and merged into Lal Baba Seamless Tubes Private Limited (Resulting Company) effective from 1st April, 2023. However, stock statement/ quarterly returns filed by Lal Baba Industrial Corporation Private Limited (Demerged Company) for FY 2023-24 was submitted for company as a whole. Hence summary of reconciliation and reasons for material discrepancies, if any, is not disclosed for the Demerged Undertaking.

**Clause vii(b) of CARO, 2020 Order**

According to the information and explanations given to us and the records of the Company examined by us, the particulars of statutory dues referred to in sub-clause (a) as at March 31, 2024 which have not been deposited on account of a dispute, are as follows:

| Name of the statute | Nature of dues | Amount | Period to which the amount relates | Forum where dispute is pending |
|---|---|---|---|---|
| CGST Act 2017 | CGST & Penalty | 0.10 | 2017-18 | Commissioner of CGST & Central Tax (Appeals) |

**ii) Lalbaba NF Rail Engg Private Limited**
**Annexure to Auditor's Report for the year ended March 31, 2026**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. 5 crores in aggregate from Banks/financial institutions on the basis of security of current assets. Quarterly returns / statements filed with such Banks/ financial institutions are in agreement with the books of account other than those as set out below:

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| June 30, 2025 | AXIS Bank | Current Assets | 655.01 | 682.99 | (27.98) |
| September 30, 2025 | AXIS Bank | | 471.99 | 523.45 | (51.46) |
| December 31, 2025 | AXIS Bank | | 667.28 | 687.23 | (19.95) |
| March 31, 2026 | AXIS Bank | | 335.86 | 392.45 | (56.59) |

**Annexure to Auditor's Report for the year ended March 31, 2025**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. 5 crores in aggregate from Banks/financial institutions on the basis of security of current assets. Quarterly returns / statements filed with such Banks/ financial institutions are in agreement with the books of account other than those as set out below:

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| September 30, 2024 | AXIS Bank | Current Assets | 246.94 | 247.91 | (0.97) |
| December 31, 2024 | AXIS Bank | | 586.91 | 590.43 | (3.52) |
| March 31, 2025 | AXIS Bank | | 456.22 | 428.03 | 28.19 |

**iii) Indodeutsche Precision Tubes Private Limited**
**Annexure to Auditor's Report for the year ended March 31, 2026**

**Clause vii(a) of CARO, 2020 Order**

According to the information and explanations given to us and on the basis of our examination of the records Of the Company, in our opinion amounts deducted/accrued in the books of account in respect of undisputed Statutory dues including GST, Provident fund, Employees' State Insurance, Income-Tax, Duty of Customs, Cess and other statutory dues have generally been regularly deposited by it with the appropriate authority, except for a few delays.
According to the information and explanations given to us and on the basis of our examination of the records of the Company, no undisputed amounts payable in respect of GST, Provident fund, Employees' State Insurance, Income-Tax, Duty of Customs, Cess and other statutory dues were in arrears as at 31 March 2026 for a period of more than six months from the date they became payable except for the following:

| Name of the statute | Nature of dues | Amount | Period to which the amount relates |
|---|---|---|---|
| Employees' State Insurance Act, 1948 | Employees' State Insurance (ESI) | 0.04 | Financial Year 2024-25 |

**Clause xvii of CARO, 2020 Order**
The Company has incurred cash losses in the current financial year of Rs. 48.35 million and in the immediately preceding financial year of Rs. 6.54 million.

**Annexure to Auditor's Report for the year ended March 31, 2025**

**Clause vii(a) of CARO, 2020 Order**

According to the information and explanations given to us and on the basis of our examination of the records of the Company, in our opinion amounts deducted/accrued in the books of account in respect of undisputed statutory dues including GST, Provident fund, Employees' State Insurance, Income-Tax, Duty of Customs, Cess and other statutory dues have generally been regularly deposited by it with the appropriate authority, except for a few delays.

**Clause xvii of CARO, 2020 Order**
The Company has incurred cash losses in the financial year of Rs. 6.54 million and in the immediately preceding financial year of Rs. 2.24 million.

**iv) Lalbaba Projects Private Limited**
**Annexure to Auditor's Report for the year ended March 31, 2026**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. 5 crores in aggregate from Banks/financial institutions on the basis of security of current assets. Quarterly returns / statements filed with such Banks/ financial institutions are in agreement with the books of account other than those as set out below:

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| June 30, 2025 | Yes Bank | Current Assets | 219.01 | 236.91 | (17.90) |
| September 30, 2025 | Yes Bank | | 136.93 | 155.71 | (18.78) |
| December 31, 2025 | Yes Bank | | 137.01 | 146.51 | (9.50) |
| March 31, 2026 | Yes Bank | | 161.28 | 160.02 | 1.26 |

**Annexure to Auditor's Report for the year ended March 31, 2025**

**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. 5 crores in aggregate from Banks/financial institutions on the basis of security of current assets. Quarterly returns / statements filed with such Banks/ financial institutions are in agreement with the books of account other than those as set out below:

**LALBABA ENGINEERING LIMITED**
**(FORMERLY KNOWN AS : LAL BABA SEAMLESS TUBES PRIVATE LIMITED)**
**CIN: U30204WB2006PLC110060**
**Annexure-VII Statement of Adjustments to Audited Consolidated Financial Statements**

**(All amounts are in INR Millions, unless otherwise stated)**

| Quarter ended | Name of Bank | Particulars | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|---|
| June 30, 2024 | Yes Bank | Current Assets | 151.65 | 191.62 | (39.97) |
| September 30, 2024 | Yes Bank | | 193.61 | 219.96 | (26.35) |
| December 31, 2024 | Yes Bank | | 144.47 | 167.51 | (23.04) |
| March 31, 2025 | Yes Bank | | 168.85 | 194.53 | (25.68) |

**Clause vii(b) of CARO, 2020 Order**

According to the information and explanation given to us and examination of records of the Company, the outstanding dues of income-tax, goods and service tax, customs duty, cess and any other statutory dues on account of any dispute, are as follows:

| Name of the statute | Nature of dues | Amount under dispute | Amount paid under protest | Period | Forum where dispute is pending |
|---|---|---|---|---|---|
| Goods & Service Tax Act 2017 | GST | 10.61 | 0.54 | 2019-20 | First Appellate Authority |

**Annexure to Auditor's Report for the year ended March 31, 2024**
**Clause ii(b) of CARO, 2020 Order**

The Company has been sanctioned working capital limits in excess of Rs. 5 crores in aggregate from Banks/ financial institutions on the basis of security of current assets. Quarterly returns / statements filed with such Banks/ financial institutions are in agreement with the books of account, however with marginal differences. According to the information and explanations given to us by the management, there being no mandate for the Company to close its books of accounts on quarterly basis hence there shall always remain differences between the statements filed with Standard Chartered Bank in comparison to the books of accounts as set out below:

| Quarter ended | Name of Bank | Amount as per Books of Accounts | Amount disclosed as per quarterly return /statement | Amount of Difference |
|---|---|---|---|---|
| June 30, 2023 | Yes Bank | 82.31 | 50.81 | 31.50 |
| September 30, 2023 | Yes Bank | 45.12 | 51.17 | (6.05) |
| December 31, 2023 | Yes Bank | 46.25 | 50.43 | (4.18) |
| March 31, 2024 | Yes Bank | 83.03 | 73.40 | 9.63 |

As per our report of even date

**For Singhi & Co.**
Chartered Accountants
**(Firm Registration No. 302049E)**

**For and on behalf of the Board of Directors**

**Navindra Kumar Surana**
Partner
**(Membership No. 053816)**

**Kishan Dhanuka**
Chairman-cum- Managing Director
(DIN: 00569035)

**Nishit Dhanuka**
Whole Time Director
(DIN: 07937765)

**Neeraj Sureka**
Chief Financial Officer
(FCA: 058687)

**Anatha Bandhaba Chakrabartty**
Company Secretary and Compliance officer
(FCS: 7184)

UDIN: 26053816BLBUCE1522
Place : Kolkata
Date: 21st September , 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Kishan Dhanuka**
Chairman and Managing Director

Place: Pune

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Amit Dhanuka**
Whole-Time Director

Place: Pune

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Nikunj Dhanuka**
Whole-Time Director

Place: Kolkata

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Nishit Dhanuka**
Whole-Time Director

Place: Kolkata

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Anil Kumar Chaudhary**
Independent Director

Place: Delhi

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Dharmendra Singh Gangwar**
Independent Director

Place: Delhi

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Sanjay Khare**
Independent Director

Place: Bengaluru

Date: September 21, 2026

## DECLARATION

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY THE DIRECTOR OF OUR COMPANY**

_____

**Sucharita Basu De**
Independent Director

Place: Mumbai

Date: September 21, 2026

**DECLARATION**

I hereby confirm, certify and declare that all relevant provisions of the Companies Act and the rules, guidelines or regulations issued by the Government of India and the rules, guidelines or regulations issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Addendum is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or the rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all statements, disclosures and undertakings made in this Addendum are true and correct.

**SIGNED BY CHIEF FINANCIAL OFFICER**

_____

**Neeraj Sureka**
Chief Financial Officer

Place: Kolkata

Date: September 21, 2026

## DECLARATION

We, LBIC Engineering Private Limited, hereby confirm, declare, and certify that all statements, disclosures and undertakings made or confirmed by us in this Addendum about or in relation to us as a Promoter Selling Shareholder and our portion of Offered Shares are true and correct. We assume no responsibility for any other statements, disclosures and undertakings made or confirmed by or relating to the Company or any other person(s) in this Addendum.

_____

**Signed for and on behalf of LBIC Engineering Private Limited**

Name: Nishit Dhanuka

Designation: Director

Place: Kolkata

Date: September 21, 2026

**DECLARATION**

I, Kishan Dhanuka, hereby confirm, declare, and certify that all statements, disclosures and undertakings made or confirmed by me in this Addendum about or in relation to myself as a Promoter Selling Shareholder and my portion of Offered Shares are true and correct. I assume no responsibility for any other statements, disclosures and undertakings made or confirmed by or relating to the Company or any other person(s) in this Addendum.

_____

**Kishan Dhanuka**

Place: Pune

Date: September 21, 2026

**DECLARATION**

I, Amit Dhanuka, hereby confirm, declare, and certify that all statements, disclosures and undertakings made or confirmed by me in this Addendum about or in relation to myself as a Selling Shareholder and my portion of Offered Shares are true and correct. I assume no responsibility for any other statements, disclosures and undertakings made or confirmed by or relating to the Company or any other person(s) in this Addendum.

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**Amit Dhanuka**

Place: Pune

Date: September 21, 2026

**DECLARATION**

I, Nikunj Dhanuka, hereby confirm, declare, and certify that all statements, disclosures and undertakings made or confirmed by me in this Addendum about or in relation to myself as a Promoter Selling Shareholder and my portion of Offered Shares are true and correct. I assume no responsibility for any other statements, disclosures and undertakings made or confirmed by or relating to the Company or any other person(s) in this Addendum.

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**Nikunj Dhanuka**

Place: Kolkata

Date: September 21, 2026

**DECLARATION**

I, Nishit Dhanuka, hereby confirm, declare, and certify that all statements, disclosures and undertakings made or confirmed by me in this Addendum about or in relation to myself as a Promoter Selling Shareholder and my portion of Offered Shares are true and correct. I assume no responsibility for any other statements, disclosures and undertakings made or confirmed by or relating to the Company or any other person(s) in this Addendum.

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**Nishit Dhanuka**

Place: Kolkata

Date: September 21, 2026

## DECLARATION

We, Kishan Dhanuka & Sons HUF, hereby confirm, declare, and certify that all statements, disclosures and undertakings made or confirmed by us in this Addendum about or in relation to us as a Promoter Group Selling Shareholder and our portion of Offered Shares are true and correct. We assume no responsibility for any other statements, disclosures and undertakings made or confirmed by or relating to the Company or any other person(s) in this Addendum.

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**Signed for and on behalf of Kishan Dhanuka & Sons HUF**

Name: Kishan Dhanuka

Designation: Karta

Place: Pune

Date: September 21, 2026